

# **LOK SABHA DEBATES** **(English Version)**

**Twelfth Session**  
**(Tenth Lok Sabha)**



सत्यमेव जयते

*(Vol. XXXVII contains Nos. 11 to 13)*

**LOK SABHA SECRETARIAT**  
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## LOK SABHA DEBATES

### LOK SABHA

Wednesday, December 21, 1994/Agrahayana, 30, 1916  
(Saka)

The Lok Sabha met at  
Eleven of the Clock.

[MR. SPEAKER in the Chair]  
(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN (Rosera) : Mr. Speaker, Sir, we have given notice for the suspension of Question Hour...(Interruptions)

SHRI SHARAD YADAV (Madhepura) : Sir, we had really worked hard and you had also made your best efforts to resolve the controversy over ATR. Now the entire Action Taken Report has been prepared again and we feel that there is not difference between these two reports. Not even a single important point has been touched in this report. So we want to tell to the entire country...(Interruptions)

MR. SPEAKER : If you speak on this point and they are not allowed to speak, it will go on record. The time has been fixed for discussing this subject... (Interruptions)

SHRI RAM VILAS PASWAN : Mr. Speaker, Sir, we had a meeting in your Chamber and we would like to thank you that the crisis was over with an assurance that action will be taken. We would like to know through you as to what actions have been taken against the tainted Ministers, foreign banks, Governor and Deputy Governor of Reserve Bank of India...(Interruptions)

MR. SPEAKER : If one sided views will be listened by the people that would not be fair...(Interruptions)

[English]

MR. SPEAKER : I am not allowing you to speak. Nothing will go on record...(Interruptions)\*

MR. SPEAKER : Hon Members are aware of the fact that we have fixed the time for discussing the revised ATR.

(Interruptions)

MR. SPEAKER : When I am standing, you should not stand.

(Interruptions)

MR. SPEAKER : This is a place for battle of wits, not any other kind of battle. We have fixed the time for discussing your dissatisfaction and what they have done also. At that time you can discuss it.

(Interruptions)

MR. SPEAKER : Advaniji, I hate to say 'No' to you and I should allow you to say something. But the moment I allow you to say something, the other side's view is not

allowed to come on record and only one side view goes before the people and they have been complaining that this cannot be allowed. If there has to be discussion, I will allow you and I will allow the other side also.

(Interruptions)

MR. SPEAKER : The Members have a privilege to put questions to the Government. There are questions on this side and that side also.

(Interruptions)

11.11 hrs.

At this stage, Dr Mumtaz Ansan and some other hon. Members came and stood on the floor near the Table.

(Interruptions)

MR. SPEAKER : The House stands adjourned to meet again at 12.00 Noon.

11.11½ hrs.

### WRITTEN ANSWERS TO QUESTIONS

[English]

#### Bar Council of India

\*201. SHRI ANKUSHRAO RAOSAHEB TOPE : Will the PRIME MINISTER be pleased to state :

(a) whether some foreign law degrees have been de-recognised by the Bar Council of India;

(b) if so, the reasons therefor;

(c) whether any conference of the Bar Council of India was held during September, 1994;

(d) if so, the subjects discussed therein;

(e) whether the Government have received any proposals/suggestions in this regard;

(f) if so, the details thereof; and

(g) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS : (SHRI H.R. BHARDWAJ). (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir.

(d) The subjects discussed in the Conference are as follows :

(i) Threats, perceptions, problems and Measures to meet the Challenges of Globalisation of Legal Practice.

(ii) To consider disparaging remarks on 'middlemen' (Lawyers) in the judgement dated 22.7.1994 in Contempt Petition No. 291 (H.C.) of 1994 and 292 (H.C.) of 1994 and take legal steps for getting the said remarks in the judgement expunged.

(iii) To consider Supreme Court notice on 'strike' question in the Writ Petition filed by a registered society "Common Cause" of Delhi.

(iv) To consider and decide steps to improve Bar-Bench relations.

(v) To consider the reorganisation of the profession to

prevent concentration of work and to enable junior lawyers to develop their career with a special reference to para 20 and 27 of the relevant paragraphs in the resolution of the meeting of the Chief Ministers and Chief Justices held on 4.12.1993 wherein Bar Council of India is required in consultation with the Bar Councils of various States to address itself to the problem of concentration of work in the hands of some members of the Bar and also with senior lawyers who evince greater interest in moulding the career of junior lawyers in the interest of balanced growth of legal profession.

(e) to (g) Government received copies of the Resolutions passed at the conference and the same are given in the statement attached. No decision has been taken by the Government on the suggestions contained in the Resolutions.

### STATEMENT

*Resolutions Adopted at the Conference of the bad Council of India*

#### Item No. 1

*Threats, perceptions, problems and measures to meet the challenges of Globalisation of Legal Practices*

#### (1) Resolution:

RESOLVED that for the purpose of enrolment as an Advocate under the Advocates Act, 1961, the qualification in law/degrees conferred by the foreign institutions/Universities to the national of countries other than India be recognised only on reciprocal basis i.e. if the Indian citizens having degrees in law conferred by any of Indian University which is recognised by the Bar Council of India are given right to act, plead and argue/practice law in that country.

RESOLVED FURTHER that the above mentioned degrees/qualification which were hereto recognised by the Bar Council of India be reviewed in the light of this resolution and till such review the enrolment of individuals other than citizens of India having such qualifications be kept in abeyance.

RESOLVED FURTHER THAT IMMEDIATE steps be taken for finding out as to whether other countries whose qualifications/degrees in law which hereto were recognised have given such rights of practice to Indian citizens with Indian Law qualifications.

#### (2) Resolution:

It is hereby unanimously resolved that entry into the legal profession should be strictly regulated and it should be based upon only merit which can be achieved by suitably amending the rules by strictly laying down the standard of education culminating into the passing of the examination and thereafter one year training under an advocate and thereafter passing of examination to be conducted by the various State Bar Councils. The Bar Council of India may also consider the introduction of the academic and vocational course compulsory for entering into the legal profession.

### Items II, III and IV

Item No. II— To consider disparaging remarks on 'middlemen' (Lawyers) in the judgment dated 22.7.1994 in Contempt Petition No. 291 (H.C.) of 1994 and 292 (H.C.) of 1994 and take legal steps for getting the said remarks in the judgement expunged.

Item No. III— To consider Supreme Court notice on 'strike' question in the Writ Petition filed by a registered society "Common Cause" of Delhi.

Item No. IV— To consider and decide steps to improve Bar-bench relations.

This meeting of the Bar Council of India and the State Bar Councils thoroughly discussed and considered the problem of strikes in courts, which are of three types — (1) by the Judicial Officers; (2) by the staff of the courts, for which remedy is to be found out by the Hon'ble Chief Justice of India and Chief Justices of the High Courts; and (3) by the members of the Bar with which we are very much concerned. Frequent use of contempt of court against the members of the Bar and there being no forum to resolve disputes between the members of the Bar and Bench are the main causes for strikes in courts. Further it is of the opinion that the strikes in courts by the members of the Bar can be rooted out if the following preventive steps are taken and implemented—

1. To form collegium consisting of the Hon'ble Chief Justice of India, Chairman, Bar Council of India, and the President of the Supreme Court Bar Association for Supreme Court, the Chief Justice of the High Court, the Chairman, State Bar Council; and the President of the High Court Bar Association for High Courts; and the District Judge a nominee of the State Bar Council and the President of the District Bar Association for district court be constituted with the approval of the Hon'ble Chief Justice of India to resolve disputes between the members of the Bench and Bar.

2. The Judges Protection Act, 1985 be suitably amended to include the members of the Bar to such umbrella of protection given by the said Act.

3. Government be asked to sound Police to refrain from committing atrocities and its training schedule be refashioned as such.

4. Expressing its full faith and respect in judiciary and in order to create most cordial and healthy relation between the Bench and Bar, a Coordination Committee consisting of representatives of the Bar Council of India and the State Bar Councils and to meet the Hon'ble Chief Justice of India and to impress upon him to desirability of withdrawing *suo motu* all contempt cases pending in courts against the members of the Bar and/or amicably resolve the dispute.

5. Under the Contempt of Court Act, truth be made statutory defend.

6. Hon'ble Supreme Court be approached to expunge disparaging remarks of 'middleman' from the judgement of learned Bench of Allahabad High Court.

7. Legal Education be remodelled to make it real and relevant.

Lastly, it disapproves strikes in courts by the members of the Bar except in extreme cases and endorses the policy laid down by the Bar Council of India and stands with the resolution of the Bar Council of India—"The Bar Council of India disapproves strikes in courts, except in rarest of rare cases, where the dignity, honour and existence of the Bench or Bar is at stake".

Further it is of the view that right to strike is a Fundamental Right.

#### Resolutions on Item No. 5:

Item No. 5— To consider the reorganisation of the profession to prevent concentration of work and to enable junior lawyers to develop their career with a special reference to paras 20 and 27 of the relevant paragraphs in the resolution of the meeting of the Chief Ministers and Chief Justices held on 4.12.1993 wherein Bar Council of India is required in consultation with the Bar Council of various states to address itself to the problem of concentration of work in the hands of some members of the bar and also with senior lawyers who evince greater inter in moulding the career of junior lawyers in the interest of balanced growth of legal profession.

So far as the concentration of work is concerned it is impracticable to prevent the same because it is only the faith and reliance of a litigant on a particular member of the Bar.

As regards developing the career of junior lawyers, the All India Bar Council and State Bar Councils should lay down schemes and rules for the same and restrict the entry of undesirable and uninterested persons in the profession.

#### Foundry Industry

\*202. SHRI C.K. KUPPUSWAMY. Will the PRIME MINISTER be pleased to state:

(a) whether the Indian foundry industry is gripped with problems like obsolete technology, lack of skilled manpower, power shortage and non-availability of raw material;

(b) if so, the facts thereof;

(c) the remedial steps taken by the Government in this regard; and

(d) the schemes formulated to exploit the export potential of this industry?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY

INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) and (b). Large scale units in foundry industry are equipped with latest manufacturing technology. Smaller units are based on conventional technology which is labour intensive. There is no lack of skilled manpower or raw material for this industry. Problem of power shortage, if any, is not specific to this industry.

(c) The steps are.—

(i) Modernisation programme for small scale industries launched by Small Industries Development organisation.

(ii) Financial assistance for pollution control equipments under Refinance scheme of Small Industries Development Bank of India.

(d) Foundry industry, like other industries is also availing the benefits of various existing schemes for boosting exports.

[Translation]

#### Prices of DDA Flats/Shops

\*203. DR. MUMTAZ ANSARI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the prices of various types of flats/shops constructed by the Delhi Development Authority have been increased during the last three years;

(b) if so, the details thereof;

(c) the factors responsible for the said increase;

(d) whether DDA proposes to offer flats/shops/plots to the poor at concessional rates; and

(e) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): (a) and (b). Indicative cost of DDA flats in the last three years are of the order of:

(Rupees in lakhs)

Category	Year		
	1991-92	1992-93	1993-94
EWS	1.28	1.34	1.53
LIG	2.28	2.74	2.82
MIG	2.76	5.01	5.72
SFS			
Cat. II	3.40	5.69	5.84
Cat. III	5.50	7.44	8.11

As far as shops are concerned, as a rule, they are disposed of by auction to the highest bidder. The price depends on market conditions.

(c) Main factors responsible for increase are:—

(i) The cost of acquisition and development of land has gone up.

(ii) Land required for infrastructure facilities by the Municipal Corporation of Delhi, Delhi Electric Supply Undertaking etc. is given free of cost with effect from 1.4.1989. In Dwarka Project alone,

the cost of land for facilities to Municipal Corporation of Delhi, Delhi Electric Supply Undertaking, and Delhi Water Supply & Sewage Disposal Board is about Rs. 45 crores.

- (iii) The Master Plan requires a substantial portion of land to be left "green". 20-25% of the land is left for "green".
- (iv) Delhi Electric Supply Undertaking wants that cables be laid underground. In case cables are overhead, cost would be about 50% less.
- (v) The material cost and wages have escalated. The Central Public Works Department's cost of construction index increases by about 16.5% per year.
- (vi) The cost of rate of interest on capital was comparatively high upto 1994.
- (vii) DDA flats have comparatively richer specifications.

(d) and (e). As per existing cost formula. EWS and LIG flats are offered at concessional rates. Plots are also offered by DDA to the EWS registrants in Rohini Residential Scheme at a subsidised rate.

As far as shops are concerned, they are allotted to SC/ST and other reserved categories on a fixed-price basis, with the further concession that possession is given on the payment of 25% of the price, the balance being payable in 24 equated monthly instalments carrying nominal interest at the rate of 6% per annum only.

[English]

#### Recruitment Procedure in Army

\*204. DR. RAMKRISHNA KUSMARIA: Will the PRIME MINISTER be pleased to state:

- (a) whether any new procedure has been adopted for recruitment in the armed forces;
- (b) if so, the details thereof;
- (c) whether the response from the public in regard thereto has been quite satisfactory; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (d). In the last couple of years, no new procedure has been adopted for recruitment in the Armed Forces, except in the case of civilian doctors recruited for Short Service Commission in the Army Medical Corps. Earlier, civilian doctors for Short Service Commission used to be selected on the basis of a written examination held on All India basis followed by a clinical test and an interview. Appointment orders used to be issued to the selected candidates only after policy verification. In order to expedite the selection process, it has been decided to dispense with the written examination and the clinical test for the recruitment of civilian doctors for short Service Commission in the Army Medical Corps and to issue provisional appointments pending police verification. This is to be effective from 1st January, 1995. The public

response to the new procedure will be known only after the revised procedure comes into operation.

#### Revival Plan for Sick Units

\*205. SHRI INDRAJIT GUPTA: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government held any meetings on or about 7 September, 1994 for the consideration of revival plans submitted by some of the sick industries;
- (b) if so, whether any follow up action has since been taken; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY (SHRIMATI KRISHNA SAHJ): (a) Cases of 7 sick PSUs of the Department of Heavy Industry, namely, National Instruments Limited (NIL), Weighbird India Limited (WIL), Heavy Engineering Corporation Limited, Mandya National Paper Mills Limited, Bharat Pumps and Compressors Limited, Triveni Structurals Limited and Richardson & Cruddas Limited were considered by the Government in a meeting held on 6th September, 1994.

(b) and (c). Government has decided not to contest the decision of the BIFR in the cases of NIL and WIL. No final decisions have been taken in cases of the other PSUs.

#### International Commercial Disputes

\*206. SHRI M.V.V.S. MURTHY: Will the PRIME MINISTER be pleased to state:

- (a) whether the decision of the Government to set up a new legal regime for speedy settlement of international commercial disputes is likely to strengthen the economic reform process and enhance worth of Indian Corporate law;
- (b) if so, the details thereof;
- (c) whether any concrete measures have been formulated by the new legal regime to strengthen the reform process; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) to (d). No decision has been taken by Government on setting up any new legal regime for speedy settlement of international commercial disputes. However, taking into account the international thought on the subject, Government is considering a proposal for enactment of comprehensive law on arbitration and conciliation.

#### Wind Energy

\*207. DR. SAKSHIJI: Will the PRIME MINISTER be pleased to state:

- (a) the place of India in the field of wind energy in the world;
- (b) the generation of electricity through wind in terms of megawatt in the country;
- (c) whether the Government propose to adopt new technologies in the field of wind energy; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) India is among the top five countries in the world in the field of wind power generation.

(b) A total wind power capacity of 180 MW has so far been established in the country.

(c) and (d). 18 companies have taken up assembly and phased production of wind electric generators in the country, mainly of unit size 200-250 KW. The equipment is being produced under licence or through joint ventures with leading foreign companies using the latest technology.

#### PSLV-D3

\*208. SHRI BOLLA BULLI RAMAIAH: Will the PRIME MINISTER be pleased to state:

(a) the objective of the third flight of the Polar Satellite Launch Vehicle (PSLV-D3);

(b) the schedule for its launch;

(c) the estimated cost thereof;

(d) the expenditure incurred so far;

(e) whether the Government have decided to continue the satellite programme; and

(f) if so, the concrete programmes prepared in this regard?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) The objective of the third flight of Polar Satellite Launch Vehicle-D3 (PSLV-D3) is to establish repeatability of the performance of PSLV before declaring it operational. The PSLV-D3 will launch the Indian Remote Sensing satellite (IRS-P3).

(b) PSLV-D3 is scheduled for launch during September/October 1995.

(c) The sanctioned cost of the project is Rs. 47.87 crores with a foreign exchange content of Rs. 17.01 crores.

(d) The expenditure on PSLV-D3 till 31.11.1994 is Rs. 12.20 crores.

(e) and (f). Yes, Sir. The Government have approved the PSLV Continuation Project providing for three more flights of PSLV. They will carry IRS class satellites. These are getting defined and will be approved in due course. Meanwhile, IRS-1C is planned to be launched in 1995, IRS-1D is scheduled for launch during 1997-98. Also, the Indian National Satellite-2C, D & E (INSAT-2C, D & E) satellites are planned to be launched during 1995-96, 1996-97 & 1997-98 respectively.

#### Bird hit incidents

\*209. SHRI V. SREENIVASA PRASAD:  
SHRI BAPU HARI CHAURE:

Will the PRIME MINISTER be pleased to state:

(a) whether attention of the Government has been drawn to a newsitem captioned "Bird hits cost IAF 50 Cr. yearly" which appeared in the 'Hindustan Times' dated November 2, 1994;

(b) if so, the facts thereof;

(c) whether the State Governments are making any contributions to the clearing up of areas around the airfields;

(d) if so, the details thereof;

(e) whether the Union Government propose to make it mandatory on the part of the State Governments to join in clearing up programme; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (f). It is true that over the last five years the annual average replacement cost of aircraft lost due to bird strikes has been in excess of Rs. 50 crores. A study to identify the IAF airports most prone to bird hits has been undertaken. Based on the study, depending upon the hazard level, IAF airfields have been placed in three categories for remedial action. Four major measures to sanitise areas around 10 airfields most susceptible to the hazard has been recommended. These are:—

(a) Establishment/modernisation of slaughter houses;

(b) Setting up of carcass utilisation centres;

(c) Efficient management of solid waste; and

(d) Improvement of sewerage/drainage system.

These call for financial contributions from and implementation by State Governments and their agencies. There is no proposal under consideration to make it mandatory on the part of the State Governments to speedily execute such projects.

#### Electronic Projects

\*210. PROF. PREM DHUMAL: Will the PRIME MINISTER be pleased to state:

(a) the details of on-going R&D electronic projects under the Department of Electronics in the country at present;

(b) the original date of launching and the revised time of completion of each such project;

(c) the original cost thereof and the estimated cost after final completion; and

(d) the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) to (d). Various on-going R&D electronics projects under the Department of electronics are in four categories:—

**Category I: Specific Laboratories as autonomous scientific societies in gap areas.**

- (i) Centre for Development of Advanced Computing (C-DAC), Pune.
- (ii) National Centre for Software Technology (NCST), Bombay.
- (iii) Society for Applied Microwave Electronics Engineering and Research (SAMEER), Bombay and Madras.
- (iv) Electronics Research and Development Centres (ER&DC) at Thiruvananthapuram, Calcutta, Lucknow, Mohali and Pune.
- (v) Centre for Materials for Electronics Technology (C-MET)—Three laboratories at Pune, Trissur and Hyderabad with headquarters in Delhi.

The above activities by its very nature are on going activities where different projects are taken-up and completed, concurrently moving over to next set of projects within the overall objectives of the Centres.

**Category-II: Technology Development Projects and Application Programmes.**

Most of these projects are implemented by networking various organisations in the country with a specific thrust. Major projects/programmes include:

- (i) Advance Research in Computer Networking (ERNET).
- (ii) Technology Development in Indian Languages (TDIL).
- (iii) Industrial Electronics Promotion Programme (IEPP).
- (iv) National High Voltage Direct Current (HVDC) Programme.
- (v) Fibre Optics System & Products Project (FOSPP).
- (vi) System Engineering and Consultancy Organisation (SECO).
- (vii) Centre for VLSI Design & Prototyping and other VLSI Design Centres for the industry.
- (viii) Electronics for Health Care.
- (ix) Industrial Robotics and Integrated Automation etc.

Specific projects are initiated and completed in a phased manner within the overall objectives of the programmes.

**Category-III: Sponsored Projects through 5 councils for technology development, namely, (i) Technology Development Council (TDC), (ii) National Radar Council (NRC), (iii) National Microelectronics Council (NMC), (iv) National Photonics Council (NPC) and (v) Electronics Materials Development Council (EMDC).** These besides meeting specific objectives, such as specific products, processes development, competence building, feasibility etc., have been instrumental in enhancing significantly technological capabilities of the country.

About 66% of the total sponsored R&D projects are completed in time, delay in remaining projects on an average is about one year. The reasons for the delay include: difficulties in recruitment of project manpower for relatively short duration, delay in procurement of capital equipments, non-availability of critical components etc., changes/modifications/enhancement of scope depending upon the nature of technology development or certain mid-course corrections, user trials and improvements based on feed-back etc.

**Category-IV: Technology Mission projects in selected areas: namely:**

- (1) Future Air Navigation System (FANS);
- (2) Retrofit Automation in Economic Sectors;
- (3) Massively Parallel Supercomputer;
- (4) Microelectronics;
- (5) Photonics/Optoelectronics;
- (6) New Electronics Materials; and
- (7) Special Components (Strategic and Non-strategic). These projects have been initiated recently.

2. A provision for a net budgetary support of about Rs. 250 crores have been approved for the VIII Plan Period (1992-97) for these R&D activities. Most of the projects are likely to be completed within the overall approved cost.

#### Printing Industry

\*211. SHRI D. VENKATESWARA RAO: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have stressed the need for proper technical back-up by way of research and development as well as standardisation in Indian printing industry;

(b) if so, the details thereof;

(c) whether the Government have agreed to provide help and necessary assistance in introducing new technology therein;

(d) if so, the concrete steps worked out in this regard;

(e) whether some foreign countries have also agreed to assist the Indian printing industry; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) and (b). Yes, Sir. Government recognises the need to provide technical back-up through R&D work and standardisation of Indian Printing Industry.

(c) and (d). Yes, Sir. The new technology for Printing Industry is based on machineries. Government is liberally permitting import of machineries like phototype system, colour scanners & Computerised system etc.

(e) and (f). At present technology & equipments are being imported from countries like U.S.A., Japan, Israel, etc. Equity participation upto 51% is permitted automatically in select printing machinery.

### Development of Area Around Chandigarh

\*212. SHRI PAWAN KUMAR BANSAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether a Regional Plan was prepared some time back for the co-ordinated and regulated development of area in and around Chandigarh;
- (b) if so, the salient features thereof; and
- (c) the action taken thereon?

THE MINISTER OF URBAN DEVELOPMENT (SHRITMATI SHEILA KAUL): (a) Yes, Sir. A Regional Plan for 2001 was prepared for Chandigarh region by the Town and Country Planning Organisation (TCPO) of this Ministry in 1984.

- (b) The salient features of the Regional Plan include:
  - (i) a policy statement for a desirable regional distribution of economic activities between categories of settlements such as Chandigarh Urban Complex, Regional Towns, Growth Centres, Villages, etc. within the region;
  - (ii) a Spatial Plan including a transportation network; and
  - (iii) steps needed to implement the Regional Plan.

(c) Since the Regional Plan prepared by T.C.P.O. was suggestive in nature, the Plan was recommended to the Chandigarh Administration and Governments of Punjab and Haryana as a guideline for planning and development control. In October, 1994, a Technical Committee has been constituted by Government of India with Chief Planner, T.C.P.O. as the convenor to study the patterns of existing and proposed developments in the Chandigarh region and suggest updating of the 1984 Regional Plan.

### Software Technology Parks

\*213. SHRI HARISINH CHAVDA: Will the PRIME MINISTER be pleased to state:

- (a) the number of software technology parks in the country, location-wise;
- (b) the criteria adopted to open such parks;
- (c) whether the government propose to set up more such parks;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALERIO): (a) The Department of Electronics (DOE) have established seven Software Technology Parks (STPs) at Pune, Bangalore, Bhubaneswar, Hyderabad, Noida, Gandhinagar and Thiruvananthapuram.

State Governments of West Bengal and Rajasthan have set up STPs at Calcutta and Jaipur respectively.

Government has recently approved proposals for setting up of STPs by State Governments of Karnataka and Tamilnadu at Mysore and Madras respectively.

(b) DOE have decided locations for setting up STPs by considering presence of software companies or the concentration of the software industry or the potential for growth of the software industry and also keeping in view the centres capability to attain the financial viability.

(c) to (e). Government is considering to set up STPs at other potential locations under the software export promotion programme subject to the availability of funds.

### National Renewal Fund

\*214. SHRI SHYAM BIHARI MISRA: Will the PRIME MINISTER be pleased to state:

(a) whether the National Renewal Fund, set up to help speedy restructuring of the sick Public Sector Undertakings, is being used primarily to pay compensation to workers under the Voluntary Retirement Scheme;

(b) if so, the reasons therefor; and

(c) the steps taken to ensure that MRF is used primarily for speedy restructuring of sick undertakings?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) (a) to (c). The National Renewal Fund was set up in February, 1992 as a social safety net to protect the interest of workers from the possible adverse effect of industrial restructuring. Its objective was not primarily speedy restructuring of sick Public Sector Undertakings, but rather the following:

- (i). to provide assistance for retraining and redeployment of rationalised employees;
- (ii) to provide funds for compensation payments to employees affected by industrial restructuring;
- (iii) to provide funds for employment generation schemes.

The guidelines of the National Renewal Fund specifically lay down that an industrial undertaking requiring modernisation, technology upgradation or rationalisation, would raise funds in the normal way from the capital market and term loans from financial institutions at the available rates of interest.

To achieve its programme objectives, the following activities have been assisted through funding from the National Renewal Fund:

- (i) facilities for retraining and redeployment of rationalised workers at selected locations through setting up of Employee Assistance Centres (EACs);
- (ii) facilities for providing counselling and employee support services to rationalised workers through setting up of Employee Resource Centres (ERCs) set up at plant level in Central Public Sector Undertakings; and
- (iii) reduction in surplus man power in Central Public Sector Undertakings through implementation of Voluntary Retirement Scheme.

### Investment in Backward States

\*215. SHRI HARI KISHORE SINGH: Will the PRIME MINISTER be pleased to state:

(a) the quantum of investment made in the public and private sector during the last three years, State-wise;

(b) whether there is any reluctance on the part of the investors to make investment in the backward States; and

(c) if so, the remedial measures taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHARIMATI KRISHNA SAHI): (a) The cumulative investment in the Central public Sector Enterprises in the years 1990-91, 1991-92 and 1992-93 stood at Rs. 1,27,579 crores, 1,49,971 crores and 1,61,734 crores respectively. This does not include the investments made by the various States in their respective state Public Sector Enterprises.

During the period between 1st August, 1991 and 30th November, 1994, a total of 16,540 Industrial Entrepreneur Memoranda were filed, envisaging an investment of Rs. 3,33,475 crores. Besides 1895 Letters of Intent with a projected investment of Rs. 47,470 crores were issued between 1991 & 1993.

A Statement-I indicating State-wise details of investments of Central Public Sector Undertakings for the years 1990-91, 1991-92 and 1992-93 is attached. Statement-II showing State-wise distribution in respect of Letters of Intent issued, and the proposed investment for the years 1991, 1992 and 1993 is also attached.

(b) and (c). No, Sir. There has been no marked reluctance on the part of investors to invest in backward areas as 37% of Industrial Entrepreneur Memoranda filed in the last 3 years are for backward areas. However, Government has been taking various measures to promote industrial development of backward areas. These include Schemes like the Transport Subsidy Scheme, the Growth

Centre Scheme, Concessional Finance Scheme, Income-Tax Relief to units in backward areas and Scheme of Integrated Infrastructure Development for Small Scale Industries in Backward Areas.

### STATEMENT-I

State-wise Distribution of Gross Block

(Rs. in crores)

Sl. No.	State	As on 31.3.1991	As on 31.3.92	As on 31.3.1993
1	2	3	4	5
1.	Andhra Pradesh	12923.92	14556.50	15533.55
2.	Assam	5457.04	5872.06	6210.16
3.	Bihar	10692.99	12765.38	14023.34
4.	Goa	68.07	74.78	80.48
5.	Gujarat	5776.36	9673.74	10553.68
6.	Haryana	1070.88	1254.30	948.30
7.	Himachal Pradesh	1385.36	1943.29	2091.02
8.	Jammu & Kashmir	1270.81	1584.88	1905.09
9.	Karnataka	2611.13	2883.50	3610.24
10.	Kerala	1852.69	1999.99	2274.93
11.	Madhya Pradesh	12900.47	14285.61	16114.70
12.	Maharashtra	23960.94	25081.49	33371.93
13.	Manipur	159.94	163.16	147.16
14.	Meghalaya	5.75	11.68	12.07
15.	Mizoram	24.04	54.66	155.26
16.	Nagaland	130.60	153.52	190.10
17.	Orissa	6898.72	8523.73	9266.50
18.	Punjab	875.57	941.49	1230.89
19.	Rajasthan	1996.57	2664.85	2896.48
20.	Sikkim	16.52	37.81	57.14
21.	Tamil Nadu	6846.80	7838.02	8609.51
22.	Uttar Pradesh	9628.66	13656.86	14934.97
23.	West Bengal	8784.23	10813.23	13434.30
24.	Arunachal Pradesh	84.85	129.96	159.83
25.	Tripura	356.87	369.48	397.38

### STATEMENT-II

Sl. No.	Name of the States	LOI 1991		LOI 1992		LOI 1993	
		Prop-osed In-vestment		Prop-osed In-vestment		Prop-osed In-vestment	
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	58	538.30	71	1039.38	58	1434.67
2.	Arunachal Pradesh	—	—	1	0.47	—	—
3.	Assam	4	1617.49	4	312.91	3	1144.26
4.	Bihar	7	46.11	6	34.81	5	398.49
5.	Goa	6	38.27	8	13.07	14	36.60
6.	Gujarat	101	1941.85	120	3726.50	76	2530.59
7.	Haryana	32	206.59	32	740.01	32	220.06
8.	Himachal Pradesh	11	703.54	12	79.05	3	49.39
9.	Jammu & Kashmir	1	2.24	1	0.60	—	—

1	2	3	4	5	6	7	8
10	Karnataka	54	419 47	21	269 90	32	1933 18
11	Kerala	13	171 19	17	607 04	9	660 77
12	Madhya Pradesh	46	999 80	28	301 46	33	266 11
13	Maharashtra	173	1708 51	98	990 70	86	948 35
14	Manipur	—	—	—	—	—	—
15	Meghalaya	—	—	—	—	—	—
16	Mizoram	—	—	—	—	—	—
17	Nagaland	—	—	2	—	—	—
18	Orissa	12	242 56	4	3316 58	6	298 79
19	Punjab	32	375 91	16	459 56	8	9650 00
20	Rajasthan	26	517 16	26	156 31	15	127 38
21	Sikkim	—	—	—	5 13	—	—
22	Tamil Nadu	68	512 84	66	852 36	84	1836 84
23	Tripura	—	—	—	—	—	—
24	Uttar Pradesh	108	1281 42	56	780 14	46	502 88
25	West Bengal	28	200 42	13	215 28	3	7 34

#### Cottage and Village Industries In North-East Region

\*216 SHRI UDDHAB BARMAN Will the PRIME MINISTER be pleased to state

(a) whether a special plan for growth of cottage and village industries in each State of the North East region has been prepared,

(b) if so, the details thereof, and

(c) the achievements made under the existing cottage and village industries in each of these States during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M ARUNACHALAM) (a) and (b) No, Sir

State Governments primarily prepare plans for growth of cottage and village industries in their States. They also get Central Assistance and support for these through the Planning Commission. However, Department of Small Scale Industries, Agro and Rural Industries in the Ministry of Industry supplements their efforts through involvement of KVIC for growth of Khadi and Village Industries.

In this direction in addition to its normal programmes,

KVIC has launched three Special Programmes. The details of these Programmes are given below.

1 In collaboration with North East Council KVIC has launched Regional Project on Development of Apiculture for Commercial Exploitation in North East Region. This project aims at qualitative bee keeping development in the region. The estimated project cost is Rs 85.55 lakh which being equally shared by KVIC and NEC.

2 Special Employment Programme in 50 backward districts in the country has been launched. In this programme in the first phase 16 districts have been identified. The Moregaon district in the State of Assam is one of them. In this programme by end of Eighth Five Year Plan, 10,000 employment per district will be created. This project will have linkages with DRDA and banks.

3 Special Employment Programmes in 125 backward blocks throughout the country has been launched. In this programme, in the first phase out of 71 blocks 8 blocks have been taken-up in the North East Region (5 blocks Assam and one block each in Arunachal Pradesh, Nagaland and Tripura). The programme envisages creation of 1,000 employment per block by end of Eighth Five Year Plan.

(c) The achievements made under normal programme of KVIC in each North East State during the last 3 years are given in the statement attached.

#### STATEMENT

North Eastern States—Production and Employment

Khadi & Village Industries

(Figures in Lakhs)

N E States	1991-92				1992-93				1993-94			
	Production		Employment		Production		Employment		Production		Employment	
	Khadi	V I	Khadi	V I	Khadi	V I	Khadi	V I	Khadi	V I	Khadi	V I
1	2	3	4	5	6	7	8	9	10	11	12	13
Assam	197 66	1978 74	0 23	0 79	265 36	1986 06	0 23	0 79	270 57	2154 28	0 22	0 80

1	2	3	4	5	6	7	8	9	10	11	12	13
Arunachal Pradesh	—	0.11	—	0.01	1.30	0.08	*	—	3.92	2.37	*	*
Manipur	5.21	1921.68	*	0.38	6.19	2218.22	*	0.38	6.73	2209.80	*	0.39
Meghalaya	0.12	636.12	*	0.10	—	739.65	*	0.10	0.17	876.39	*	0.12
Mizoram	2.15	569.24	*	0.04	2.25	686.97	*	0.06	3.17	751.42	*	0.05
Nagaland	5.80	251.31	*	0.04	10.55	304.36	*	0.05	12.95	369.69	*	0.05
Tripura	18.67	1565.89	0.01	0.43	10.73	1737.76	0.01	0.04	9.22	2060.95	*	0.44
Total:	229.61	6923.09	0.24	1.79	296.38	7695.40	0.24	1.78	306.73	8424.90	0.22	1.80

\*Less than 500 persons.

#### Ordnance Factories

\*217. DR. K.V.R. CHOWDARY: Will the PRIME MINISTER be pleased to state:

- the number of ordnance factories in the country;
- the number of workers employed in each of them;
- whether any ordnance factories are running in losses;
- If so, the details thereof; and
- whether there is any proposal to close them down?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE

MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALVIKARJUN): (a) Thirty nine,

(b) A Statement is attached.

(c) and (d). The ordnance factories, being dedicated to the armed forces, work on 'no profit no loss' basis for supplies to the defence forces. Their endeavour is to minimise their unit costs of manufacture by effecting economies and tightening management. The other approach is of increasing their total turnover by diversification to non-defence customers and exports. In 1993-94 their sales to customers other than our defence forces have amounted to Rs. 419 crores constituting about 21 percent of their total turnover.

(e) No, Sir.

#### STATEMENT

*Factory-wise Strength of Workers as on 1st April 1994 (State-wise)*

		Strength of Workers
West Bengal (4)	1. Gung & Shell Factory, Cossipore	6172
	2. Metal & Steel Factory, Ishapore	6312
	3. Rifle Factory, Ishapore	6588
	4. Ordnance Factory, Dum Dum	1846
Uttar Pradesh (10)	5. Field gun Factory, Kanpur	1913
	6. Small Arms Factory, Kanpur	3855
	7. Ordnance Factory, Kanpur	6964
	8. Ordnance Parachute Factory, Kanpur	3231
	9. Ordnance Equipment Factory, Kanpur	6208
	10. Ordnance Clothing Factory, Shahjahanpur	7087
	11. Ordnance Equipment Factory, Hazratpur	564
	12. Ordnance Factory, Muradnagar	3568
	13. Ordnance Factory, Dehradun	1707
	14. Opto-Electronics Factory, Dehradun	1581
Union Territory (1)	15. Ordnance Cable Factory, Chandigarh	699

		Strength of Workers
Maharashtra (10)	16 Ammunition Factory, Kirkee	8412
	17 Ordnance Factory, Ambarnath	3360
	18 High Explosive Factory, Kirkee	1347
	19 Machine Tool Prototype Factory, Ambarnath	1717
	20 Ordnance Factory, Bhandara	3485
	21 Ordnance Factory, Varangaon	3081
	22 Ordnance Factory, Chanda	5246
	23 Ordnance Factory, Dehu Road	1320
	24 Ordnance Factory, Ambajhari	7158
Madhya Pradesh (6)	25 Ordnance Factory, Bhusawal	1679
	26 Ordnance Factory, Itarsi	1884
	27 Ordnance Factory, Khamaria	9706
	28 Gun Carriage Factory, Jabalpur	8099
	29 Vehicle Factory, Jabalpur	9271
	30 Grey Iron Foundry, Jabalpur	2086
Tamil Nadu (6)	31 Ordnance Factory, Katni	2374
	32 Cordite Factory, Aruvankadu	3284
	33 Heavy Vehicle Factory, Avadi	4522
	34 Ordnance Clothing Factory, Avadi	3298
	35 Engine Factory, Avadi (Project)	586
	36 Ordnance Factory Tiruchirapalli	2512
	37 Heavy Alloy Penetrator Project, Tiruchirapalli	582
Andhra Pradesh (1)	38 Ordnance Factory, Medak (Project)	2353
Orissa (1)	39 Ordnance Factory, Bolangir (Project)	547
Total		146219

#### Integrated Infrastructure Development Scheme

\*218 DR KRUPASINDHU BHOI Will the PRIME MINISTER be pleased to state

(a) the States where the Integrated Infrastructure Development Scheme has been launched,

(b) the basic objectives of launching the scheme,

(c) the amount sanctioned under the scheme so far, State-wise, and

(d) the details of the infrastructure facilities developed/ provided under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) and (b) Pursuant to Policy Measures for promoting and strengthening Small, Tiny and Village Enterprises announced on 6th August, 1991, the Government have launched the Scheme of Integrated

Infrastructural Development for Small Scale Industries in Rural/Backward areas. The Scheme is applicable to all States. The objectives of Scheme are as under

(i) To set up about 50 IID Centres in backward districts/ rural areas in the country excluding those districts covered under the scheme of Growth Centres

(ii) To promote clusters of small scale and tiny units with a view to create employment opportunities and develop exports

(iii) To promote stronger linkages between agriculture and industry

(iv) To provide common service facilities and technological back-up services in the selected centres

(v) Creation/upgradation of infrastructural facilities like power, water, communication etc in the new/ existing centres/industrial areas

(c) The Government have sanctioned following Projects:

Name of the State	Location of the Project	Project Cost	GOI Grant	SIDBI Loan	Others
Haryana	Khairpur (Sirsa)	3.76	1.34	2.00	0.42
Rajasthan	Sangaria (Jodhpur)	5.14	1.97	2.95	0.22
Gujarat	Miyani (Junagad)	5.00	1.85	2.77	0.30
Karnataka	Kanbargi (Belgaum)	5.0558	2.00	3.00	0.558
Andhra Pradesh	Udmalpuram (Kurnool Dist.)	3.28	0.825	1.267	0.967
Maharashtra	Ghatodi (Yevathmal Dist.)	5.18	2.00	3.00	0.18
Jammu and Kashmir	Udampur	5.00	2.00	1.10	1.90
Kerala	Kazhakuttom (Trivandrum Dist.)	5.02	1.94	2.91	0.17
Punjab	Tanda (Hoshiarpur Dist.)	3.05	1.22	1.83	—
Tamil Nadu	Madurai	5.00	2.00	3.00	—
Total		45.4858	17.1425	23.827	4.715

(d) The scheme envisages provision of infrastructural facilities like developed industrial plots/sites, roads, sewer and drainage, water, power supply network, telecommunication, storage depots for raw materials and finished products, etc.

#### Small Hydro Projects

\*219. SHRI GOPI NATH GAJAPATHI: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have instructed State Governments to set up joint sector companies for turnkey planning and execution of small hydro projects;

(b) if so, the details thereof; and

(c) the steps taken by the State Governments in this regards?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) and (b). Yes, Sir. The formation of joint sector companies has been suggested to potential States, for undertaking turnkey planning and execution of small hydro projects. They will involve participation of a private sector company, Central and State Governments. They will help to accelerate the implementation of small hydro projects by taking complete responsibility from concept to commissioning, including survey, design and execution.

(c) No joint sector company has so far been established in any State. However, the proposal is understood to be under active consideration in certain States such as Uttar Pradesh, Himachal Pradesh and Arunachal Pradesh.

#### Foreign Lawyers in Indian Law Courts

\*220. SHRI R. SURENDER REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether the Indian lawyers with law degrees from the Indian Universities are presently permitted to practise in law courts in foreign countries;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the Government propose to permit the lawyers having law degrees from foreign universities and institutions to practise in India;

(e) if so, the reasons therefor;

(f) whether the lawyers associations and other fora have strongly opposed this proposal; and

(g) if so, the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) to (c). Information is being collected and will be laid on the Table of the House.

(d) No, Sir.

(e) to (g). Do not arise.

#### Tour of Minister

2137. SHRI AMAL DATTA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the number of days during this financial year the Minister went on tour within the country and outside, separately;

(b) the details of such tours;

(c) the expenses incurred in respect of each such tour;

(d) whether the expenses were borne by the Central

## Government Budget; and

(e) if not, the source of the funds?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV). (a) to (c). During the period the Minister has been on tour for 74 days within the country and 2 days outside the country. From the bills received so far the expenditure involved is Rs. 71,618 00 for internal tours and Rs. 52,174.00 for the external tours. During the tours within the country, the Minister (Chemicals & Fertilizers) travelled to Ranchi, Patna, Hazaribagh, Bhopal, Arah, Koelwar, Maner, Madras, Tirupati, Cochin, Bombay, Saharsa, Motihari, Betah, Darbhanga, Raxaul and Lucknow. During the tour outside the country, the Minister visited Muscat and Abu Dhabi.

(d) Yes, Sir.

(e) Does not arise.

## Tour by Minister

2138. SHRI SUDHIR GIRI Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state

(a) the number of days during this financial year the Minister went on tour within the country and outside, separately,

(b) the details of such tours,

(c) the expenses incurred in respect of each such tour,

(d) whether the expenses were borne by the Central Government budget, and

(e) if not, the source of the funds?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) (a) During this Financial year, the Minister was on tour for 90 days within the country. He has not undertaken any tour outside the country.

(b) and (c) A statement of such tours and the expenses incurred is attached

(d) Yes, Sir

(e) Not applicable.

## STATEMENT

*Details of Tour by the Minister of State for Planning and Programme Implementation*

Route	Period		Expenditure (Rs.)
Delhi-Raipur-Hyderabad Delhi	1-4-94 7-4-94	7 days	6448/-
Delhi-Hyderabad-Delhi	9-4-94 12-4-94	4 days	7408/-
Delhi-Raipur-Delhi	20-4-94 21-4-94	2 days	4539/-
Delhi-Calcutta/Dibrugarh/Calcutta-Delhi	28-4-94 1-5-94	4 days	12342/-

Route	Period		Expenditure (Rs.)
Delhi-Hyderabad-Delhi	13-5-94 15-5-94	3 days	7408/-
Delhi-Hyderabad-Delhi			3804/-
Delhi-Bhubaneswar-Delhi	1-6-94 2-6-94	2 days	8120/-
Delhi-Bhubaneswar-Delhi	3-6-94 10-6-94	8 days	7818/-
Delhi-Bangalore-Madras-Delhi	17-6-94 21-6-94	5 days	11383/-
Bhubaneswar-Delhi	24-6-94 25-6-94	2 days	3060/-
Delhi-Nagpur-Bombay-Delhi	27-6-94 29-6-94	3 days	8122/-
Delhi-Bhubaneswar-Delhi	2-7-94 6-7-94	7 days	7816/-
Delhi-Bombay-Delhi	9-7-94 10-7-94	2 days	7708/-
Delhi-Calcutta-Delhi	22-7-94 23-7-94	2 days	8703/-
Delhi-Bhubaneswar-Delhi	27-8-94 29-8-94	3 days	10192/-
Delhi-Bombay-Madras-Delhi	3-9-94 8-9-94	6 days	14034/-
Delhi-Bhopal-Indore	15-9-94 16-9-94	2 days	2653/-
Indore-Delhi	18-9-94	1 day	2278/-
Delhi-Madras-Delhi	22-9-94 25-9-94	4 days	12538/-
Delhi-Raipur-Bhubaneswar-Delhi	5-10-94 10-10-94	6 days	6837/-
Delhi Bhubaneswar-Delhi	12-10-94 20-10-94	9 days	10192/-
Delhi-Hyderabad-Bhubaneswar-Delhi	22-10-94 25-10-94	4 days	9887/-
Delhi-Bhubaneswar-Delhi	29-10-94 1-11-94	4 days	10192/-
		90 days	1,81,180/-

## Tour of the Minister

2139. SHRI SIVAJI PATNAIK Will the PRIME MINISTER be pleased to state.

(a) the number of days during this financial year the Minister went on tour within the country and outside, separately,

(b) the details of such tours,

(c) the expenses incurred in respect of each such tour,

(d) whether the expenses were borne by the Central Government budget; and

(e) if not, the source of the funds?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM). (a) to (e). The information is being collected and will be laid on the Table of the House.

**Tour by Minister**

2140. SHRI SUDARSAN RAYCHAUDHURI:  
SHRI AMAL DATTA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of days during the financial year the Minister went on tour within the country and outside, separately;

(b) the details of such tours;

(c) the expenses incurred in respect of each such tour;

(d) whether the expenses were borne by the Central Government budget; and

(e) if not, the source of the funds?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c) The statement of the tour within the country and outside is attached.

(d) Yes, Sir.

(e) Does not arise.

**STATEMENT**

*Details of the tours undertaken by Smt Sheila Kaul, Minister of Urban Development during the financial year 1994-95*

S.No.	Dates	Place of visit	No. of Days	Expenditure	Purpose
1	2	3	4	5	6
<b>INLAND</b>					
1.	29.8.94 to 31.8.94	Lucknow	3	Rs. 1,336	To attend function on Sanskrit Diwas Samaroh in Kendriya Sanskrit Vidyapitham.
2.	2.9.94 to 4.9.94	Bangalore	3	Rs. 12,422	In connection with the In-auguration of C.G.O. Building by President of India.
3.	28.9.94 to 30.9.94	Bangalore/ Madras	3	Rs. 14,034	In-auguration of Seminar on Urban Mass Transportation and Inspection of HUDCO works at Bangalore and Sriperambudur..
4.	6.11.94 to 9.11.94	Bombay	4	Rs. 8,466	Purpose of visit: Consultative Committee attached to this Ministry.
5.	14.11.94 to 15.11.94	Lucknow	2	Rs. 3,205	Prize Distribution function at Lalganj Organised by Zila Bal Kalyan Parishad.
<b>FOREIGN</b>					
1.	19.6.94 to 3.7.94	London (UK)	15	Rs. 2,15,865	For treatment & to study the Municipal Governance Urban System and New Town Concept.
2.	18.11.94 to 26.11.94	Hong Kong Melbourne & Singapore	9	Rs.1,13,920	To participate in the Conference on 'Cities and the New Global Economy' being organised by the Government of Australia and OECD.

**Goods seized and destroyed by Authorities**

2141. SHRI SANAT KUMAR MANDAL: Will the PRIME MINISTER be pleased to state:

(a) whether the Supreme Court in its judgement given on September 8, 1994 stating that if goods seized by the authorities are lost or destroyed due to their negligence, the Government will have to pay compensation to the owner;

(b) if so, the reaction of the Government thereto;

(c) whether the Government propose to bring a legislation in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF

LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI H.R. BHARDWAJ): (a) to (d) Yes, Sir. Powers to enforce the Essential Commodities Act, 1955 are delegated to State Governments/Union territory Administrations. Central Government has not received any suggestions for amendment/legislation in this regard from States/Union territories. As the judgement relates to loss/uselessness of commodities seized due to negligence of enforcing authorities, Central Government does not consider it necessary to propose any legislation in this regard.

**TRYSEM**

2142. SHRI N.J. RATHVA: Will the PRIME MINISTER be pleased to state:

(a) the achievements of TRYSEM programme in

Gujarat during the Eighth Five Year Plan,

(b) whether any review has been conducted of this programme, and

(c) if so, the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) (a) Achievements of TRYSEM programme in Gujarat during the VIII Five Year Plan are indicated in the attached statement

(b) and (c) TRYSEM Programme has been reviewed periodically by constant interactions with the State Governments/implementing agencies. Some of the important areas of concern and the action taken there upon has been as follows.

- (i) It was felt that the stipend to the trainees, honorarium for trainers, etc need to be enhanced to improve the training. Accordingly, the Ministry has revised its norms for stipend, honorarium, allowance for raw material/tool kits etc with effect from 1.6.1994.

(ii) A major area of concern in the TRYSEM Programme has been the quality of training imparted. This Ministry has impressed upon the State Governments the necessity of imparting training in established Technical institutions like ITIs, Community Polytechnics, Knschi Vigyan Kendras, etc.

(iii) The States/UTs have been advised to set up a Sub-Committee under SLCC exclusively for TRYSEM. A district level committee has already been set up for this programme.

(iv) The States/UTs have been advised that training should be given only in those trades which have marketability, TRYSEM training under tailoring, typing and driving should be given only on selective basis and percentage of trainees under these items together in any district should not exceed 20% of the total number of trainees trained in that district during the year.

#### STATEMENT

(Rs in lakhs)

Year	Target	No of trained youth	No of SC/ST in trained youth	No of Women in trained youth	Total allocation (Recurring exp)	Central Share	Central Release
1992-93	9090	11209	6565	4711	121.20	60.60	102.65
1993-94	9877	12037	6749	4336	314.48	157.24	157.24
1994-95 (upto Oct 94)	8976	3533	1816	1608	251.34	125.67	62.84

[Translation]

#### Hindu Marriage Act

2143 SHRI SURENDRA PAL PATHAK Will the PRIME MINISTER be pleased to state

(a) whether there is any provision in the Hindu Marriage Act to ensure that marriages solemnized in accordance with the Act should not be dissolved by the laws of other countries,

(b) if so, whether the Government of India propose to sign an extradition treaty with any other country in this regard, and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H R BHARDWAJ) (a) No, Sir

(b) and (c) Do not arise.

[English]

#### Revaluation Reserves By Public Limited Companies

2144 SHRI MANIKRAO HODLYA GAVIT Will the PRIME MINISTER be pleased to state

(a) whether a number of private limited companies are capitalising their revaluation reserves by resorting to back date resolution, despite the notification of Department of Company Affairs in September, 1994,

(b) if so, the facts thereof and the reasons therefor, and

(c) the action taken against such companies?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H R BHARDWAJ) (a) to (c) As per Circular No 9/94 dated 6.9.94 issued by Department of Company Affairs, the existing private/closely held and unlisted companies were advised not to issue bonus shares out of the reserves created by revaluation of fixed assets. No such complaint has come to the notice of this Department.

[Translation]

**Visit of German Delegation to India**

2145. SHRI VISHWANATH SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) where a delegation from Germany visited India in the month of October 1994 to negotiate for the cooperation in the field of wind energy; and

(b) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) A delegation from Germany led by Dr. Dieter Humm, Acting Secretary & Foreign Trade Representative, Ministry of Economics, Technologies & Transport for the State of Schleswig-Holstein in Germany visited India on the occasion of exhibition of Power and Energy 1994/NUCTEC' 94 from 7-10 December, 1994. The delegation was comprised of leading industrialists from wind energy sector.

(b) The delegation had meetings with the officials of Ministry of Non-Conventional Energy Sources and exchange of informations regarding the progress made in the field of wind energy and solar energy in both the countries took place. A workshop on wind and other renewable energy sources—technologies from Schleswig-Holstein Germany was organised by Indo-German Chamber of Commerce on 9th December, 1994 in New Delhi on this occasion in which the interaction between Indian and German Companies took place.

[English]

**Digital Unit in Maharashtra**

2146. SHRI RAM KAPSE: Will the PRIME MINISTER be pleased to state:

(a) whether Digital World India Ltd. is setting up an assembly unit at Maharashtra Industrial Development Corporation (MIDC) Electronics zone at Thane; and

(b) if so, the capacity of monitors, printers and key boards?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) and (b) Yes, Sir. The capacity of monitors, printers and key boards is as follows:—

Name of Item	Capacity
(1) Monitors	— 22,500 nos
(2) Printers	— 9,900 nos.
(3) Keyboards	— 8,000 nos.

[Translation]

**Public Sector Undertakings in Bihar**

2147. SHRI MOHAMMAD ALI ASHRAF FATMI: Will the PRIME MINISTER be pleased to state:

(a) the total investment made in each of the Public Sector Undertakings in Bihar upto June, 1994;

(b) the details of annual production, profit and loss and the employees working in each of the undertaking; and

(c) the details of those projects in Bihar in which the Government propose to make fresh investment and the time by which these projects are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY, (SHRIMATI KRISHNA SAH): (a) As on 31.3.1993 for which period information is available, there were 14 Central Public Sector Enterprises having their registered Office in the State of Bihar. PSE wise details of total investment in terms of equity and loans as on 31.3.1993 is given at pages S-86 to S-94 in Volume-I of P.E. Survey, 1992-93 laid in the Parliament on 23.2.1994.

(b) PSE wise three years detail of annual production, net profit/loss for last five years and detail of employees as on 31.3.1993 are given at pages S-134 to S-161, S-43 to S-50 and S-189 to S-195 respectively, in Volume-I of P.E. Survey, 1992-93.

(c) Details of projects in respect of Central PSEs costing more than Rs. 100 crores which were under implementation as on 31.3.1993, together with expected time of completion are given at pages 43 to 50 in the same Volume.

**Land Records in Uttar Pradesh**

2148. SHRI ARJUN SINGH YADAV: Will the PRIME MINISTER be pleased to state:

(a) the number of districts in Uttar Pradesh where the Government have maintained computerised land records;

(b) the names of other districts of the State where maintenance of computerised land records is being done; and

(c) the action taken to computerise the land records of all the districts?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR): (a) and (b) With the intention of maintaining computerised land records in the State of Uttar Pradesh, so far 11 districts viz. Deoria, Etawa, Agra, Moradabad, Mainpuri, Allahabad, Aligarh, Bareilly, Gonda, Hardoi and Nainital have been brought under the Centrally Sponsored Scheme of Computerisation of Land Records.

(c) The question of extending the programme of computerisation of land records to all the districts of the State depends on the performance of the State Government in implementation of the ongoing projects and the budgetary allocation of the Government of India

available under the above mentioned scheme in the coming financial years

[English]

#### Plutonium Oxide

2149 SHRI RAM NAIK Will the PRIME MINISTER be pleased to state

(a) whether Tarapur Atomic Power Plant is using mixed Plutonium Oxide in place of Uranium,

(b) if so, the reasons therefor,

(c) whether it is likely to increase threat to security of Plant, and

(d) if so, the action proposed to be taken by the Government?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) (a) A few test fuel assemblies made of mixed uranium-plutonium oxide (MOX) have been introduced in one of the units of the Tarapur Atomic Power Station

(b) The use of mixed oxide fuel bundles is a developing technology. The resources for this type of fuel are available indigenously and may eventually become a substitute for enriched uranium.

(c) Use of mixed oxide fuel will not increase any threat to the security of the Plant.

(d) Does not arise.

[Translation]

#### Overcharging by Kendriya Bhandar

2150 SHRI AMAR ROYPRADHAN Will the PRIME MINISTER be pleased to state

(a) whether the attention of the Government has been drawn to the news items regarding overcharging by Kendriya Bhandar appeared in "Rashtriya Sahara" dated 13th August, 1993,

(b) if so, the facts thereof, and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SMT MARGARET ALVA) (a) Yes, Sir.

(b) and (c) The news item has referred to the complaints of overcharging by the Vasant Vihar Branch store of the Kendriya Bhandar and the non-availability of Kendriya Bhandar officials to receive a complaint on 10.8.1993.

An enquiry into allegations of overcharging by the staff of Vasant Vihar store was conducted by the Kendriya Bhandar and the Enquiry Officer found overcharging in respect of 3 out of 38 items purchased from the store. Disciplinary action was taken by the Kendriya Bhandar

against the employees involved in overcharging. The complaints were also advised to collect the refund. Steps have been taken to ensure that all the packets sold by the stores carry the price stickers.

[English]

#### Residential Buildings on Agricultural Land

2151 SHRI RAJNATH SONKAR SHASTRI Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on December 8, 1993 to USQ No 842 and State

(a) whether the requisite information to parts (c) to (e) has since been collected

(b) if so the details therefor,

(c) if not the reasons thereof, and

(d) the number of residential buildings that have come up on the agricultural land in Delhi so far and the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P K THUNGON) (a) to (d) The requisite information has been received. The Dy Commissioner, Delhi has reported that, as on 1.12.93, 4335 cases have come to notice where residential buildings have come up unauthorisedly on agricultural land without the change of land use. In such cases, action under Section 81 of the Delhi Land Reforms Act, 1954 is taken whereby conditional orders are issued to the Bhoodarars of the land to reconvert the said land to agricultural use within a period of three months, failing which the land is vested in the Gaon Sabha. Ejectment orders under Section 86-A of Delhi Land Reforms Act, 1954 are passed against the defaulters who have built up residential buildings on Gaon Sabha land and fail to restore it to agricultural use.

Since January, 1994, 35 demolitions and recovery of 394-10 Bighas of land have been effected.

Revenue officials have been directed to keep a vigil on the raising of unauthorised constructions on the agricultural land.

[Translation]

#### Bench of Allahabad High Court

2152 SHRI BHAGWAN SHANKAR RAWAT Will the PRIME MINISTER be pleased to state

(a) whether the Government of Uttar Pradesh and Allahabad High Court have submitted any proposal to the Union Government for setting up a bench of Allahabad High Court in some other place in Uttar Pradesh.

(b) if so the details thereof, and

(c) if not, whether the Union Government have sent any letter to the Government of Uttar Pradesh in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H R BHARDWAJ) (a) to (c) The Chief Minister of Uttar Pradesh has proposed that recommendations of the

Jaswant Singh Commission for setting up Benches of Allahabad High Court in Western Uttar Pradesh may be implemented. However, in the same proposal he has informed that the Chief Justice of Allahabad High Court is not agreeable to set up a Bench in that region for the present for the reason that the situation in Western Uttar Pradesh is not conducive. The matter is engaging the attention of the Central Government.

[English]

#### Coca Cola

2154. SHRI BHUPINDER SINGH HOODA: Will the PRIME MINISTER be pleased to state:

(a) whether Coca Cola in their agreement with bottlers have a number of restrictive clauses.

(b) if so, the nature of these clauses;

(c) the number of agreements have been signed by multinational companies with such restrictions during 1993-94; and

(d) the number of agreements signed by multi-national companies and proposals submitted after April 1994, till date?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) to (d). Director General of Investigation & Registration have filed an application dated 18.4.1994 under Section 10(a) (iii) of MRTP Act, 1969 against M/s. Coca Cola Co., USA and M/s. Brindavan Agro Industries Ltd., Hathras and another application dated 29.6.1994 against M/s. Pepsico Inc., USA, Pepsi Foods Ltd. and M/s. Agra Beverages Corp. Ltd. before the MRTP Commission for insertion of restrictive clauses in the bottling agreements entered into between them. MRTP Commission has already instituted notices of inquiry in both the cases. The Commission being a quasi judicial body, both the matters are subjudice.

#### Renting of buildings by Cultural Organisations

2155. DR. RAMESH CHAND TOMAR: Will the Minister of URBAN DEVELOPMENT be pleased to refer to reply given on August 17, 1994 to Unstarred Question No. 3274 and state:

(a) whether the relevant policy decision have been communicated by the Land & Development Officer (L&DO) to all the Cultural Organisations;

(b) if not, the reasons therefor; and

(c) the steps taken to ensure the implementation of these policy decisions?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c). As a result of review of the existing policy, it is proposed to issue modified guidelines.

#### Study on Antarctica

2156. SHRI MULLAPPALLY RAMACHANDRAN: Will the PRIME MINISTER be pleased to state:

(a) whether any experimental/study trips to the Antarctica have been undertaken by the National Institute of Oceanography Goa, of its own or with any foreign collaboration during 1993-94 or is likely to be undertaken in the near future; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) No, Sir. National Institute of Oceanography has not undertaken any trip to Antarctica on its own or with any foreign collaboration. There is no plan for such an expedition in future.

(b) Does not arise, Sir.

#### Allotment of plots in Rohini

2157. SHRI SHASHI PRAKASH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority had allotted the plots in Rohini Residential Scheme during 1991;

(b) if so, the details thereof, category-wise;

(c) whether certain allottees of 32 metres plots were asked to deposit the amount outstanding against them by 30.9.1994; and

(d) if so, the reasons for not adopting the same policy in the case of the remaining allottees of 32 metres plots in Rohini?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). Yes, Sir. DDA has reported that a draw was held on 27.3.1991 in which 5740 plots were allotted to the awaiting registrants as per details given below:—

EWS/Janta	978
LIG	2729
MIG	2033
Total:	5740

(c) No, Sir. DDA has reported that the allottees were given scheduled time for making payment but some of the allottees made the payment after expiry of the stipulated period and as per terms/conditions, their allotment was to be cancelled. After considering the matter at length a policy decision was taken by DDA that the allottees who have already made the payment upto 30.9.1994 on their own and falling in the following categories, their allotment

may be regularised on payment of restoration charges as well as interest for the belated period of payment

- (i) Cases in which full payment received after 28 2 1993 (last date of payment) by before 31 8 1993 (last extended date of third instalment),
- (ii) Cases in which part payment received prior to 31 8 1993 and balance or full payment after 31 8 1993,
- (iii) Cases in which intimation about first or second or third instalment is available but no intimation about full payment, and
- (iv) Cases in which Demand Letters were issued on vacation of Court Stay in October/November, 1993 but payment received after expiry of stipulated period, i.e. first instalment — 30 days and second instalment — 90 days

(d) Question does not arise, as the applicability of policy decision was restricted to four types of cases mentioned above

#### Radiation Hazards

2158 SHRI SYED SHAHABUDDIN Will the PRIME MINISTER be pleased to state

(a) whether the Government have seen reports on the effects of radio activity on the health of rural population around the Uranium mines in Bihar

(b) if so the steps taken to protect the people from such radiation, and

(c) whether the Government propose to arrange for the treatment of those affected and to pay some compensation to those who have received permanent and irreversible damage?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) (a) Yes Sir The report is not based on facts There is no effect of radioactivity on the health of the Rural population around the Uranium Mines in Bihar

(b) and (c) Do not arise

[Translation]

#### Persons nabbed from Hazratbal

2159 DR G L KANAUJIA Will the PRIME MINISTER be pleased to state

(a) the total number of persons nabbed by the security forces from Hazratbal during the last year

(b) the number and the nationality of foreign nationals among them and the locations of their presence at present, and

(c) the dates on which terrorists were released in exchange of the persons kidnapped by them and the number thereof alongwith the charges against them?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) (a) to (c) According to information available, 62 persons had come out of the Hazratbal Shrine on 16 11 93 and surrendered before the authorities Of these 35 who were found on screening to be innocent, were released on 18 11 93 Cases were registered against the remaining persons

Two of those arrested were residents of Pok They were tried and convicted by the Court for the period they remained in custody Of these, one Shaheen Bhat who is reported to have infiltrated into the State again, was arrested on 12th Nov 94 in Jammu and is being proceeded against under the relevant laws

The other persons who were arrested, are on bail pursuant to orders of the competent Court passed on various dates

[English]

#### Construction of bridge across Hindon canal

2160 DR P R GANGWAR Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) the progress made by DDA in the construction of a bridge across the Hindon canal to connect Vasundhara Enclave a DDA Colony after the recent attempts to clear the encroachments along New Ashok Nagar

(b) whether any additional proposals have been evolved to construct another bridge at Vasundhara Enclave across the Hindon canal and Ghazipur Drain to connect the Enclave with NH 24 through Trilokpuri and

(c) if so the details thereof and the progress made in this regard alongwith target date for completion?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P K THUNGON) (a) The bridge which is to be constructed near Chilla Regulator is in the planning stage

(b) It has been decided to provide an alternative approach to this area by constructing a bridge on Hindon Cut Canal in Ghazipur Drain from Trilok Pun, which will connect National Highway 24 via Mayur Vihar Phase-II

(c) The land is under the possession of U P Irrigation Department and the matter has been taken up with the Government of Uttar Pradesh for acquisition of land

#### Voters List in Kerala

2161 SHRI THAYIL JOHN ANJALOSE Will the PRIME MINISTER be pleased to state

(a) whether the Voters List in Kerala has been finalised,

(b) if so, the details thereof,

(c) if not the reasons therefor, and

(d) the time by which it is likely to be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) to (d). The intensive revision of electoral rolls in the State of Kerala with reference to 1.1.1995 as the qualifying date is in progress and according to the time schedule prescribed by the Election Commission, the rolls are to be finally published on 9th March, 1995.

#### Sick Public Sector Undertakings

2162. SHRI P.C. CHACKO: Will the PRIME MINISTER be pleased to state.

(a) whether some Public Sector Undertakings have been declared sick during 1992-93, 1993-94 and 1994-95;

(b) if so, the names of such undertakings;

(c) whether the Government have taken some measures for revival of such undertakings;

(d) if so, the details thereof and names of such undertakings revived so far; and

(e) the steps taken to ensure that the remaining undertakings do not fall sick?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY (SHRIMATI KRISHNA SAHI): (a) to (d). As on 14.11.1994, 52 Industrial Sick Central Public Sector Undertakings are registered with Board for Industrial and Financial Reconstruction (BIFR) as per provisions of Sick Industrial Companies (Special Provisions) Act, 1985 amended in 1991. BIFR have appointed Operating Agency in respect of each registered PSE for preparing revival/rehabilitation scheme. Out of 52 of sick Central PSEs registered with them, BIFR have recommended revival in 2 cases and closure in 3 cases. Name of registered 52 sick PSEs with BIFR together with latest status is given the Statement attached.

(e) Steps taken by the Government to improve the performance and efficiency of PSEs include delegation of more powers to Board of Directors and their professionalisation, signing of MOUs with PSEs, reduction of surplus man power through VRS, diversification of product-mix technology upgradation, research and development, export promotion, periodic performance review meetings of PSEs with administrative Ministries, etc.

#### STATEMENT

Sl. No.	Case No.	Company	OA	State	Status
1.	501/92	Bharat Pumps & Compressors Ltd.	ICICI	Uttar Pradesh	Under Enquiry
2.	502/92	Nagaland Pulp & Paper Co. Ltd.	IDBI	Nagaland	Winding up Notice
3.	503/92	Indian Drugs & Pharmaceuticals Ltd.		Haryana	17(2)
4.	504/92	Scooters Ind'a Ltd.	IDBI	Uttar Pradesh	Under Enquiry
5.	505/92	Bharat Gold Mines Ltd.	ICICI	Karnataka	Under Enquiry
6.	506/92	Tannery & Footwear Co. Ltd	IFCI	Uttar Pradesh	Winding up Notice
7.	507/92	Tnveni Structural Ltd	ICICI	Uttar Pradesh	Under Enquiry
8.	508/92	Cycle Corpn. of India Ltd.	IDBI	West Bengal	Stay Order by Courts
9.	509/92	Richardson Crudas Ltd	ICICI	Maharashtra	Under Enquiry
10.	510/92	Mining & Allied Machinery Corpn. Ltd	IFCI	West Bengal	Under Enquiry
11.	511/92	Heavy Engineering Corpn. Ltd.	IDBI	Bihar	Under Enquiry
12.	512/92	Vignayan Industres Ltd.	IDBI	Karnataka	Under Enquiry
13.	513/92	National Bicycle Corpn. of India Ltd.	IDBI	Maharashtra	Winding-up Recommended
14.	514/92	Orissa Drugs & Chemicals Ltd.	IDBI	Orissa	16(4)
15.	515/92	Fertilizer Corpn. of India Ltd.	IDBI	Bihar	Under Enquiry
16.	516/92	Hindustan Fertilizer Corpn. Ltd.		Assam	Under Enquiry
17.	517/92	Biecco Lawrie Ltd.	N.A.	West Bengal	17(2)
18.	518/92	British India Corpn. Ltd	IFCI	Uttar Pradesh	Winding up Recommended
19.	519/92	The Elgin Mills Co. Ltd.	IDBI	Uttar Pradesh	Winding up Recommended
20.	520/92	Bharat Process & Mechanical Engg.	IDBI	West Bengal	Stay Order by Courts
21.	521/92	Project & Development India Ltd.		Bihar	Under Enquiry
22.	522/92	Mandya National Paper Mills Ltd.	CB	Karnataka	Winding up Notice
23.	523/92	Tyre Corpn. of India	IDBI	West Bengal	Under Enquiry
24.	524/92	Weighbird India Ltd.	IDBI	West Bengal	Stay Order by Courts

Sl. No.	Case No.	Company	OA	State	Status
25.	525/92	Bharat Refractories Ltd.	IDBI	Bihar	Under Enquiry
26.	526/92	Bharat Brakes & Valves Ltd.	IDBI	West Bengal	Draft Scheme
27.	527/92	Cawnpore Textiles Ltd.	IDBI	Uttar Pradesh	Winding up Notice
28.	528/92	Braithwaite Ltd.	IDBI	West Bengal	Under Enquiry
29.	529/92	Smith Stanistreet Pharmaceuticals Ltd.	IRBI	West Bengal	18(4)
30.	530/92	U.P. Drugs & Pharmaceuticals Ltd.	IDBI	Uttar Pradesh	Under Enquiry
31.	531/92	National Instruments Ltd.	SBI	West Bengal	Stay Order by Court
32.	532/92	Bharat Ophthalmic Glass Ltd.	IDBI	West Bengal	Under Enquiry
33.	533/92	Bengal Chemicals & Pharmaceuticals	IRBI	West Bengal	Under Enquiry
34.	534/92	National Textiles Corpn. Ltd.	IFCI	Karnataka	Under Enquiry
35.	535/92	NTC (Gujarat) Ltd.	IDBI	Gujarat	Under Enquiry
36.	536/92	NTC (Maharashtra North) Ltd.	IDBI	Maharashtra	Under Enquiry
37.	537/92	India Firebricks & Insulation Co. Ltd.	IDBI	Bihar	Under Enquiry
38.	538/92	Bengal Immunity Ltd.	IRBI	West Bengal	Draft Scheme
39.	501/93	NTC(MP) Ltd.	IDBI	Madhya Pradesh	Under Enquiry
40.	502/93	Mica Trading Corpn. Ltd.	SBI	Bihar	Winding up Notice
41.	503/93	NTC (WBAB&O) Ltd.	IDBI	West Bengal	Under Enquiry
42.	504/93	NTC (UP) Ltd.	IDBI	Uttar Pradesh	Under Enquiry
43.	505/93	NTC (South Maharashtra) Ltd.	IDBI	Maharashtra	Under Enquiry
44.	506/93	National Jute & Manufactures Corpn.	IRBI	West Bengal	Under Enquiry
45.	509/93	Instrumentation Ltd.	IDBI	Rajasthan	Under Enquiry
46.	501/94	NTC (DPR) Ltd.	IDBI	New Delhi	Under Enquiry
47.	502/94	Damodhar Cement & Slag Ltd.	IDBI	West Bengal	Under Enquiry
48.	503/94	IISCO Ujjain Pipe & Foundry Co. Ltd.	IDBI	Madhya Pradesh	Under Enquiry
49.	504/94	Southern Pesticides Corpn. Ltd.		Andhra Pradesh	Under Enquiry
50.	505/94	The Indian Iron & Steel Co. Ltd.		West Bengal	Under Enquiry
51.	506/94	Rayrolle Burn Ltd.	IRBI	West Bengal	Under Enquiry
52.	507/94	Hindustan Fluorocarbons India Ltd.	IDBI	Andhra Pradesh	Under Enquiry

17(2) — Company's scheme approved

18(4) — Sanctioned scheme.

#### Kendriya Vidyalayas in Cantonment Areas

2163. DR. SUDHIR RAY:

SHRI MUHIRAM SAIKIA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have deputed some officers in Kendriya Vidyalaya Sangathan to monitor the functioning of Kendriya Vidyalayas located in cantonment areas;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government propose to hand over the administration of Sainik Schools to Kendriya Vidyalaya Sangathan; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTRY OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). An Officer of the rank of Lt. Col. from Army Education Corps has been deputed to HQ Kendriya Vidyalaya Sangathan to help in finding solutions to

common problems and to make a real contribution to macro-level policy/decision making to the functioning of the Kendriya Vidyalaya Sangathan.

(c) and (d) There is a proposal for transfer of Sainik Schools to the Ministry of Human Resource Development. Nothing concrete has, however, emerged so far.

#### Advertisement for Non-Conventional Energy Sources Programmes

2164. SHRI S. SIVARAMAN: Will the PRIME MINISTER be pleased to state the total expenditure incurred by the Ministry in the advertisements for the publicity of various programmes under Non-conventional Energy Sources Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): An expenditure of Rs. 23,78,016.00 has been incurred by the Ministry of Non-Conventional Energy Sources during

the period from 1st April 1984 to 30th November 1984 in advertisements for the publicity of various programmes under non-conventional energy sources.

#### Dwellings of Displaced Families

2165. SHRI SUSHIL CHANDRA VARMA: Will the PRIME MINISTER be pleased to state:

(a) whether any survey or enumeration has been made by the administration of Jammu and Kashmir of the houses of Kashmiri pandits who left the valley on account of terrorist menace;

(b) the number of such dwelling units in Srinagar and at other towns in the valley; and

(c) the steps taken to ensure the safety of the left behind houses?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) to (c). In order to carry out the survey, the Government of Jammu & Kashmir has devised a proforma in which migrants were asked to provide details of their immovable properties. Over 50,000 forms have been received by the state relief authorities. A clear picture about area-wise details of left behind properties will emerge only after the State Government has completed the Survey. In order to speed up the process, the Relief Commissioner, J&K has set up a Cell to monitor the progress of verification of claims. The State Government is taking all necessary to protect the left-behind properties.

#### Community Centres

2166. SHRI B.L. SHARMA PREM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether D.D.A. has since stopped to set up more Community Centres in Delhi; and

(b) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) No, Sir.

(b) In view of reply to part (a) above, question does not arise.

#### Voters List

2167. SHRI CHITTA BASU:  
SHRI BIR SINGH MAHATO:

Will the PRIME MINISTER be pleased state:

(a) whether Delhi State Government have delisted a large number of Bengali speaking people from voters list; and

(b) if so, whether the Government propose to review the above decision and ensure that no Indian citizen is barred from exercising their franchise?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI H.R.

BHARDWAJ): (a) As per information furnished by the Chief Electoral Officer, Delhi only the names of certain persons who could not prove their Indian citizenship had been deleted from the electoral rolls after following the procedure prescribed for it in the Registration of Electors Rules, 1960.

(b) An aggrieved person can file an appeal to the Chief Electoral Officer as provided in section 24 of the Representation of the People Act, 1950.

#### Anti-India campaign

2168. DR. KARTIKESWAR PATRA: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government are aware of the Anti-India campaign and propaganda inside Kashmir valley by some organisations to mobilise Kashmiris against India;

(b) if so, the facts thereof; and

(c) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) to (c). Government are aware of the large scale anti-India dis-information and propaganda campaign being conducted by Pakistan and its protege militant groups and front organisations, regarding Jammu and Kashmir. Sustained efforts have been made to counter and expose such propaganda at various levels, by providing facts about allegations relating to human rights; dissemination of information showing Pakistan's continuing direct sponsorship of fundamentalism and terrorist violence and killings in the State; projecting the real situation through the print and electronic media channels and regular interaction with various interlocutors within the country and abroad; and, increased transparency vis-a-vis the State.

#### Rate of Interest on HUDCO loan

2169. SHRI SULTAN SALAHUDDIN OWAISI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Housing and Urban Development Corporation proposes to reduce the interest rates on loans advanced by it for housing purposes; and

(b) if so, the extent to which the rates of interest on loan are likely to be reduced?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). HUDCO has reduced its lending rates in respect of loans for housing schemes for Higher Income Groups from 17% per annum to 16.5% per annum

and in respect of land acquisition schemes from 16.5% per annum to 15.5% per annum w e f 9.11.1994.

### Shortage of Fertilisers

2170. SHRI RAMESH CHENNITHALA.  
SHRI SHANTARAM POTDUKHE.  
SHRI D. VENKATESWARA RAO

Will the Minister of CHEMICALS & FERTILISERS be pleased to state.

(a) whether the Government are aware of the shortage of urea in the country at present,

(b) if so, the steps taken to ease the shortage,

(c) total production of urea in the country during 1993-94,

(d) the details and location of the units engaged in the production of urea,

(e) whether any steps have been taken to import urea, and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALERIO) (a) and (b) While the availability of urea in the country is generally satisfactory, changes in the demand pattern low opening stocks for the current Rabi season, production cut backs in some units and movement constraints have led to temporary and localised shortages of urea in some States. The situation is being monitored closely in coordination with State Governments, suppliers and the agencies concerned with reception, handling and movement of the material. Corrective steps are taken where necessary. These include optimisation of indigenous production by rescheduling of shut downs and augmenting the availability of feed stock to gas-based fertiliser units, additional budgetary support for resumption/maintenance of production in sick fertiliser units in the Public Sector, stepping up of arrivals of imported urea and facilitation of the handling and movement of urea from ports/plants to the deficit area.

(c) and (d) A statement showing the details of production and location of urea plants operating in 1993-94 is enclosed. During 1994-95, the urea plant of Tata Chemicals Limited, Babrala (UP), has come into production.

(e) and (f) Arrangements have been made to import sufficient quantities of urea to meet the requirement as per allocations made for the current Rabi season under the Essential Commodities Act, 1955. 5.81 lakh tonnes of urea have been imported during the period October-November

1994 as against 4.54 lakh tonnes imported during the corresponding period of last year

### STATEMENT

Actual Production of Urea in the country for 1993-94  
(000 MT)

Plant	Product	Location	Production (1993-94)
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#### PUBLIC SECTOR:

##### FCI

Sindri Modn	Urea	Bihar	243.0
Ramagundam	Urea	Andhra Pradesh	193.0
Talcher	Urea	Orissa	124.6
<b>TOTAL</b>			<b>561.5</b>

##### NFL

Nangal-II	Urea	Punjab	351.1
Bhatinda	Urea	Punjab	511.6
Panipat	Urea	Haryana	516.4
Vijapur	Urea	Madhya Pradesh	878.3
<b>TOTAL</b>			<b>2257.4</b>

##### HFC:

Namrup-II	Urea	Assam	7.2
Namrup-III	Urea	Assam	18.6
Durgapur	Urea	West Bengal	40.9
Barauni	Urea	Bihar	22.0
<b>TOTAL</b>			<b>252.7</b>

##### FACT:

Cochin-I	Urea	Kerala	242.3
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##### RCT.

Trombay	Urea	Maharashtra	83.2
Trombay-V	Urea	Maharashtra	312.8
Thal	Urea	Maharashtra	1341.9
<b>TOTAL</b>			<b>1737.4</b>

MFL Madras	Urea	Tamil Nadu	96.9
NLC Heyveli	Urea	Tamil Nadu	111.0

**TOTAL PUBLIC SECTOR 5259.2**

#### Coop. SECTOR

##### IFFCO:

Kalol	Urea	Gujarat	357.6
Phulpur	Urea	Uttar Pradesh	540.5
Aonla	Urea	Uttar Pradesh	906.4
<b>TOTAL</b>			<b>1804.5</b>

##### KRIBHCO:

Hazira	Urea	Gujarat	1515.4
<b>TOTAL COOP SECTOR</b>			<b>3319.9</b>

#### PRIVATE SECTOR:

GSFC. Baroda	Urea	Gujarat	351.0
SFC. Kota	Urea	Rajasthan	405.8
Chand Chap			
Kanpur	Urea	Uttar Pradesh	601.3
ZAC Goa	Urea	Goa	381.0

Plant	Product	Location	Production (1993-94)
SPIC: Tuticorin	Urea	Tamil Nadu	586.1
MCF: Mangalore	Urea	Karnataka	189.4
GNFC: Bharuch	Urea	Gujarat	653.7
NFCL: Kakinada	Urea	Andhra Pradesh	591.2
IGFCC: Jagdish- pur	Urea	Uttar Pradesh	685.3
Chambal Fert.	Urea	Rajasthan	124.4
<b>TOTAL PRIVATE SECTOR:</b>			<b>4569.2</b>
<b>TOTAL (PUBLIC + COOP.+ PVT.):</b>			<b>13148.3</b>

#### Radiation from Rajasthan Atomic Power Plant

2171. SHRI ASTBUHA PRASAD SHUKLA: Will the PRIME MINISTER be pleased to state:

(a) whether Canadian Television has reported that the two units of the Rajasthan Atomic Power Plant are unsafe and there is a threat of radiation leakage from these two units:

(b) if so, the reaction of the Government thereto;

(c) whether any discussions have been held with Canadian Scientists on the technical aspects of the working of the Plant and assistance sought therefore;

(d) whether any regular check-up is being carried out to ensure that such radiation leakage does not take place; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) There was report in the Canadian Television on the subject of safety of the Rajasthan Atomic Power Plant. (RAPP).

(b) The issues raised in the Canadian Television report pertaining to pressure tube integrity in RAPS reactors have been adequately addressed. RAPS reactors have operated without any failure or incident with respect to pressure tubes and this is sought to be ensured by the Nuclear Power Corporation of India Ltd. in future.

(c) Discussions have been held with Canadian scientists on technical aspects of pressure tube integrity in pressurised Heavy Water reactors. The Government has not sought any assistance so far.

(d) and (e). The subject of pressure tube safety has been receiving continuous attention at Nuclear Power Corporation of India Limited (NPCIL) and the Bhabha Atomic Research Centre (BARC) since the Failure of Pressure tubes in two Reactors in Canada in 1983 and 1986. Inspection of the pressure tubes is carried out regularly during annual shut down in all reactors to monitor the condition of the pressure tubes. The radiation levels in and around is being monitored continuously in all Nuclear Power Stations to ensure total safety. Improved operation

practices adopted in the stations have reduced the probability of failure of pressure tubes. Procedure for removal and replacement of pressure tubes was established and tried out successfully. Since the second unit at Rajasthan Atomic Power Station is in operation since 1981, a detailed inservice inspection of the coolant channels has been taken up for which purpose the station is under shutdown since 1st August, 1994. Based on the analysis of the results of the inspection, the unit will be restarted or a decision for longer shutdown will be taken for replacement of the coolant channels. The Atomic Energy Regulatory Board is closely monitoring the inspection activities. The reactors will be brought back to operation only after ensuring that they meet all safety related requirements of the Board.

#### Bomb Blast in a Unit of Ambala Cantt.

2172. SHRI VILAS MUTTEMWAR: Will the PRIME MINISTER be pleased to state:

(a) whether there was a bomb blast in a unit office of Ambala Cantonment on November 10, 1994;

(b) if so, the details thereof and the outcome of the inquiry conducted into the matter; and

(c) the reaction of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c). An element of a fired 155 mm cargo ammunition, which was considered inert, has been retained by the Commanding Officer of an artillery unit in his office, for demonstration purposes. It went off accidentally, causing only minor injury to an office orderly. Procedure as laid down for enquiries in the event of such accidents has been duly initiated.

#### Identity Card to Voters

2173. SHRI SRIBALLAV PANIGRAHI:  
SHRI RAJVEER SINGH:  
SHRI SIMON MARANDI:  
SHRI CHANDRESH PATEL:  
SHRIMATI SUMITRA MAHAJAN:  
SHRI SHANKERSINH VAGHELA:  
SHRI LALIT ORAON:  
SHRI CIRDHARI LAL BHARGAVA:  
SHRI PARASRAM BHARDWAJ:

Will the PRIME MINISTER be pleased to state:

(a) whether a conference of Chief Ministers was held recently in regard to issuance of Identity Card to voters;

(b) if so, the details thereof,

(c) the number of Identity Cards issued till date, State-wise;

(d) the expenditure incurred thereon and Central assistance allocated for the purpose, State-wise;

(e) the States in which elections are likely to be held in 1995;

(f) whether the Election Commission propose to issue any new guidelines to State Government to prepare Identity Cards in stipulate time;

(g) if so, the time by which Identity Cards are likely to be issued to all voters; and

(h) the period for which the Identity Cards will be valid?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS. (SHRI H R BHARDWAJ) (a) and (b). A meeting of the Chief Ministers of various States was held in New Delhi on 19th January, 1994 to discuss the directions of the Election Commission regarding issuance of photo identity cards to electors. The consensus in the meeting was that the scheme should be implemented in a phased manner.

(c) and (d) the details on day-to-day basis regarding the number of identity cards issued and the expenditure incurred thereon are not being maintained by the Government. According to the directions of the Election Commission, the entire expenditure is to be initially borne by the concerned state Government and the Central Government is to reimburse 50% of the expenditure incurred by them on the scheme. The question, of making any allocation of Central assistance at this stage, therefore, does not arise.

(e) Elections are due to be held in the States of J & K, Manipur, Bihar, Gujarat, Orissa, Maharashtra and Arunachal Pradesh in the year, 1995.

(f) and (g) The Election Commission has extended the deadline for issuance of photo identity cards to 15th January, 1995 and State Governments are expected to complete the work of issuance of photo identity cards by that date.

(h) Ten years

[Translation]

#### Development of Tribal Areas in Madhya Pradesh

2174 SHRI PHOOL CHAND VERMA Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state

(a) whether the Government of Madhya Pradesh has sent any schemes for the development of backward tribal areas in the State

(b) if so, the details thereof,

(c) whether the Union Government have given its approval to the scheme, and

(d) if so, the time by which the financial assistance is to be provided by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG). (a) and (b) The following project proposals have been received from Government of Madhya Pradesh —

(i) Model Development Plan for development of Bastar district at a total cost of Rs. 98.26 crores over a period of five years from 1993-94 to 1998-99. It envisages a package scheme for the comprehensive development of Bastar district with special emphasis on the tribal population, which constitutes about 69% of the total

population of the district. The Model Development Plan covers Agriculture, Cooperation, Fisheries, Horticulture, Forest, Sericulture and Water Resources.

(ii) Project for the development of carpet craft in Integrated Tribal Development Project areas in Raigarh District of Madhya Pradesh. The total cost of the project is Rs. 650.00 lakhs, out of which non-recurring cost of Rs. 350.00 lakhs has been asked for as additional Special Central Assistance.

(iii) Opening of Hastshilp Vikas Kendra at Katghora in Bilaspur District of Madhya Pradesh. The total cost of the project is Rs. 336.99 lakhs, out of which Central Assistance has been asked for to the tune of Rs. 252.28 lakhs.

(c) and (d) In respect of proposal at (i) the State Government has been advised to recast the proposal taking into account all aspects of development in Bastar District and prepare a short term and also a long term plan for overall development of that district. The proposals at (ii) and (iii) are under examination in the Ministry of Welfare.

#### Ban on Newspapers

2175 SHRI KESHRI LAL Will the PRIME MINISTER be pleased to state

(a) whether the terrorists have imposed a ban on publication of some newspapers in Srinagar,

(b) if so, the names of such publications, and

(c) the steps taken by the Government to resume the publication of these newspapers?

THE MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) (a) and (b). According to available information the terrorist outfit Jamiat-Ul-Mujahideen has imposed a ban on two local Urdu dailies 'Al Safa' and 'Sringar Times'.

(c) A close watch is being kept on the situation. The policy and effort of the Government is to ensure that the press/media can function in a free manner.

#### Terrorist Activities in J & K

2176 SHRI DHARMANNA MONDAYA SADUL. DR RAMKRISHNA KUSMARIA: SHRI GOVINDRAO NIKAM:

Will the PRIME MINISTER be pleased to state.

(a) the number of civil/security personnel/army jawans killed and injured in different parts of Jammu and Kashmir and particularly in Doda during each of the last three years,

(b) the details of the loss of Government/public property during the above period alongwith the value thereof;

(c) the number of terrorists killed/ nabbed/prosecuted/punished during the period, separately;

(d) whether the Government are aware of devastation

and looting of jungles by the terrorists in the State;

(e) if so, the quantity and value of timber set on fire by the terrorists during the period; and

(f) the remedial steps taken/proposed to be taken by the Government to check such incidents?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) According to available information the number of civilians and security personnel killed in terrorist activities in J&K during the years 1992, 1993 and 1994 (till October 31) was 1036, 1239 and around 1064 respectively. Of them, the number killed in Doda in these years was 25, 92 and 93 (till September).

(b) 636 Government buildings, educational institutions and bridges are reported to have damaged/destroyed in terrorist activity during the years 1992 to 1994 (till October 31).

(c) 3609 terrorists were killed and 6641 arrested during these three years. Proceedings under the law were launched against these arrested and are in various stages of progress.

(d) to (f). Government are aware that the terrorists have caused considerable damages/loss to forest properties. However it is not possible to give the precise quantity or value of the same. Security arrangements, particularly in the far-flung and vulnerable areas have been strengthened to prevent such destruction, and anti-terrorist operations are being pursued vigorously.

#### Attack on Amarnath Pilgrims

2177. DR. AMRIT LAL KALIDAS PATEL: Will the PRIME MINISTER be pleased to state:

(a) the number of attacks made by the terrorists on Amarnath pilgrims during 1994, till date;

(b) the number of pilgrims who lost their life;

(c) the measures taken by the Government in this regard; and

(d) the number of militants arrested and handgrenades seized during the period?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) to (d). The terrorist outfits Harkat-ul-Ansar had issued threats and imposed a ban on the Amarnath Yatra in August 1994. According to available information, on 16.8.94 militants had fired on a convoy at Khanabal, Distt Anantnag, in which 3 civilians and a security force personnel were injured; on 17.8.94 two rockets were fired towards a base camp and the parking place for Yatra buses at Pahalgam without any loss or damage; and, on the same date militants lobbed two

grenades on a Yatri convoy near Rambhan, Distt. Doda in which there was no loss or damage to life or property.

Government had made elaborate arrangements for the safe and smooth conduct of the Yatra which enabled successful and peaceful completion of the same.

During the month of August '94, 428 grenades/handgrenades were recovered and 396 militants were arrested.

[English]

#### World Bank Loan for West Bengal

2178. SHRI N. DENNIS: Will the PRIME MINISTER be pleased to state:

(a) whether the World Bank has agreed with the proposal of Government of West Bengal to provide World Bank loans for rural development;

(b) whether the World Bank team has visited West Bengal in this regard;

(c) if so, whether the Government propose to extend it to other States; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARIJI BHAI PATEL): (a) A proposal is being discussed with the World Bank for a District Poverty Initiative Project (DPIP) to be implemented in the States of West Bengal, Rajasthan and Andhra Pradesh. The objectives of the proposed project would be to increase the employment and income of the poor in backward districts, to increase the availability and improve the efficiency of basic infrastructure and social sector services in poor districts and to increase the capacity of State and local governments to plan, implement and monitor the available facilities with a strong poverty alleviation focus.

(b) An Identification Mission of the World Bank visited the State of West Bengal, Rajasthan and Andhra Pradesh from October 18th to November 17th, 1994.

(c) and (d) Rajasthan and Andhra Pradesh are being considered for this project apart from West Bengal.

[Translation]

#### Cases with Income Tax Appellate Tribunal

2179. SHRI KHELAN RAM JANGDE: Will the PRIME MINISTER be pleased to state:

(a) the total number of cases pending for decision with the Income-tax Appellate Tribunal;

(b) whether there is a wide gap between the number of cases received and cases disposed of;

(c) if so, the reasons therefor; and

(d) the steps being taken by the Government for quick disposal pending cases?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) The total number of cases pending with the Income-tax Appellate Tribunal as on 1.10.1994 was 2,73,150.

(b) and (c) The institution of cases before the Tribunal is more than the disposal of cases by the Tribunal

(d) steps have been taken for filling up the vacant posts of Members in the Tribunal. Members are sent on tours to stations where either the pendency is more or the regular Benches are not functioning. Grouping of appeals involving common issues for hearing, scrutiny of cases covered by earlier judgments for quick disposal and arranging camp courts at various places are some of the other steps taken for quick disposal of pending cases.

[English]

#### Newsprint Mills

2180 SHRI RAM NIHORE RAI Will the PRIME MINISTER be pleased to state

(a) the installed and production capacity of the scheduled Newsprint Mills in the country during each of the last three years,

(b) whether the annual production capacity of these mills is adequate to meet the demand of the newspaper establishments,

(c) whether the Government propose to review the import policy on newsprint,

(d) if so, the details thereof and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) (a) The installed and production capacity of the Scheduled Newsprint Mills during the last three years is as under -

Year	Installed capacity	Production (in lakh tonnes)
1991-92	3 13	2 86
1992-93	3 73	3 12
1993-94	5 35	3 61

(b) No, Sir There is shortage of Newsprint in the country. The demand of newsprint is being met both by indigenous production and imports.

(c) to (e) The newsprint import policy is reviewed by the Government from time to time and suitable amendments are considered as & when necessary.

#### Malaria Drugs Developed by C.D.R.I.

2181 SHRI MANORANJAN BHAKTA Will the PRIME MINISTER be pleased to state

(a) whether the Central Drug Research Institute has since developed drugs to combat malaria,

(b) if so, the test results thereof, and

(c) the steps taken to produce those drugs at commercial level?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) (a) to (c) Central Drug Research Institute (CDRI), Lucknow has an ongoing programme on development of drugs for treatment of malaria. CDRI has synthesised a new chemical compound designated as 80/53, for control of *Plasmodium vivax* malaria, especially effective in relapse cases. The compound has been found safe in Phase I clinical trials. Phase II efficacy evaluation in patients of *P. vivax* malaria is in progress at Malana Research Centre, Delhi. The other drug developed by CDRI is Arteether obtained from *Artemisia annua* a plant native to China which has been introduced in the country by another CSIR laboratory Central Institute of Medicinal & Aromatic Plants (CIMAP), Lucknow. Arteether is effective against Cerebral malaria, the dreaded form of malaria, caused by the parasite *Plasmodium falciparum*. Phase II clinical trials have since been completed. Permission for Phase III clinical trials has been obtained from Drug Controller of India and trials will be initiated soon.

CDRI has signed agreements with two Indian companies for clinical trials and commercialisation of the drugs.

#### Subsidy on Fertilizers

2182 SHRI V S VIJAYARAGHAVAN Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state

(a) whether subsidy on phosphatic and potassic fertilizers is released direct to the manufacturers without the intermediary of State Government,

(b) if so, the reasons therefor,

(c) whether the manufacturers have requested for the restoration of old practice whereby subsidy used to be released through State Government, and

(d) if so, the reaction of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) (a) and (b) During 1992-93 and 1993-94, the scheme of special concession on decontrolled phosphatic and potassic fertilizers was implemented through the Governments of respective States/Union Territories and funds were released to them for the purpose. However, for the year 1994-95 it has been decided to make payments directly to the fertilizer manufacturers in the case of phosphatic fertilizers and the importers in the case of MOP on the basis of the reports of sales submitted by the States/Union Territories.

(c) No, Sir

(d) Does not arise

**Kendriya Bhandars**

2183. SHRI DATTA MEGHE: Will the PRIME MINISTER be pleased to state:

(a) the total investment made in "Kendriya Bhandars" during the last three years, year-wise; and

(b) the details of losses incurred/profit earned therein during the above period, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SMT. MARGARET ALVA): (a) No investment has been made by the Government in 'Kendriya Bhandar' during the last three years.

(b) Kendriya Bhandar earned the following profits (pre-tax) during the last three years:-

		Rs. in lakhs
1991-92	—	113.41
1992-93	—	195.03
1993-94	—	48.97

[Translation]

**Development of Wasteland**

2184. SHRI RAJENDRA KUMAR SHARMA: Will the PRIME MINISTER be pleased to state:

(a) the total area of land developed so far by the Department of Wastelands Development;

(b) whether the developed land has since been allotted to landless labourers; and

(c) if so, the details thereof and the number of beneficiaries?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAO RAM SINGH): (a) Since its inception in July, 1992, the Department of Wastelands Development has provided assistance under its various schemes for the development of 92,114 hectares of non-forest wastelands upto 31st March, 1994.

(b) and (c) The Department of Wastelands Development is only promoting the development of the wastelands in the country and not allotting the land. Land is a subject under the jurisdiction of the State Government.

[English]

**Performance of Sainik Schools**

2185. SHRI C.P. MUDLAGIRIYAPPA: Will the PRIME MINISTER be pleased to state:

(a) the percentage of successful students in Sainik Schools during each of the last three years in 10th and 12th classes;

(b) whether this percentage has come down considerably;

(c) if so, the reasons thereof; and

(d) the measures proposed to be contemplated to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Percentage of successful students of Sainik Schools during the last 3 years in Classes X and XII is as under:

Year	Class X(%)	Class XII(%)
1991-92	99.70	95.40
1992-93	99.80	87.60
1993-94	99.80	90.70

(b) The percentage has not come down considerably.

(c) and (d) Sustained effort is made to maintain the results to at least above 90% level, by devoting extra time to students, especially weak students.

**Government as a Litigant**

2186. DR. LAXMINARAYAN PENDEYA:  
SHRI NITISH KUMAR:  
SHRI JAGMEET SINGH BARAR:  
SHRI ATAL BIHARI VAJPAYEE:

Will the PRIME MINISTER be pleased to state:

(a) the number of cases lying pending in the Supreme Court and High Courts as on date in which the Union Government and State Governments are litigants;

(b) the details thereof; and

(c) the steps taken/proposed to be taken by the Government for early disposal of these cases?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) and (b) As on 1.4.1994, about 13594 cases were pending in the Supreme Court in which the Union of India was a litigant. Information on the remainder of the question is not kept at any central points.

(c) In order to consider the problem of arrears of cases in Courts and find out ways and means to deal with it as expeditiously as possible, a meeting of the Chief Ministers and Chief Justices was held on 4.12.1993 under the Chairmanship of the Prime Minister. The Conference adopted a resolution in which it recommended several steps for speedy disposal of cases in Court/Tribunals, which have been accepted by the Government and commended to all State Governments/UT Administrations and High Courts/Tribunals for necessary action. Three Working Groups of Law Ministers, thereafter, met to consider further the recommendations contained in the above Resolution with regard to rural litigation, arrears of cases in administrative tribunals and alternative dispute resolution. The implementation of December, 1993 resolution and recommendations made by the Working Groups were reviewed by the Law Ministers at their

plenary meeting held in Calcutta in November, 1994. A copy of the Resolution adopted at the meeting is enclosed as statement.

### STATEMENT

*Law Minister's Meeting 1994*

### THE CALCUTTA RESOLUTION

#### INTRODUCTION

1. The Law Ministers met in Calcutta on 17 November 1994 to review the progress made in the implementation of the Resolution adopted by the Chief Ministers and Chief Justices in New Delhi on 4 December 1993 on the subject of arrears of cases in courts and tribunals and also to elaborate further the recommendations contained in the said Resolution with regard to rural litigation, arrears of cases in administrative tribunals and alternative dispute resolution. The Union Minister of State for Law, Justice and Company Affairs, Shri H.R. Bhardwaj, was in the chair, the Chief Justice of India, Shri Justice A.M. Ahmadi, and the Chief Minister of West Bengal, Shri Jyoti Basu, delivered special addresses at the meeting.

2. The Law Ministers expressed their appreciation of the work done in the Working Groups of Law Ministers which met in Bombay (6 October 1994), Chandigarh (31 October 1994) and New Delhi (5 November 1994).

#### IMPLEMENTATION OF CMs' and CJs' RESOLUTION

3. The Law Ministers recalled with satisfaction that the CMs' and CJs' Resolution was adopted unanimously. They noted that the Government of India accepted the recommendations contained in the said Resolution. The Law Ministers took note of Doc. LMM/94No. 4 containing a statement showing follow-up action taken on the recommendations made by the Chief Minister and Chief Justices. While expressing satisfaction that the Central Government, the State Governments and the judiciary have implemented certain recommendations contained in the said Resolution, the Law Ministers noted that the progress made in this regard was not completely satisfactory. They underlined the need to implement the recommendations within reasonable time. They considered that financial or other constraints should not be allowed to come in the Resolution. They claimed upon all concerned to extend full cooperation in the matter of implementation of the said Resolution. The Law Ministers expressed the hope that State Governments would utilize the amounts released by the Central Government based on a formula approved by the Planning Commission of India.

#### ALTERNATIVE DISPUTE RESOLUTION

4. The Law Ministers recalled that the Chief Ministers and Chief Justices emphasized the desirability of disputants resolving their disputes by alternative modes such as arbitration, mediation, conciliation and negotiation, since they provided procedural flexibility, saved valuable time and money and avoided the stress of a conventional trial.

5. The Law Ministers considered that the Arbitration act, was no longer in tune with the international thought on the subject and that comprehensive law on arbitration be made, base largely on the UNCITRAL Model Law on

International Commercial Arbitration. They further recommended that the said law should also contain provisions on conciliation modelled on the UNCITRAL Conciliation Rules. The Law Ministers recommended that the new law should apply to both international and domestic arbitration and conciliation.

#### RURAL LITIGATION

6. The Law Ministers noted that the rural litigation constituted a major part of cases currently pending in courts and recalled that the Chief Ministers and Chief Justices underlined the need for restructuring the judicial system with a view to ensuring inexpensive and speedy resolution of rural litigation. They were generally of the view that Nyaya Panchayats had not established themselves as effective instruments for settlement of rural litigation.

7. There was general agreement that, given adequate facilities, courts could effectively deal with rural litigation. The Law Ministers noted in this regard the Pilot Project Scheme evolved by the High Court of Karnataka which led, within a period of one year, to the disposal of about fifty per cent of the cases in the selected districts. While commending this Scheme, the Law Ministers recommended the adoption of the Karnataka model or a model similar to it in other States. The Law Ministers noted that Madhya Pradesh and Tamil Nadu have introduced similar schemes in their States.

8. The Law Ministers also considered that the efforts of subordinate courts in the matter of rural litigation would need to be supplemented by those of Lok Adalats. While noting with satisfaction that Lok Adalats would soon be given statutory status, the Law Ministers recommended that immediate steps should be taken to facilitate the early entry into force of the Legal Services Authorities Act, 1987. The Law Ministers also noted the traditional and customary councils in the North Eastern Hill States have been rendering inexpensive and speedier justice to the people of these States.

9. The Law Ministers recalled that the Chief Ministers and Chief Justices commended the pattern of Conciliation Courts in Himachal Pradesh and expressed the hope that such courts would be constituted in other States soon.

10. The Law Ministers noted with satisfaction the existence of mediation and conciliation centres in some States like Tamil Nadu and recommended that such centres should be established in other States also.

11. The Law Ministers recalled the recommendation of the CMs and CJs that the provisions of the Code of Criminal Procedure, 1973 in regard to appointments of Special Judicial Magistrates and identifying cases which they were empowered to deal with under the Code, and emphasised that there was urgent need to appoint such Magistrates.

12. The Law Ministers also felt that immediate consideration should be given to the categories of criminal cases which could be withdrawn if they were pending for prolonged periods. In this context, the Law Ministers noted with interest constitution of committees in some States consisting of the Chief Secretary, the Law Secretary and the administrative Secretary, among others, for the purpose of taking appropriate decisions with regard to reduction of Government litigation in courts and

recommended that consideration should be given to the constitution of similar committees in other States. The Ministers felt that renewed efforts should be made with a view to avoiding frivolous litigation involving Government.

13. The Law Ministers further noted that the laws of procedure and evidence were in need of reform.

#### ADMINISTRATIVE TRIBUNALS

14. The Law Ministers recalled that the Resolution of CMs and CJs considered that the recommendations made therein should, *mutatis mutandis*, be enforced even in respect of administrative tribunals and that Government should undertake an examination of problems connected with arrears of cases in those tribunals. In particular, they had drawn attention to the recommendations in the said Resolution with regard to, among other things, fixation of time-limits within which proposals for appointment of members of tribunals ought to be processed, periodic review of the optimum strength of members in each tribunal, granting of adjournments only in exceptional circumstances, time-limits for oral arguments, need for short judgments, grouping of cases, provision of modern equipments to tribunals, priority to old cases, and the need for reserved judgments to be given within a reasonable time.

15. The Law Ministers noted that the Working Group on administrative tribunals reviewed the working of administrative tribunals constituted by the Central Government. They took note of Doc. No. LMM (WG-III)/94/3 containing a working paper on "Review of the Working of Administrative Tribunals".

16. The Law Ministers agreed that the recommendations in the Resolution of the CMs and CJs in respect of administrative tribunals should be implemented as early as possible. They considered that vacancies in these tribunals should be filled up without delay so that the arrears did not mount.

17. The Law Ministers also considered that the tenure of appointment of members of the tribunals should be for fairly longer periods and that the provisions in various enactments in this regard should be reviewed.

18. The Law Ministers also emphasised that care should be taken to ensure that only persons who have, among other things, requisite ability to handle cases, proper personal conduct and ethical behaviour, firmness and fearlessness were appointed as members of tribunals.

19. The Law Ministers were also of the opinion that disputes between Government and public sector undertakings and one public sector undertaking and another public sector undertaking ought not to go to courts or tribunals and that such disputes should be settled between the parties amicably.

20. The Law Ministers also considered that the selection committee constituted for making recommendations for appointment of members of tribunals should be headed by the Chief Justice of India or his nominee at the Central level, and by the Chief Justice of the concerned High Court or his nominee at

the State level, and that such a selection committee should be a standing body.

21. The Law Ministers also considered that the administrative control over all tribunals at both central and state levels should be entrusted to a single Ministry/Department.

22. The Law Ministers were also of the opinion that orders passed by administrative bodies should invariably be speaking orders so that tribunals could appreciate what actually weighed with the authorities in taking their decisions.

23. The Law Ministers expressed their deep appreciation to the Government of West Bengal for inviting them to hold the present plenary meeting in Calcutta and making all efforts to make it successful.

Calcutta.

17 November 1994.

#### Registrars of Companies

2187. SHRI BRAJA KISHORE TRIPATHY: Will the PRIME MINISTER be pleased to state:

(a) whether the number of disputes arising between investing public and companies has increased manifold over the years as a sequel to tenfold increase of equity based companies; and

(b) if so, the steps taken by the Government for streamlining the functioning of Registrars of companies?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) There has been a growth in the number of investor complaints over the years consequent to the increase in the shareholding of the public.

(b) complaints received in the Department of Company Affairs are processed through a computerised system. In appropriate cases, the Registrar of Companies are advised to initiate penal proceedings against companies and the officers in default. The Registrars of Companies are also receiving investor complaints directly and have been asked to give them priority attention.

[Translation]

#### Remote Sensing

2188. SHRI PANKAJ CHOWDHARY:  
SHRI BRIJ BHUSHAN SHARAN SINGH:  
SHRI PRABHU DAYAL KATHERIA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up and Indo-French joint venture in the field of remote sensing and to manufacture small satellites.

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) (a) to (c) No, Sir, However, under the Agreement signed in 1993 between Indian Space Research Organisation (ISRO) and the French Space Agency (CNES), forms of the cooperation envisaged include study of cooperative programmes in Satellites and Balloons intended for Space Research and Applications of Space Technology, studies related to Satellite Communications, Satellite Remote Sensing and Satellite Meteorology Applications, operations of ground stations and satellite missions management, organisation of training facilities and programmes, exchange of technical and scientific personnel to participate in studies and joint working groups. Specific programmes under this cooperative agreement are under various stages of negotiation.

[English]

#### Funds for Terrorist Affected Areas

2189 SHRI RAMASHRAY PRASAD SINGH Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state

(a) whether there is any proposal to provide special funds to States for terrorist affected areas, and

(b) if so, the details thereof, area-wise and State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO) (a) There is no proposal before the Planning Commission to provide special funds to States for terrorist affected areas

(b) Does not arise

[Translation]

#### White Paper on Central Assistance to J & K

2190 SHRI CHETAN P S CHAUHAN  
SHRI RAJESH KUMAR

Will the PRIME MINISTER be pleased to state

(a) whether the Government propose to issue a white paper on Central assistance and grants provide to Jammu and Kashmir during the last three years,

(b) if so, the details thereof, and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI). (a) No, Sir

(b) and (c) Do not arise.

[English]

#### National Institute of Information Technology

2191. DR (SHRIMATI) K S SOUNDARAM. Will the PRIME MINISTER be pleased to state.

(a) whether the Government are aware of the activities of the National Institute of Information Technology (NIIT) and its various courses offered for Graduates, Associates and Fellows of NIIT,

(b) if so, whether this has the approval of the Government, and

(c) if not, the action taken by the Government against the NIIT under the MRTPC for misleading advertisements?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H R BHARDWAJ) (a) to (c) Director General Investigation and Registration has asked NIIT to furnish copies of various advertisements released by it to enable him to examine the same with reference to provisions of MRTP Act, 1969 relating to unfair trade practices. As regards GNIIT course of NIIT, the Commission has already issued notice of enquiry. MRTP Commission being a quasi-judicial body, the matter is subjudice.

[Translation]

#### Falling of Snow Rocks

2192 SHRI BRIJ BHUSHAN SHARAN SINGH  
SHRI SATYA DEO SINGH

Will the PRIME MINISTER be pleased to state

(a) whether the scientists in the country have developed a technique to prevent falling of snow rocks on Highways or on populated areas,

(b) if so, the details thereof, and

(c) the areas in which this technique is proposed to be used?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) (a) No, Sir 'Snow rocks' are large pieces which may get detached from the glacier snow mass which is found at higher altitudes. Highways and populated areas do not exist at these high altitudes. However, techniques for containing snow avalanches in the lower altitude regions have been developed by the scientists.

(b) and (c) Do not arise

[English]

#### Houses to Slum Dwellers

2193 SHRI R ANBARASU Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) whether any proposal is under consideration of the Government to provide houses to slum dwellers in all metropolitan cities, particularly Madras, with the World Bank aid, and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) and (b) There is no proposal under consideration of the Government of India for providing houses to slum dwellers in metropolitan cities including Madras with World bank Aid.

#### Allotment of Government Accommodation

2194. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of Government residential accommodation allotted on seniority basis and on out of turn/adhoc/priority basis during 1994, type-wise, and how does the same compare with the allotments made in the preceding three years;

(b) the reasons for making more number of allotments on out of turn/adhoc/priority basis than the laid down ratio;

(c) the competent authorities which made such allotments;

(d) number of complaints received in this regard, and

(e) the steps taken to adhere strictly to laid down ratio?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) (a) to (e). The adhoc allotment is sanctioned by the Minister of Urban Development and the Minister of State for Urban Development as per the provisions of Supplementary Rules 317 B-25. Due to the large number of request received for out of turn allotment on compassionate and similar other grounds, it has not been feasible to maintain strictly at times the requisite ratio. Nevertheless every effort is made to adhere to the ratio. The other information asked for is being compiled

[Translation]

#### Bomb Blasts in Jammu and Kashmir

2195. SHRI CHANDRESH PATEL.  
SHRI GURUDAS KAMAT:  
KUMARI SUSHILA TIRIYA:

Will the PRIME MINISTER be pleased to state.

(a) the details of the incidents of bomb blast/explosion which took place at different places in Jammu and Kashmir during each of the last three years and in 1994 till date and the number of persons killed/injured in each of the incidents;

(b) the outcome of the enquiries held and the persons arrested in each case;

(c) the particulars of the militant outfit who have claimed the responsibility for each of the incidents; and

(d) the details of compensation paid to the victims or to the families of deceased?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE

DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) Details of bomb blasts/explosions during the period under report is given as under:

	1991	1992	1993	1994 (upto Nov. 30)
<i>Incidents Killed</i>	677	757	1006	1082
Civilians	41	98	78	107
S/Fs	68	15	53	23
Militants	7	20	30	15
<i>Injured</i>				
Civilians	551	683	719	1262
S/Fs	178	273	485	328
Militants	—	—	2	7

(b) 7130 persons were arrested in J&K for indulging in terrorist related crimes during this period

(b) Various militant outfits namely Hizbul-Mujahideen, Ikhwan-ul-Musalmeeen, Al-Umar Mujahideen, JKLF, Hizbullah, Harkat-ul-Ansar, Tehreek-ul-Mujahideen, Harkat-ul-Mujahideen etc have claimed the responsibility for various explosions, from time to time.

(d) Rupees one lakh as ex-gratia is being paid to the next of kin of innocent civilians killed in acts of militants violence.

#### Civil Services Examination

2196. SHRI CHHEDI PASWAN. Will the PRIME MINISTER be pleased to state.

(a) whether a paper of English language is compulsory in civil services examination,

(b) if so, the details thereof and the reasons behind it; and

(c) the steps taken by the Government to discontinue English as compulsory paper in this examination?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SMT. MARGARET ALVA): (a) to (c). Under the existing scheme of Civil Services Examination based on the Kothari Committee's recommendations, a compulsory English paper has been prescribed at the Main stage of the Exam only and is of matriculation standard. Also, the marks in this paper do not count for final ranking i.e. the paper is of qualifying nature only.

The question of continuance or otherwise of the compulsory English paper in various examinations of UPSC including the Civil Services Examination was reviewed by an Expert Committee headed by Dr. Satish Chandra. Views of the Chief Ministers have been sought on the committee's recommendations in this regard.

[English]

**Plight of Soldiers at Siachen**

2197 DR VISWANATHAM KANITHI  
SHRI M.V.S MURTHY  
SHRI D VENKATESWARA RAO  
SHRIMATI GIRIJA DEVI

Will the PRIME MINISTER be pleased to state

(a) the average number of casualties among the soldiers posted at Siachen due to inclement weather per day,

(b) the number of soldiers died incapacitated or suffered from ailments which made them unsuitable for posting at high altitudes during each of the last three years separately, and

(c) the special measures taken to bring down the rate of casualty and to boost their morale?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c) Indian troops have suffered some casualties both in combat and due to the severe climatic conditions of Siachen. It would not be in the interest of security to disclose further details.

2 The following measures have been taken to bring down the casualties and to protect the soldiers from the inclement weather at Siachen—

(a) A thorough medical examination is conducted before posting the soldiers to high altitudes including Siachen.

(b) They are gradually acclimatised at different heights before reaching Siachen.

(c) They are provided nourishing food, protective clothing, goggles, boots etc.

(d) They are imparted health education for prevention and early recognition of illness at high altitudes. In the event of illness, they are provided immediate medical care and are evacuated by the quickest possible means, whenever necessary.

[Translation]

**Construction of Government Quarters**

2198 SHRI RATILAL VARMA Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) the number of Government quarters constructed in Gujarat by the Central Public Works Department during each of the last three years, and

(b) the number of quarters out of aforesaid quarters allotted to Central Government employees so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a).

	1991-92	1992-93	1993-94
Type I	74	68	70
Type II	99	58	28

	1991-92	1992-93	1993-94
Type III	48	55	55
Type IV	9	—	37
Type V	8	—	18
	238	181	206

(b) After completion the quarters are handed over to Client departments. Allotment is made by them. In the case of general pool quarters the allotment is made by the CPWD. All the quarters under general pool accommodation have been allotted.

[English]

**Wasteland Development**

2199 SHRI ANKUSHRAO RAOSAHEB TOPE Will the PRIME MINISTER be pleased to state

(a) the total area of wasteland in hectare in Maharashtra brought under the green cover during the last three years,

(b) the total area of wasteland in hectare which is likely to be brought under the scheme,

(c) the total amount so far provided by the Union Government to Maharashtra for this scheme during the last three years

(d) the total amount incurred so far and

(e) the steps being taken to utilise the remaining amount if any?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAO RAM SINGH): (a) An area of 4.05 lakh hectares has been brought under green cover through afforestation/tree planting activity carried on lands including wastelands and 3067.83 lakh seedlings have been distributed for planting on private lands during the last three years in Maharashtra under Point No. 16 of the 2-Point Programme.

(b) During 1994-95, a target of afforestation/tree planting on 1.36 lakh hectares and distribution of 838.72 lakh seedlings for planting on private lands has been proposed under Point No. 16 of the 20-Point Programme.

(c) to (e) An amount of Rs. 21,738.43 lakh has been allocated to the state of Maharashtra for afforestation/tree planting under Point No. 16 of the 20-Point Programme during the last three years under the Central and State Plans against which an amount of Rs. 21,930.74 lakhs have been utilised. Under Point No. 16 of the 20-Point Programme, afforestation/tree planting activities are taken up under various Central and State schemes like Integrated Wastelands Development Projects, Grants-in-Aid to Voluntary Agencies, Technology Development and Extension, Investment Promotional Scheme, Wastelands Development Task Force, Drought Prone Areas Programme, Jawahar Rozgar Yojana, Employment Assurance Scheme, Social Forestry, Employment Guarantee Scheme linked horticulture and Employment Guarantee Scheme linked Social Forestry.

### Refractory and Ceramic Units

2200. SHRI HARADHAN ROY: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to close down the Refractory and Ceramic units of M/s. Burn Standard Company Limited in West Bengal;

(b) if so, the reasons therefor;

(c) the number of officers and employees of these units availed of Voluntary Retirement Scheme till date; and

(d) the total cost of litigation involving the employees of R/o division of the company since its nationalisation?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) and (b). M/s. Burn Standard Co. Ltd. decided in 1984 to close down its two units viz. Raniganj No. 2 Works and Durgapur Works. Accordingly, notice was issued in March, 1984 for closure of these two units. The workers of the concerned units went to the Hon'ble High Court of Calcutta and obtained a stay.

(c) The number of officers and employees of these two units who availed of Voluntary Retirement Scheme till date are as under:

Officers	1
Other category	371

(d) As per the Company's information, the total cost of litigation involving the employees of R & D Division of the Company since its nationalisation is Rs. 15.37 lakhs.

### Unauthorised occupation of Government Bungalows by Ex-MPs.

2201. SHRI V. SOBHANADREESWARA RAO WADDE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of bungalows or flats under unauthorised occupation of ex-MPs, ex-Ministers, ex-

Governors, VIPs including former Secretaries as on 30th June, 1994;

(b) the names, of these occupants and the outstanding dues against each of them;

(c) the number of bungalows/flats got vacated during 1993-94 and 1994-95 till date;

(d) the steps taken or proposed to be taken to get the remaining premises vacated and to recover the dues from each of them;

(e) the details of such cases pending at present in various courts; and

(f) the steps taken to expedite these cases?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) 16 bungalows/flats are in unauthorised occupation of ex-MPs, ex-Ministers, ex-Governors, VIPs including Secretaries in General Pool.

(b) A statement showing the names of these occupants and the outstanding dues against each is attached.

(c) 28 bungalows/flats were got vacated during the year 1993-94 and 1994-95 till date in General Pool.

(d) Cancellation of allotment has been done in all the cases and necessary steps are being taken under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 to get the premises vacated. All concerned have also been requested to clear the outstanding Government dues.

(e) and (f) In one case of Dr. J.K. Jain, ex-MP, the Court of Addl. District Judge has granted time upto 4.1.1995 to vacate the Government accommodation.

### STATEMENT

*Details of Bungalows/flats which are under unauthorised occupation of ex-MPs, ex-Ministers, ex-Governors and other VIPs including former Secretaries to Government of India and the arrears of Licence Fee outstanding against them as on 30.6.94*

S.No.	Name	Accommodation	Dues as on 30.6.1994 (Rs.)
1.	Sh. Bhisam Narain Singh	C-1/1, Pandara Park	— (Rental liability yet to be fixed)
2.	Sh. K.C. Lenka	5, B.R. Mehta Lane	Nil
3.	Family of Late Sh. Darbara Singh (Ex-MP) (RS)	9, K.M. Marg	15,50,823
4.	Pt. Ravi Shankar ex-MP	95, Lodhi Estate	2,81,658
5.	Sh. M.C. Bhandare ex-MP	3, M.L.N. Marg	53,686
6.	Sh. M. Padmanabhan ex-MP	7, Raisina Road	50,690

S.No.	Name	Accommodation	Dues as on 30.6.1994 (Rs.)
7.	Dr. Subramanian Swamy ex-MP	5, Saldarjang Road	92,720 (Request for retention as Chairman, Labour Standards on International Trade, under consideration).
8.	Sh. Kamal Morarka ex-MP	12, Teen Murti Lane	68,147
9.	Sh. J.K Jain, ex-MP	AB-10, Dr Z H Marg	Nil
10.	Family of late Sh. Bhagey Govardhan, ex-MP (LS)	19, Dr. B D Marg	1,20,449
11.	Sh. M M All Khan	103-105, North Avenue	3,00,177/-
12.	Smt. Amarjit Kaur (widow of Sh. Bhai Saminder Singh, ex-MP)	late B-2, B K S Marg	39,763
13.	Sh. S P. Bagla	C-II/33, Tilak Marg	15,296
14.	Dr. K S Singh	C-I/6, Tilak Marg	1,12,891
15.	Sh Ravinder Naik	6-3, (MS) Shahjahan Road	1,97,661
16.	Sh. S.B Ramesh Babu	2-3 (MS) -do-	1,38,323

#### Role of Patent in Bio-technological Inventions

2202 DR. ASIM BALA Will the PRIME MINISTER be pleased to state

(a) whether India participated in the international meeting on the 'Role of Patent in bio-technological inventions',

(b) if so, the details thereof,

(c) whether India held any discussion with World Intellectual Property Organisation (WIPO) in this regard, and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND THE MINISTER OF STATE IN DEPTTS. OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) (a) and (b). A national seminar on the 'Role of Patents and Patent information in Promoting Biotechnological Inventions' was organised during November 7-9, 1994 in Delhi jointly by Department of Biotechnology and World Intellectual Property Organization (WIPO) a specialised agency of United Nations, in cooperation with Department of Industrial Development. The seminar was addressed by a total of 10 speakers, 4 deputed by WIPO and 6 from India. About 100 participants comprising university professors, scientists and industry personnel, patent attorneys, experts from Patents Office from India and a WIPO official attended the seminar. The seminar created awareness of the role of IPR issues in development of biotechnology among scientific, academic as well as industrial community of the country.

(c) and (d) No discussion has taken place with WIPO for new patents in biotechnological inventions

#### Centrally sponsored schemes in Gujarat

2203 SHRI DILEEP BHAI SANGHANI: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government of Gujarat have requested for additional funds for the various Centrally sponsored schemes,

(b) if so, whether the funds made available are in accordance with the demand made therefor; and

(c) if not the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO). (a) to (c). Centrally Sponsored Schemes are formulated by the various Central Ministries in consultation with the State Governments/ Union Territories. These schemes are implemented by the concerned States/Union Territories and are monitored by the concerned Ministry.

In the current year 1994-95, Planning Commission has not received any formal request from Govt. of Gujarat for additional funds for Centrally Sponsored Schemes.

[Translation]

#### Cases under investigation by CBI

2204. SHRI TARA SINGH.  
SHRI NAWAL KISHORE RAI:  
SHRI JAGMEET SINGH BRAR:

Will the PRIME MINISTER be pleased to state:

(a) the number of cases registered with the Central Bureau of Investigation during the Current year, till September, 1994,

(b) the number of cases pending for the last two years,

(c) whether the Government have taken steps for the

expansion of the Bureau for improvement in its functioning, and

(d) if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SMT MARGARET ALVA) (a) 1123

(b) As on 30.9.1994, the number of cases pending investigation are 1380 which include 174 cases pending investigation for over two years

(c) and (d) Yes Sir To bring efficiency and strengthen the functioning of the CBI, the Govt has sanctioned recently a total of 354 new posts in various ranks, details of which may please be seen in the Statement attached

The terms of deputation have been improved by enhancing the deputation allowance admissible to the State Officials to 20% of basic pay subject to a maximum of Rs 500/- p.m w.e.f 1-5-94

For the Law Officers of CBI robe allowance and court allowance have been sanctioned, besides increasing robe maintenance allowance, in July, 1994

An additional insurance cover in the form of exgratia payment upto Rs 1 lakh for CBI employees has been sanctioned

All executive personnel of CBI upto the rank of Inspector have been granted cash allowance in lieu of working on holidays/Saturdays/Sundays subject to a maximum of 30 days in a calendar year from May 1994

#### STATEMENT

*Details of posts created recently in CBI*

Sl No	Designation	Number of posts
1	Additional Director	1
2	Joint Director	4
3	DIG	5
4	SP	12
5	Dy SP	36
6	Insp	65
7	A.I	24
8	H.C	54
9	Constables	24
10	Sr P.P	11
11	Pub Prosecutors	18
12	Asstt P.P	27
13	O.S	1
14	Head Clerk	6
15	UDC	16
16	LDC	16
17	Steno Grade 'B'	4
18	Steno Grade 'C'	5
19	Steno Grade 'D'	25
		354

#### Allocations for rural sector

2205 SHRI RAM SINGH KASHWAN:  
SHRI SATYA DEO SINGH

Will the PRIME MINISTER be pleased to state

(a) whether the Government propose to enhance the amount allocated for rural sector during the Eighth Five Year Plan,

(b) if so, the extent to which it is likely to be enhanced,

(c) the details of rural areas likely to be benefited thereby?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) (a) and (b) At present there is no proposal to enhance the allocation for rural development programmes during the Eighth Five Year Plan period. As indicated in the Eighth Five Year Plan document, Rs 30,000 crore is the allocation for the rural development programmes for the Eighth Plan period. However actual provision in the plan/budget will be separate for each year.

(c) Rural Development Programmes like Jawahar Rozgar Yojana (JRY) Integrated Rural Development Programme (IRDP) Accelerated Rural Water Supply Programme (ARWSP) are implemented throughout the country

[English]

#### Expert panel for Infrastructure Development

2206 SHRI SARAT PATTANAYAK Will the PRIME MINISTER be pleased to state

(a) whether the Government have set up an expert panel for infrastructure development, and

(b) if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) (a) No, Sir

(b) Does not arise

[Translation]

#### Tubewells in Maharashtra

2207 SHRI VILLASRAO NAGNATHRAO GUNDEWAR Will the PRIME MINISTER be pleased to state

(a) whether the Government propose to install tubewells in Maharashtra with the assistance of World Bank during the current year, and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) (a) No, Sir

(b) Question does not arise

[English]

### Arrears of Unintended Drugs

2208. SHRI SHRAVAN KUMAR PATEL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether huge arrears of unintended drugs have accumulated against the different drug manufacturers;

(b) if so, the details thereof, and

(c) the steps taken to recover the arrears during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO). (a) to (c). The liability in 70 cases amounting to Rs. 256.02 crores have been worked out till date and communicated to the drug companies, details of which are given in the annexed statement. Out of this, cases

involving approximately Rs. 174 crores are sub-judice in various High Courts. Of the remaining liabilities, an amount of Rs. 18.27 crores has been recovered from 29 drug companies. During the period under reference, Government has also taken up the matter with the other defaulting drug companies and more than 600 notices have been issued to these companies asking them to provide relevant information/data to enable the Government to assess the liability, if any. Partial replies have been received from some companies and in some cases, the companies have pleaded that the data/information asked for by the Government is no longer available with them. It has been made clear to the defaulting drug companies that under the inherent powers of Government under the Drugs (Prices Control) Order, Government can assess the liabilities suo-moto from any source.

On the directions of the Hon'ble Prime Minister, Government has constituted a Three Member Committee on 21st March, 1994 headed by a High Court Judge to get the entire matter relating to the liabilities assessed against the drug companies reviewed. The Committee has commenced functioning.

### STATEMENT

(Rupees in lakhs)

Companies		Amount of Liability	Amount deposited	
<b>A. SUPREME COURT CASE</b>				
1.	Ms. Cyanamid (I) Ltd. (Dimethylchloro Tetra Cycline & Formulations)	Upto Oct. 83 1984-87 Total	490.47 830.05 1320.50	100.00
2.	Ms. Hoechst (I) Ltd. (Baralgon Ketone, PMT, Frusemide, Pheniramine Maleate, Glybenclamide & Formulations)	Upto Dec. 83 1984-87 Total	2491.05 5289.75 7780.79	312.10
3.	Ms John Wyeth &			
4.	Ms. Geoffery Manners (Benzathine Pen. & Formulations)	Upto Dec. 83 1984-87 Total	206.97 299.95 506.92	45.00
5.	Ms. Merind (I) Ltd. (Dexamethasone & Formulations)	Upto Dec. 83 1984-87 Total	781.56 1610.14 2391.72	—
6.	Ms. Pfizer Lid. (Oxytetracycline & Formulations)	Upto Dec. 83	67.61	43.80
7.	Ms. Franco India &			
8.	Ms. Griffon Labs. (Phenoxy methyl Pen. Tab)	Upto Dec. 83 1984-87 Total	14.42 N.A.* 14.42	1.43
9.	Ms. Tamil Nadu Dadha (Calcium Lactate)	Upto Dec. 83 1984-87 Total	37.97 N.A.* 37.97	—
10.	Ms. Anil Starch (Dextrose Anhydrous)	Upto Dec. 83 1984-87 Total	11.61 1.16 12.77	—

Companies			Amount of Liability	Amount deposited
11.	Ms. S.G. Pharmaceuticals (Oxyphenbutazone)	Upto Dec. 83 1984-87 Total	205.36 N.A.* 205.36	—
12.	Ms. Ethnor Ltd. (Tetramisone Hcl-Decaris Tab.)	Upto Dec. 83	10.19	10.19
Sub-Total (A).			12368.28	512.52

## B. RECOVERY UNDER PARA 7(2)

*Rifampicin*

1.	Ms. Biochem Pharmaceuticals	379 to 384	34.28	—
2.	Ms. Lyka Labs	479 to 384	57.57	5.70
3.	Ms. Astra IDL	82-83 to 584	24.11	2.41
4.	Ms. Micro Labs.	79-80 to 82-83	2.24	—
5.	Ms. Thernis Chemicals	82-83 to 83-84	38.31	—
6.	Ms. Alembic Chemicals	81-82 to 83-84	38.73	3.80
7.	Ms. Bombay Drug House	80-81 to 83-84	1.73	—
8.	Ms. Pharmed Ltd.	79-80 to 83-84	66.01	—
9.	Ms. Dolphin Labs.	1979 to 1983	18.11	—
10.	Ms. Albert David Ltd.	1181 to 983	3.91	3.91
11.	Ms. Pharma & Chem. Ind.	80-81 to 82-83	87.99	—
12.	Ms. Cadila Labs.	79-80 to 83-84	76.52	7.56
13.	Ms. Sarabhai Chemicals	82-83 to 83-84	4.14	2.00
14.	Ms. Lupin Labs.	880 to 384	215.89	21.60
15.	Ms. Ranbaxy Labs.	479 to 684	36.23	3.63
16.	Ms. Wallace Pharmaceuticals	482 to 284	2.82	0.29
17.	Ms. Ethico Drugs & Chem Co.	582 to 384	140.98	—
18.	Ms. I.D.P.L.	1280 to 186	2.13	—
19.	Ms. H.A.L.	81-82 to 83-84	36.66	—
20.	Ms. Mercury Labs.	479 to 1283	20.17	—
Sub-Total			906.53	50.84

*Dipurademol*

21.	Ms. German Remedies	479 to 784	59.95	59.95
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*Gentamycin*

22.	Ms. Fulford(I) Ltd.	79-80 to 284	194.82	50.00
23.	Ms. Biochem Pharmaceuticals	79-80 to 384	33.88	—
24.	Ms. Lyka Labs.	779 to 384	17.47	1.75
25.	Ms. Nicholas Labs.	79-80 to 384	53.03	10.00
Sub-Total			299.00	61.75

\*N.A.—Not assessed

			Amount of Liability	Amount deposited
<b>SALBUTAMOL</b>				
26.	Ms. Khandelwal Labs.	79-80 to 81-82	0.15	—
27.	Ms. Biddle Sawyer	479 to 363	142.74	—
<b>SULPHAMETHOXAZOLE</b>				
28.	Ms. Burroughs Wellcome	1979 to Feb. 84	191.15	—
<b>FLUOCINOLONE ACETONIDE</b>				
29.	Ms. Lyka Labs.	1979 to Aug. 87	678.73	—
<b>ETHAMBUTOL</b>				
30.	Ms. Lyka Labs.	1.4.79 to 31.3.86	53.84	—
<b>DEXAMETHASONE</b>				
31.	Ms. Wyeth Labs.	1.4.79 to 14.3.84	90.05	—
<b>CLOFAZAMINE</b>				
32.	Ms. S.G. Pharmaceuticals	479 to 364	5.01	—
<b>AMPICILLIN &amp; AMOXICILLIN</b>				
33.	Ms. Biochem Pharmaceuticals	79-80 to 83-84	11.80	—
<b>OXYPHENBUTAZONE</b>				
34.	Ms. Tablets India Ltd.	79-80 to 83-84	9.49	—
<b>METRONIDAZOLE</b>				
35.	Ms. Boots India Ltd.	79-80 to 8/87	62.17	62.17
36.	Ms. S.S.P.L.	79-80 to 83-84	7.82	—
37.	Ms. K.S.D.P.L.	79-80 to 83-84	5.50	—
38.	Ms. Khandelwal Labs	79-80 to 364	1.34	—
39.	Ms. I.D.P.L.	79-80 to 364	20.33	—
Sub-Total (B):			97.16	62.17
<b>TRIMETHOPRIM</b>				
40.	Ms. German Remedies	262 to 566	8.25	8.25
Sub-Total (B)			2553.85	242.96
<b>C. OTHER CASES</b>				
1.	Ms. Glaxo India Ltd. (Betamethasone & its Salts)	1981 to Aug. 87	7178.00	819.00
2.	Ms. Sarabhai Chemicals (Vitamin C)	Misc.	20.00	20.00
3.	Ms. Sandoz (I) Ltd. (Multi-vitamin Formulations)	1.4.86 to Sept. 87	74.68	37.34
4.	Ms. Pfizer (Multi-Vitamin Formulations)	April 86 to Dec. 88	98.00	49.00
5.	Ms. Parke Davis (Multi-vitamin Formulations)	Aug. 83 to Aug. 87	1466.15	—
6.	Ms. Abbott Labs. (Multi-vitamin Formulations)	March 86 to Aug. 87	182.38	91.19
7.	Ms. Warner Hindustan (now Parke Davis) (Isokin & Pyradium Tabs.)	1982 to 1986	106.36	55.49
8.	Ms. Boehringer Knoll (Euglucon Tabs.)	13.12.84 to 31.1.86	97.74	—
9.	Ms. Carews (Combillam Tabs.)	Nov. 86 to Dec. 1988	710.24	—
10.	Ms. I.D.P.L. (Imported bulk drugs)	1985-86 to 1987-88	336.45	—
11.	Ms. Krupa Traders (Rifampicin)	1989-90	20.48	—
12.	Ms. I.D.P.L. (Sulphadimidine)	Aug. 87 to Nov. 87	37.30	—
13.	Ms. A.P. Chemicals (Paracetamol)	Feb. 88 to Nov. 90	25.43	—
14.	Ms. Malladi Drugs (Ephedrine)	April 88 to March 90	116.30	—

		Amount of Liability	Amount deposited	
15.	M/s. Lupin Labs. (Rifampicin)	1988 to 1991	3.72	—
16.	M/s. Lupin Labs. (Ethambutol)	1989 to 1990	17.31	—
17.	M/s. Pfizer(l) Ltd. (Protinex)	April 86 to July 89	81.83	—
18.	M/s. Bayer India Ltd. (Chloroquin Phosphate)	1979-80 to 1988	107.37	—
Sub-Total (C)		10679.74	1072.02	
Grand Total (A+B+C)		25601.87	1827.50	

#### Industrial Units by KVIC in Gujarat

2209. SHRI K. PRADHANI: Will the PRIME MINISTER be pleased to state :

(a) the details of the industrial units sponsored/run by the Khadi and Village Industries Commission in the tribal and backward areas of Gujarat;

(b) the details of the work done by the Commission in Gujarat during the last three years; and

(c) the number of cooperative and private units to which assistance has been provided by the State Khadi and Village Industries Board during the same period?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM): (a) The KVI activities undertaken in Gujarat are such as Khadi (Cotton, woolen & silk) and Village industries such as village pottery, handmade paper, cane and bamboo, ghani oil, cane & Gur Khandisari, palmgur, processing of cereals & pulses, neosoap, cottage leather, carpentry & blacksmithy, biogas, polyvastra, fibre, agarbatti, beekeeping, electronics etc. There are 39 institutions engaged in the production of khadi in the tribal areas of Gujarat; and about 87 institutions engaged in the development of village industries in the tribal areas of Gujarat.

In addition to its regular programme, KVIC is implementing a Special Employment Programme for 50 backward districts. In the first phase out of 16 districts, Banaskantha has been selected for creating more employment opportunities in the rural areas.

A special programme for 125 backward Blocks has been launched. Out of 71 Blocks selected so far 6 blocks, viz. 1. Dharampur (Valsad), 2. Palsana (Surat), 3. Jasan (Rajkot), 4. Megraj (Sabarkantha), 5. Savarkunda (Bhavnagar) and 6. Desada (Surendranagar), are in Gujarat.

(b) The production, sales, employment and earnings

for the last three years under KVI activities in Gujarat, most of which are carried out by KVIC is given as under:

(Production, Sales & Earnings—Rs. lakhs)

(Employment : lakh persons)

Year	Production	Sales	Employment	Earnings
1991-92				
KHADI	2726.17	3320.82	0.53	1484.45
V.I.	7306.75	6250.24	0.37	1314.94
1992-93				
KHADI	2892.15	3466.89	0.53	1531.19
V.I.	7466.32	6311.70	0.38	1414.30
1993-94				
KHADI	3183.82	3873.70	0.56	1719.99
V.I.	6264.39	6836.83	0.32	1596.94

(c) The details of number of institutions and individuals benefitted through the Gujarat Rajya Khadi Gramodyog Board for the last three years are as under:

Year	Institutions	Individual Benefitted
1991-92		
KHADI	194	—
V.I.	839	6243
1992-93		
KHADI	213	—
V.I.	786	6308
1993-94		
KHADI	225	—
V.I.	825	9010

#### Tour by Ministers

2210. SHRI AMAL DATTA: Will the PRIME MINISTER be pleased to state :

(a) the number of days during this financial year the Ministers of State for Industry went on tour within the country and outside, separately;

(b) the details of such tours;

(c) the expenses incurred in respect of each such tour;

(d) whether the expenses were borne by the Central Government budget; and

(e) If not, the source of the funds?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY (SHRIMATI KRISHNA SAHI) (a) During the current financial year 1994-95 (from 1 4 94 to 30 11.94)

MOS (ID&HI) was on tour for 75 days within the country and for 16 days outside the country. Likewise, MOS (SSI&ARI) was on tour for 114 days within the country and for 14 days outside the country

(b) to (e) The details of tours is enclosed *Statement Showing*.

#### STATEMENT

*Details of Tours under taken by MOS (ID&HI) and most (SS&ARI) during the Financial Year 1994-95 (from 1 4 94 to 30 11-94)*

S No	Places Visited	Date(s) of visit	Expenditure Incurred in (Rs)	Source of Fund
MOS (ID&HI)				
1	Patna-Bhagalpur-Begusara	31 3 94 to 4 4 94	Rs 6,936/-	Central Govt. Budget
2	Tehran (Iran)	10 4 94 to 13 4 94	Rs 39,540/-	—do—
3	Bangalore	23 4 94 to 24 4 94	Rs 9,624/-	—do—
4	Patna	27 4 94 to 1 5 94	Rs 5,188/-	—do—
5	Patna-Muzaffarpur-Samastipur	6 5 94 to 8 5 94	Rs 5,188/-	—do—
6	Patna	13 5 94	Rs 4,682/-	—do—
7	London-Stockholm-Gottenburgh	25 5 94 to 27 5 94	Rs 81,491/-	—do—
8	Patna-Mokama-Banhiya	6 6 94 to 8 6 94	Rs 5,188/-	—do—
9	Patna	16 6 94	Rs 2,594/-	—do—
10	Ahmedabad	18 6 94	Rs 4,379/-	—do—
11	Bombay-Coimbatore-Tnchur-Ooty-Mysore-Bangalore	20 6 94 to 23 6 94	Rs 11,928/-	—do—
12	Patna-Banhiya-Muzzaffarpur	25 6 94 to 28 6 94	Rs 4,802/-	—do—
13	Patna	12 8 94 to 13 8 94	Rs 5,188/-	—do—
14	Patna-Hathidah-Banhiya Surajgarh-Begusara	28 8 94 to 2 9 94	Rs 5,188/-	—do—
15	Patna-Barbigha-Sekhpura-Sikandra-Halsi	6 9 94 to 9 9.94	Rs 5,188/-	—do—
16.	Hyderabad-Hanamkonda	11 9 94	Rs. 9,633/-	—do—
17.	Calcutta-Guwahati	13 9 94 to 15.9.94	Rs. 12,646/-	—do—
18	Madras-Tirupati	19 9 94 to 21.9.94	Rs. 12,598/-	—do—
19	Patna	23 9 94 to 25 9.94	Rs 5,269/-	—do—
20.	Patna-Jasidih-Deoghar-Madhupur	30 9 94 to 5 10.94	Rs 5,398/-	—do—
21	Indonesia-Malasia & Singapore	17 10 94 to 24.10 94	Rs 42,195/-	—do—
22	Patna	1 11 94 to 4.11 94	Rs 5,308/-	—do—
23.	Patna	6.11.94 to 9 11.94	Rs. 5,338/-	—do—
24.	Patna	16.11.94 to 17.11.94	Rs 5,278/-	—do—
25.	Calcutta-Suitangarj-Bhagalpur-Makanpur-Ranchi	19.11.94 to 22.11.94	Rs. 8,265/-	—do—
26.	Patna-Banhiya-Surajgarh-Lakhisara-Sadabigha-Dhrodhar-Ramgarh-Sikandara-Sheikhpura-Barabgha	25.11.94 to 29.11.94	Rs. 5,338/-	—do—

Sl.No.	Places Visited	Date(s) of visit	Expenditure Incurred in (Rs.)	Source of Fund
<b>MOS (SSU &amp; ARI)</b>				
1.	Bhubaneshwar	1.4.94 to 2.4.94	Rs. 6,928/-	Central Govt. Budget
2.	Madras-Trivandrum-Tenkasi-Tuticorin-Achemkovil-Papanasam	9.4.94 to 12.4.94	Rs. 28,842/-	—do—
3.	Madras-Pondicherry-Coimbatore-Pollachi-Bombay	14.4.94 to 16.4.94	Rs. 11,820/-	—do—
4.	Madras	24.4.94 to 25.4.94	Rs. 9,725/-	—do—
5.	Bombay-Trivandrum-Tenkasi	30.4.94 to 1.5.94	Rs. 14,045/-	—do—
6.	Goa	7.5.94	Rs. 7,803/-	—do—
7.	Chandigarh (By Train)	8.5.94	Rs. 301/-	—do—
8.	Madras-Bombay	14.5.94 to 16.5.94	Rs. 11,916/-	—do—
9.	Madras-Salem-Erode-Madurai-Trivandrum	19.5.94 to 25.5.94	Rs. 13,616/-	—do—
10.	Madras-Madurai-Coimbatore	28.5.94 to 4.6.94	Rs. 12,306/-	—do—
11.	Madras-Trivandrum-Tenkasi	16.6.94 to 20.6.94	Rs. 12,286/-	—do—
12.	London-Stockholm-Umea	5.6.94 to 10.6.94	Rs. 83,916/-	—do—
13.	Madras-Madurai-Tenkasi-Trivandrum	25.6.94 to 30.6.94	Rs. 15,989/-	—do—
14.	Madras-Madurai-Trivandrum	9.7.94 to 10.7.94	Rs. 12,205/-	—do—
15.	Hyderabad-Mahboobnagar-Madras	17.7.94 to 18.7.94	Rs. 10,942/-	—do—
16.	Dausa	21.7.94	Rs. —	—do—
17.	Madras	23.7.94	Rs. 10,270/-	—do—
18.	Madras-Madurai-Tenkasi-Trivandrum	29.7.94 to 1.8.94	Rs. 18,215/-	—do—
19.	Madras	7.8.94 to 8.8.94	Rs. 11,931/-	—do—
20.	Bombay-Madurai-Tenkasi-Madras	12.8.94 to 16.8.94	Rs. 13,361/-	—do—
21.	Madras	20.8.94 to 21.8.94	Rs. 10,818/-	—do—
22.	Madras-Erode-Coimbatore-Bangalore-Madurai-Tenkasi	26.8.94 to 3.9.94	Rs. 13,564/-	—do—
23.	Calcutta-Madras-Madurai-Pondicherry-Dindigul-Cumbum-Trivandrum-Bombay	7.9.94 to 12.9.94	Rs. 22,098/-	—do—
24.	Madras	17.9.94 to 18.9.94	Rs. 8,996/-	—do—
25.	Ludhiana	19.9.94	Rs. 669/-	—do—
26.	Madras	20.9.94	Rs. 12,838/-	—do—
27.	Bombay-Trivandrum-Cochin-Madras-Madurai	22.9.94 to 25.9.94	Rs. 35,313/-	—do—
28.	Calcutta	27.9.94	Rs. 5,493/-	—do—
29.	Madras-Trivandrum-Cochin-Tenkasi-Tirunelveli-Madurai	29.9.94 to 2.10.94	Rs. 15,534/-	—do—
30.	Madras-Trivandrum	7.10.94 to 9.10.94	Rs. 15,629/-	—do—
31.	Madras-Bombay	26.10.94 to 27.10.94	Rs. 15,565/-	—do—
32.	London-Istanbul	18.10.94 to 25.10.94	Rs. 1,15,300/-	—do—
33.	Madras-Madurai-Tenkasi-Bombay	29.10.94 to 31.10.94	Rs. 11,888/-	—do—
34.	Madras-Trivandrum-Tenkasi-Madurai	5.11.94 to 9.11.94	Rs. 15,738/-	—do—
35.	Bombay-Trivandrum-Madurai-Coimbatore	12.11.94 to 15.11.94	Rs. 15,324/-	—do—
36.	Madras-Bangalore-Bombay	19.11.94 to 22.11.94	Rs. 13,886/-	—do—

Sl No	Places Visited	Date(s) of visit	Expenditure Incurred in (Rs)	Source of Fund
87.	Bangalore-Madras	27.11.84	Rs 12,263/-	Central Govt. Budget
38.	Goa-Kudal	30.11.84	Rs 10,837/-	—do—

[Translation]

#### Diversion of Funds

2211. SHRI JANARDAN MISRA Will the MINISTER OF PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state .

(a) whether it is a fact that in various part of the country, particularly in Uttar Pradesh, due to diversion of funds towards non-plan works, the funds for development schemes have decreased,

(b) if so, the details of expenditure incurred on development schemes and non-plan works during the last six months,

(c) whether the Union Government propose to issue any guidelines in this regard, and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) (a) and (b). The Plan outlays of State comprise of State's own resources after meeting non-plan expenditure and Central Support including Central Plan assistance. The approved and revised approved outlays, as the case may be, are decided by the Planning Commission in consultation with the State Governments in case of some States including Uttar Pradesh the revised approved outlays in 1993-94 were lower than originally approved outlays mainly due to decline in State's own resources. In case of Special Category States some diversion of Central assistance has been permitted to meet their non-plan gap in resources

(c) and (d) There is no proposal to issue any fresh guidelines in this regard.

#### Voluntary Organisation in Bihar

2212. SHRI UPENDRA NATH VERMA: Will the PRIME MINISTER be pleased to state :

(a) the names of Delhi based non-governmental or voluntary organisations of Bihar being given grants for development work and the time since when these grants are being given,

(b) the total grants provided to these organisations during the last three years, year-wise; and

(c) whether the Government have made any efforts to ensure that these grants are utilized properly?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJUBHAI PATEL): (a) and (b) A Statement giving names of Delhi based voluntary organisation of Bihar assisted, number of projects sanctioned and amount sanctioned by CAPART during the last three years is attached. Such voluntary organisations are being assisted by CAPART since September, 1986 when CAPART came into existence.

(c) CAPART has a system of monitoring the projects. It has empanelled various experienced people as Monitors. After sanction of projects, funds are released in suitable instalments. After release of first instalment, voluntary agency has to submit progress report in the prescribed proforma within a reasonable time. Normally all projects are subject to monitoring at this stage. After receipt of Monitor's Report, voluntary agency is suitably advised in case some deviation in execution of the project are found out. On receipt of the assurance from the voluntary agency for implementing the project as per the guidelines, second instalment is released. In this way, entire funds are released to the voluntary agency. On completion of the project the agency submits final progress report, audited statement of accounts and utilisation certificate.

#### STATEMENT

Sl No	Name of Voluntary Organisation	1991-92		1992-93		1993-94	
		No of Projects Sanctioned	Amount Sanctioned (Rs.)	No of Projects Sanctioned	Amount Sanctioned (Rs.)	No. of Projects Sanctioned	Amount Sanctioned (Rs.)
1	2	3	4	5	6	7	8
1	Consortium on Rural Technology	3	2,44,000	—	—	2	8,49,000
2.	All India Rural Development Society	1	15,000	2	4,18,500	—	—
3.	Association for Wastelands Development	1	2,47,000	1	2,47,000	—	—

1	2	3	4	5	6	7	8
4	All India Social Welfare Association for Rural Development	2	2,62,500	4	11,16,885	6	15,52,972
5	Akhil Bhartiya Parivar Kalyan Panshad	2	42 500	2	1,17 000	5	13,55,920
6	All India Women Association	2	42 500	1	2,08,160	3	14,82,970
7	Pradan	—	—	1	2,59,542	1	33,755
Total		11	8 53 600	12	23,67,087	17	50,74 617

[English]

### Foreign Technology Agreement

2213 SHRI RAJENDRA AGNIHOTRI Will the PRIME MINISTER be pleased to state

(a) whether the Government have introduced major changes in the industrial and trade policies by way of liberalising the procedure relating to foreign investment and foreign technology agreement,

(b) if so, the details thereof,

(c) the results achieved so far therefrom,

(d) whether there is a wide gap between foreign direct investment approved and actual inflow of investment, and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) (a) and (b) Yes, Sir. According to the Statement on Industrial Policy, tabled in both Houses of Parliament on 24th July, 1991, the Reserve Bank of India gives automatic approval to proposals for foreign direct investment up to 51% of the equity capital in high priority areas (i.e., the industries listed in Annex III of the Statement on Industrial Policy) subject to prescribed norms. Similarly, proposals for foreign technical collaboration agreements within the prescribed norms, i.e., those involving a lumpsum payment upto Rs 1 crore, 5% royalty for domestic sales and 8% for exports are also given automatic approval by the Reserve Bank of India. Other proposal for foreign direct investment or for foreign technical collaboration agreements or both which are outside the above mentioned norms for automatic approval are considered by the Government under the normal procedure.

(c) Since the announcement of The New Industrial Policy, 5149 proposals for foreign collaboration have been approved till October, 1994. 2186 proposals have been cleared under automatic approval norms by the Reserve Bank of India. Of the total proposals approved, 2544 proposals are for foreign direct investment amounting to Rs. 23906.44 crores (including an amount of Rs 4551.09 crores to be raised through Euro-issues).

Actual inflow of foreign direct investment during 1991 to October, 1994 is Rs 5033.51 crores.

(d) and (e) Implementation of projects and actual inflow of foreign investment depend on the gestation period of projects and varies from project to project. Mega projects, such as those for power, fuel etc. have longer gestation periods. Excluding foreign investment approved in respect of mega projects and for raising foreign investment through Euro-issues, the approval inflow ratio will nearly be 2:1.

### Unsafe Government Quarter

2214. SHRI SURYA NARAIN YADAV Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) the number of Government quarters in Delhi which have been declared damaged by CPWD authorities, during the last three years type-wise and area-wise;

(b) the number of such quarters which have been repaired and cleared for allotment during the said period type-wise,

(c) whether some quarters have been declared as damaged and illegally occupied by CPWD staff, and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON). (a)

Type-I	78 Quarters
Type-II	783 Quarters
Type-III	22 Quarters
Type-IV	2 Quarters
Type-V & above	2 Bungalows.

(b)	Type-I	21 quarters
	Type-II	1 quarter
	Type-III	3 quarters
	Type-IV	1 quarter

(c) and (d). The CPWD have reported that some of the quarters declared damaged have been allotted temporarily to their staff at their risk. The licence fee is

recovered for these quarters from the temporary allottees

#### Water tanks in Kanpur Cantonment

2215. DR. LAL BAHADUR RAWAL Will the PRIME MINISTER be pleased to state.

(a) the amount of expenditure incurred on the construction of different water tanks in Kanpur Cantonment area during the last three years;

(b) whether the Government are aware that some of the tanks have been leaking immensely for a long time,

(c) if so, whether any inquiry has been conducted and responsibility fixed in regard thereto,

(d) if so, the outcome thereof, and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) An expenditure of Rs. 47.36 lakhs was incurred on water tanks constructed by MES and Cantonment Board in the Kanpur Cantonment Area during the last three years

(b) In April, 1994, while testing water tightness of a water tank constructed by U.P. Jal Nigam, Kanpur as deposit work, some seepage was noticed in the dome. U.P. Jal Nigam authorities promptly carried out the water proofing treatment and now the water tank is working satisfactorily.

(c) No, Sir

(d) Does not arise.

(e) Does not arise

[Translation]

#### Heavy Water

2216. SHRI LALL BABU RAI: Will the PRIME MINISTER be pleased to state the rate of heavy water prescribed by the Government and the criteria followed to calculate the same?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE, MINISTER OF STATE IN DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): The price of heavy water is arrived at after taking into account the capital cost, cost of basic inputs, operation and the maintenance expenses, etc. The cost of production varies from plant to plant. The heavy water produced in the various heavy water plants is pooled together and the average price is arrived at. Heavy water being a strategic material, it is not in public interest to disclose the price.

#### Revival of Fertilizers Units

2217. DR S P. YADAV  
SHRI SHIV SHARAN VERMA.  
SHRI SANTOSH KUMAR GANGWAR

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state

(a) whether the Union Government propose to launch a scheme to revive the closed units of Fertilizer Corporation of India and Hindustan Fertilizer Corporation and immediately start production in these units,

(b) whether there is also a proposal regarding expansion and modernisation of machines in these units of these corporations and

(c) if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO L. CARRO) (a) to (c) Fertiliser Corporation of India Limited (FCI) and Hindustan Fertiliser Corporation Limited (HFC) have been declared as sick companies by the Board for Industrial and Financial Reconstruction (BIFR) under the Sick Industrial Companies (Special Provisions) Act, 1985. BIFR has appointed Industrial Credit & Investment Corporation of India Limited (ICICI) as the Operating Agency for these companies and has directed ICICI to evaluate all the available alternatives from the angle of technical, economic and financial viability and submit unit-wise revival plans for such company to BIFR. The revival of these companies would depend upon the outcome of the proceedings pending before BIFR, which is a quasi-judicial authority. In the meantime, to enable FCI and HFC to continue operations in their plants, Government have been providing, to the extent possible, budgetary support to these companies. During the current financial year Government have recently decided to provide an additional budgetary support of Rs. 109.75 crores to these companies to enable them to resume production in some of their units which were not operating due to resource crunch.

[English]

#### Prices of Industrial Methanol

2218. SHRI ANAND RATNA MAURYA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state

(a) whether the price of Industrial Methanol is continuously increasing for the last one year;

(b) if so, the reasons therefor;

(c) whether the continuous rise in price is adversely affecting the DMT formaldehyde, plywood and resin industry; and

(d) if so, the steps taken by the Government to contain the price of industrial methanol?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) to (c) There has been an increase in the price of methanol in the International Market. This is reflected in the domestic prices as well. While no reports have been received regarding any adverse effect on the plywood industry since methanol is an input for a variety of chemicals, an increase in its price has the effect of increasing the cost of production of such chemicals.

(d) Government is not considering introducing price control in respect of methanol.

#### Import of Fertilizers

2219. SHRI AMAR PAL SINGH: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the amount of foreign exchange earmarked for import of fertilizers during the current financial year;

(b) the amount already spent by the end of November, 1994; and

(c) the quantity of fertilizers imported so far?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) with the partial convertibility of rupee with effect from 1.3.1993, free foreign exchange is made available for the import of fertilizers in the country.

(b) and (c). Urea, Di-ammonium Phosphate (DAP) and Muriate of Potash (MOP) are the major fertilizers which are imported in the country. As per available information, 14.58 lakh tonnes of urea and approximately 7.32 lakh tonnes of DAP and 14.10 lakh tonnes of MOP were imported during the period from April to November, 1994. Foreign Exchange outgo on 14.45 lakh tonnes of urea imported on Government account is Rs. 673.32 crores. Price information in respect of imports of DAP and MOP, which are decanalised, is not maintained by Government. However, foreign exchange amounting to Rs. 69.15 crores has been spent on 2.71 lakh tonnes of MOP imported under bilateral assistance programme during the period under reference.

#### Water Supply & Sanitary Policy

2220. SHRI BIR SINGH MAHATO: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the main features of urban water supply and sanitary policy;

(b) the provision of funds made in the Eighth Five Year Plan for the implementation of the policy, State-wise; and

(c) the amount spent on the implementation of this policy so far, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) The salient features of the recommendations of the National Conference on urban Water Supply & Sanitation Policy held in March, 1993 are as under:—

- (i) adoption of the principle of full cost recovery;
- (ii) to treat water supply as utility service;
- (iii) cost reduction;
- (iv) full autonomy to the concerned institutions for tariff fixation;
- (v) separate commercial accounting;
- (vi) improved O&M and reduction of unaccounted for water;
- (vii) Institutional arrangements;
- (viii) public/private partnerships;
- (ix) community participation;
- (x) development of trained manpower;
- (xi) water resources planning;
- (xii) recycling and re-use of waste water.

(b) The Planning Commission have made an overall allocation for the 8th Plan for Urban water supply and sanitation amounting to Rs. 5757.28 crores. A breakup of this allocation for the States and Union Territories, which have been finalised by the Planning Commission may be seen as at Statement.

(c) A statement regarding the expenditure for the urban water supply and sanitation, State and Union Territory-wise for the years 1992-93 and 1993-94 is attached.

#### STATEMENT

##### Water Supply and Sanitation Sector

Sl. No.	States/UTs	Water Outlay/ Expenditure	1992-93 & 1993-94 (Rs. in Crores)	
			VIII <sup>TH</sup> Plan As agreed by P.C.	1992-93 Actual Expenditure & Revised Anticipated Expenditure
1	2	3	4	5
1.	Andhra Pradesh	272.22	76.73	58.59
2.	Uttar Pradesh	13.34	2.55	3.12
3.	Assam	44.57	2.88	5.94
4.	Bihar	206.54	8.29	1.50

1	2.	3.	4.	5.
5.	Goa	55.30	11.99	18.17
6.	Gujarat	91.00	27.47	75.35
7.	Haryana	114.00	10.79	12.53
9.	Himachal Pradesh	45.00	11.57	53.48
9.	Jammu & Kashmir	146.50	19.48	22.91
10.	Karnataka	290.00	67.98	62.02
11.	Kerala	241.66	41.83	25.09
12.	Madhya Pradesh	160.29	34.07	27.75
13.	Maharashtra	908.97	92.18	166.15
14.	Manipur	40.00	3.31	5.30
15.	Meghalaya	13.80	2.41	5.83
16.	Mizoram	28.15	8.89	9.24
17.	Nagaland	12.50	0.88	2.38
18.	Orissa	51.66	11.95	13.65
19.	Punjab	14.50	@	@
20.	Rajasthan	405.35	62.68	85.92
21.	Sikkim	9.50	2.34	2.61
22.	Tamil Nadu	1042.00	229.67	209.41
23.	Tripura	15.00	1.79	9.86
24.	Uttar Pradesh	347.21	23.57	40.62
25.	West Bengal	84.00	0.76	9.11
TOTAL (STATES)		4653.06	759.06	936.53
26.	A & N Islands	3.45	0.40	0.41
27.	Chandigarh	30.00	6.80	14.00
28.	D&N Havell	1.75	0.00	0.11
29.	Daman & Diu	1.95	0.08	0.24
30.	Delhi	795.00	126.10	141.90
31.	Lakshadweep	0.49	0.00	0.20
32.	Pondicherry	9.58	1.99	2.81
TOTAL (UTs)		841.22	135.37	159.67
CENTRAL SECTOR		263.00	—	—
GRAND TOTAL		5757.28	894.43	1096.20

@: Included under urban development sector by the State Govt.

PC : Planning Commission

#### D.R.D.A.

2221. SHRI SARAT PATTANAYAK: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to assist the District Rural Development Agency (DRDA) for land mapping under Poverty Alleviation Programme; and

(b) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HAJIBHAI PATEL): (a) and (b). There is no such general proposal under the consideration of the Government. However under, Integrated Mission for Sustainable Development (I.M.S.D.) Programme of the National Remote Sensing Agency, under the Department of Space one block in each of the 80 DPAP districts which have not already been mapped will be mapped

and the output will be available to District Authorities including DRDA.

#### Wasteland Reclamation

2222. SHRI BIJOY KRISHNA HANDIQUE: Will the PRIME MINISTER be pleased to state:

(a) whether Indo-Israeli tie-up is likely to help in the reclamation of wasteland;

(b) if so, the salient features thereof; and

(c) hectare of wasteland likely to be targetted in the first phase and the States where it is proposed to be located?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAO RAM SINGH): (a) to (c). The Department of Wastelands Development is exploring different new technologies for developing wastelands in the country. One of the new technologies is the development of wastelands through JoJoBa plantation. Some parts of India have agro-climatic conditions similar to Israel with scope for JoJoBa plantation for development of wastelands. Department of Wastelands Development had invited a team of experts from Israel to visit Rajasthan during 1994. Consequent upon the visit of this team of experts, the Department of Wastelands Development is discussing setting up of one or two model JoJoBa farms in the State of Rajasthan by availing Israeli expertise. Based on the results of these farms, the possibility of expansion of JoJoBa plantation on a large scale in the country will be explored.

#### Foreign Law Firms

2223. PROF. K.V. THOMAS: Will the PRIME MINISTER be pleased to state:

(a) whether foreign law firms including some from U.S. have requested permission to open their branches in India;

(b) if so, the details of these firms; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) to (c). The Bar Council of India have stated that they have not received any request from any foreign law firm for permission to open its branch in India. However, a law firm of USA, M/S. Baker & McKenzie, Washington, D.C., sought guidance of the Government in the matter of establishment of their office in India. The Bar Council of India are not in favour of granting permission for establishment of foreign law firms in India.

### Integrated Electric Trolley by BH&EL

2224. SHRIMATI CHANDRA PRABHA URS: Will the PRIME MINISTER be pleased to state:

(a) whether the Bharat Heavy Electricals Ltd. proposes to install the country's first integrated electric trolley bus-system on Tirumala-Tirupathi Hills in Andhra Pradesh;

(b) if so, the estimated cost of the same; and

(c) the time by which it is likely to be installed?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) Yes, Sr.

(b) and (c). The cost of the Project will depend on the technology for Electric Trolley Bus System and the project specifications. The project implementation is likely to take between 2 to 3 years.

[Translation]

### Assistance under TRYSEM

2225. SHRI GIRDHARI LAL BHARGAVA: Will the PRIME MINISTER be pleased to state:

(a) the financial assistance provided to various State Governments under TRYSEM during the current financial year; and

(b) the number of youths trained for various occupations during the last year and the expenditure incurred thereon, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HAJIBHAI PATEL).

(a) The financial assistance provided to various State Governments under TRYSEM Scheme during the current financial year is indicated in the attached Statements I & II.

(b) The number of youth trained for various occupations during the last year and the expenditure incurred thereon, State-wise is indicated in the attached Statement-III.

### STATEMENT-I

#### TRYSEM (Recurring Expenses)

(Rs. in lakh)

Sl. No.	State/U.T.	Total allocation	Central share	State share
01.	Andhra Pradesh	684.82	342.46	342.46
02.	Arunachal Pradesh	51.22	25.61	25.61
03.	Assam	225.40	112.70	112.70
04.	Bihar	1274.48	637.24	637.24
05.	Goa	11.66	5.83	5.83
06.	Gujarat	251.34	125.67	125.67
07.	Haryana	60.40	30.20	30.20
08.	Himachal Pradesh	19.80	9.90	9.90
09.	Jammu & Kashmir	1140.00	70.00	70.00
10.	Karnataka	459.84	229.92	229.92
11.	Kerala	167.28	83.64	83.64
12.	Madhya Pradesh	667.96	433.96	433.96

Sl. No.	State/U.T.	Total allocation	Central share	State share
13.	Maharashtra	746.64	373.32	373.32
14.	Manipur	36.94	18.47	18.47
15.	Meghalaya	39.24	19.62	19.62
16.	Mizoram	16.58	8.29	8.29
17.	Nagaland	27.58	13.79	13.79
18.	Orissa	555.72	277.86	277.86
19.	Punjab	43.00	21.50	21.50
20.	Rajasthan	390.52	195.26	195.26
21.	Sikkim	4.60	2.30	2.30
22.	Tamil Nadu	619.24	309.62	309.62
23.	Tripura	52.66	26.34	26.34
24.	Uttar Pradesh	1669.12	834.56	834.56
25.	West Bengal	613.84	306.92	306.92
26.	A&N Islands	11.74	11.74	—
27.	D&N Haveli	2.48	2.48	—
28.	Daman & Diu	4.62	4.62	—
29.	Lakshadweep	1.16	1.16	—
30.	Pondicherry	5.00	5.00	—
Total		9025.00	4525.00	4500.00

### STATEMENT-II

#### Strengthening of Training Infrastructure under TRYSEM Scheme

(Rs. in lakh)

Sl. No.	State/U.T.	Total allocation	Central share	State share
01.	Andhra Pradesh	212.02	106.01	106.01
02.	Arunachal Pradesh	46.00	23.00	23.00
03.	Assam	69.76	34.88	34.88
04.	Bihar	391.54	195.77	195.77
05.	Goa	10.00	5.00	5.00
06.	Gujarat	77.80	38.90	38.90
07.	Haryana	18.70	9.35	9.35
08.	Himachal Pradesh	10.00	5.00	5.00
09.	Jammu & Kashmir	25.40	12.70	12.70
10.	Karnataka	142.34	71.17	71.17
11.	Kerala	51.78	25.89	25.89
12.	Madhya Pradesh	252.96	126.49	126.49
13.	Maharashtra	231.12	115.56	115.56
14.	Manipur	11.44	5.72	5.72
15.	Meghalaya	12.14	6.07	6.07
16.	Mizoram	10.00	5.00	5.00
17.	Nagaland	10.00	5.00	5.00
18.	Orissa	172.02	86.01	86.01
19.	Punjab	13.32	6.66	6.66
20.	Rajasthan	111.60	55.80	55.80
21.	Sikkim	10.00	5.00	5.00
22.	Tamil Nadu	191.70	95.85	95.85
23.	Tripura	16.30	8.15	8.15
24.	Uttar Pradesh	482.04	241.02	241.02
25.	West Bengal	190.00	95.00	95.00

Sl. No.	State/U.T.	Total allocation	Central share	State share
25.	A&N Islands	5.00	5.00	—
27.	D&N Haveli	5.00	5.00	—
28.	Daman & Diu	5.00	5.00	—
29.	Lakshadweep	5.00	5.00	—
30.	Pondichery	3.00	5.00	—
<b>Total</b>		<b>2775.00</b>	<b>1400.00</b>	<b>1375.00</b>

## Statement-III

(Rs. in lakh)

Sl. No.	State/U.T.	No. of Trained Youth	Expenditure Incurred
01.	Andhra Pradesh	18047	379.800
02.	Arunachal Pradesh	886	22.520
03.	Assam	9970	143.221
04.	Bihar	28566	472.830
05.	Goa	275	34.390
06.	Gujarat	12037	283.780
07.	Haryana	6536	144.000
08.	Himachal Pradesh	810	20.353
09.	Jammu & Kashmir	1489	41.060
10.	Karnataka	15171	416.256
11.	Kerala	5549	247.290
12.	Madhya Pradesh	54111	541.490
13.	Maharashtra	23063	455.700
14.	Manipur	617	13.925
15.	Meghalaya	358	10.780
16.	Mizoram	1348	31.781
17.	Nagaland	596	22.250
18.	Orissa	9905	204.400
19.	Punjab	3870	73.550
20.	Rajasthan	10813	109.780
21.	Sikkim	104	1.060
22.	Tamil Nadu	16082	483.640
23.	Tripura	1689	20.683
24.	Uttar Pradesh	63649	1030.540
25.	West Bengal	17421	280.710
26.	A&N Islands	476	0.250
27.	D&N Haveli	30	2.720
28.	Daman & Diu	25	0.577
29.	Lakshadweep	4	0.820
30.	Pondichery	184	11.300
<b>Total</b>		<b>303821</b>	<b>5501.54</b>

[English]

## Delimitation of Constituencies

2226. SHRI S.M. LALJAN BASHA: Will the PRIME MINISTER be pleased to state:

(a) whether the issue of fresh delimitation of constituencies has been indefinitely delayed;

(b) if so, the reasons therefor; and

(c) the time by which it is likely to be restarted?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) No, Sir.

(b) Does not arise.

(c) The Constitution (Eighty-fourth Amendment) Bill, 1994 which seeks to provide for fresh delimitation of constituencies on the basis of 1991 census without affecting the existing number of seats allocated to various States is pending consideration of the Lok Sabha. Further action in this regard can be taken only after the said Bill becomes an Act.

## Stay orders on illegal structures

2227. SHRI JEEWAN SHARMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item captioned "HC vacates all stay orders on illegal structures" appearing in the 'Indian Express' dated 7.12.94;

(b) if so, the facts thereof,

(c) whether stay orders issued by the lower courts in Delhi also stand vacated; and

(d) if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

## National Pharmaceutical pricing authority

2228. SHRI SANAT KUMAR MANDAL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the progress made so far in the setting up of the National Pharmaceutical Pricing Authority (NPPA) — as envisaged in the recent drug policy;

(b) whether the Ministry of Finance has opposed the setting up of this body;

(c) if so, the reasons therefor;

(d) the financial commitment involved on the part of the Government;

(e) the criterion adopted for the selection of experts for this body; and

(f) the guidelines fixed, if any, for the autonomy of said body?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) to (f). Action to set up the National Pharmaceutical Pricing Authority (NPPA) has been initiated. However, final decisions are yet to be taken regarding its administrative and financial aspects.

[Translation]

**Meeting of Law Secretaries**

2229. SHRI SURENDRA PAL PATHAK: Will the PRIME MINISTER be pleased to state:

- (a) whether any meeting of State law secretaries was held in Chandigarh recently;
- (b) if so, the details thereof; and
- (c) the measures taken by the Government to provide inexpensive legal aid to rural people?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) and (b). A Working Group of Law Secretaries and of Law Ministers met in Chandigarh during 29-31 October, 1994. The Working Group considered various aspects of Rural Litigation.

- (c) Lok Adalats are being organised to provide inexpensive legal aid to rural people.
- [English]

**Acquisition of Shoes for Armed Forces**

2230. SHRI INDRAJIT GUPTA: Will the PRIME MINISTER be pleased to state:

- (a) the steps taken to utilise the full manufacturing capacity of Tannery and Footwear Corporation Limited, Kanpur, in the matter of procuring boots and shoes for armed forces;
- (b) the steps taken to restrict the bad quality supplies of these items from private sector;
- (c) whether the procurement price has been much lower than that has been established by Directorate General of Quality Assurance; and
- (d) if so, the facts thereof and action proposed to be taken to procure all these items from the public sector in future?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (d). The boots for Armed Forces are procured from Ordnance Equipment Factory, PSUs and trade. After fully booking the capacity of Ordnance Equipment Factory, orders for procurement of boots and shoes are placed on various suppliers including Public Sector Undertakings (PSUs) in accordance with Government orders in force from time to time. According to orders presently in force, PSUs are not eligible for any price preference, but if the price quoted by PSUs is within 10% of the lowest valid

price bid, purchase preference may be granted to the PSU concerned i.e., the PSU will have to make the supply at the lowest valid bid rate.

All stores are accepted after due inspection by quality assurance agencies to ensure strict adherence to the quality specifications.

The procurement price is determined on the basis of competitive rates quoted by firms participating in tender and not on the basis of cost analysis by Directorate General of Quality Assurance. The cost analysis by Directorate General of Quality Assurance takes care of various factors such as cost of procurement of raw material, overheads, profit, financing charges, allowances for rejections etc. which vary from firm to firm. Therefore, this cost can only be taken as indicative price of boots / shoes.

**Socio-economic Development Projects**

2231. SHRI V. SREENIVASA PRASAD: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether the Government have recently finalised an action plan regarding the role of voluntary organisations and their relationship with various Government departments for socio-economic development projects in the country;
- (b) if so, the main features of the action plan; and
- (c) the steps envisaged for implementation of the recommendations and the progress achieved so far?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG): (a) An Action Plan to bring about a collaborative relationship between voluntary organisations and Government evolved at a conference held in March, 1994 has been approved recently by the Prime Minister.

(b) Main features of the Action Plan are:—

- (1) There should be a collaborative relationship between Government and Voluntary Organisations (VOs) as partners at all levels. i.e. the District, State, Regional and National level.
- (2) VOs have two important roles to perform; (i) mobilisation and organisation of the poor and the disadvantaged in the society by education awareness-building and conscientisation with a view to empowering them; (ii) providing delivery services by implementation of various development projects with Government assistance or assistance from other sources.
- (3) Government and VOs together should work for evolving models of development that would keep at all times people at the centre.
- (4) Institutional mechanism for close inter-action between Government and VOs should be set up from Central right up to the Panchayat levels.
- (5) The existing rules and regulations governing the relationship between the Government and the VOs should be made simpler and easier.

(c) A Joint Machinery has been set up to operationalise the recommendations of the Action Plan. First meeting of the Joint Machinery was held on 2-12-1994.

[Translation]

#### Seismological Observatory in Gujarat

2232. SHRI N.J. RATHVA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government of Gujarat has urged the Union Government to set up a modern seismological observatory and deploy mobile units therefor urgently in view of the earthquake tremors in the State; and

(b) if so, the details thereof, the purpose likely to be served therefrom and the action taken by the Union Government in regard thereto so far?

THE MINISTER OF STATE IN PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN DEPARTMENTS OF ATOMIC ENERGY DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI):

(a) no, Sir.

(b) Does not arise, Sir. However, the India Meteorological Department is operating a permanent Seismological Observatory at Bhuj while the Gujarat Engineering Research Institute is maintaining a number of Seismological Observatories to meet the local needs.

[English]

#### Tour by Minister

2233. DR. RAM CHANDRA DOME: Will the PRIME MINISTER be pleased to state:

(a) the number of days during this financial year the Ministers of State for Rural Development went on tour within the country and outside, separately;

(b) the details of such tours;

(c) the expenses incurred in respect of each such tour;

(d) whether the expenses were borne by the Central Government budget; and

(e) if not, the source of the funds?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAMESHWAR THAKUR): (a) to (e). The Statement -I and Statement -II showing the details regarding the tours undertaken by the Two Ministers of State for Rural Development are attached.

(d) Yes, Sir, Except in some cases where transport was provided by State Government.

(e) Not applicable.

#### STATEMENT—I

Details of the visits of Minister of State for Rural Development Shri Rameshwar Thakur

Date	Place of Visit	Expenses
<b>Part I : Visits within the country</b>		
31.3.94	PATNA	Rs. 4176
to		
01.04.94		
8.4.94	Bombay	Rs. 11082
to		
10.4.94		
14.4.94	Hyderabad	Rs. 5948
to		
16.4.94		
11.4.94	Patna	Rs. 4176
to		
12.4.94		
13.4.94	Amritsar	State Govt. arrangement
23.4.94	Patna	Rs. 2088
16.5.94	Bangalore-Hyderabad-	Rs. 11574
to	Calcutta	
18.5.94		
29.5.94	Kalimpong, Darjeeling,	Rs. 5148
to	Purnea	
1.6.94		
3.6.94	Calcutta	Rs. 3135
to		
4.6.94		
11.6.94	Patna-Calcutta	Rs. 5195
to		
12.6.94		
25.6.94	Patna	Rs. 4176
to		
26.6.94		
27.6.94	Hyderabad-Warangal	Rs. 5348
to		
28.6.94		
1.7.94	Bombay	Rs. 5546
to		
2.7.94		
6.7.94	Patna	Rs. 4176
to		
7.7.94		
22.7.94	Patna	Rs. 4176
to		
23.7.94		
30.8.94	Patna-Lucknow-Amethi	Rs. 3010
to		
2.09.94		
5.9.94	Patna-Deoghar-Dumka-	Rs. 3445
to	Sahibganj	
10.9.94		

Dates	Place of visit	Expenses
15.9.94 to 19.9.94	Madras-Gandhigram- Trupati	Rs. 8996
24.9.94 to 26.9.94	Bombay-Wardha	Rs. 7834
29.9.94	Hyderabad	Rs. 6880
1.10.94 to 3.10.94	Patna-Bhagalpur- Deoghar-Madhupur	Rs. 2437
6.10.94 to 7.10.94	Chandigarh-Ludhiana	Punjab State Govt. plane
14.10.94	Bahaduragarh	By Car Expenses not compounded
21.10.94 to 24.10.94	Panta	Rs. 2597
24.9.94 to 4.10.94	Valsad	By Train using HQR
12.10.94 to 17.10.94	Valsad	By train using HQR
22.10.94 to 24.10.94	Lucknow	-do-
29.10.94 to 7.11.94	Valsad	-do-
10.11.94 to 21.11.94	Valsad	-do-
Part II: Visits outside the country NIL		

## STATEMENT—II

*Details of the visits of Minister of State for Rural  
Development Shri Uttambhai Patel*

Dates	Place of visit	Expenses
Part I : Visits within the country		
30.3.94 to 6.04.94	Ahmedabad Valsad	Rs. 1939/-
7.4.94 to 9.4.94	Madras-Pondicherry- Port Blair-Calcutta	Rs. 13425/-
10.4.94	Ahmedabad	Rs. 3878/-
14.4.94 to 17.4.94	Calcutta-Agartala	Rs. 7380/-
29.4.94 to 1.5.94	Valsad	By Train using HQR

Dates	Place of visit	Expenses
16.5.94 -do- 18.5.94	Ratlam	By train using HQR
18.5.94	Muzaffarnagar	By car expenses not compounded
20.5.94 to 30.5.94	Valsad	By train using HQR
2.6.94 to 5.6.94	Calcutta-Dimapur- Guwahati	Rs. 8735
6.6.94 to 8.6.94	Dehradun	By train using HQR
18.6.94 to 22.6.94	Valsad	By train using HQR
23.6.94 to 25.6.94	Bagdogra-Gangtok	Rs. 6120/-
29.6.94 to 1 7.94	Calcutta-Aizwal	Rs. 8718/-
5.7.94 to 9.7 94	Tnvandram-Cochin- Agati-Kawarati	Rs. 9967/-
2.7.94 to 4.7.94	Valsad-Bombay	By train using HQR
19.7.94 to 21.07.94	Calcutta-Itanagar- Bombay Valsad	Rs. 11555/-
17.7.94	Aligarh	By car expenses not compound
5.8.94 to 8 8.94	Valsad	By train using HQR
26.8.94 to 5.9.64	Valsad	-do-
7.9.94 to 8.9.94	Ahmedabad	Rs. 4476/-
12.9.94 to 17.9.94	Hyderabad-Bombay- Valsad	Rs. 5402/-
23.9.94 to 24.9.94	Bombay-Surat	Rs. 3143/-
25.10.94 to 26.10.94	Patna-Rajgir	State Govt. Helicopter
7.11.94 to 9.11.94	Bombay	Bills awaited from Indian Airlines

Date	Place of Visit	Expenses
19.11.94 to 22.11.94	Patna-Darbhanga- Samastipur-Madhubani- Muzaffar Pur	Bills awaited from Indian Airlines
24.11.94 to 25.11.94	Ranchi	-do-
<b>Part-II: Visits outside the country</b>		
20.8.94 to 22.8.94	Kathmandu	Rs. 4140/-

#### Construction of SFS Flats in Vasant Kunj

2234. SHRI PAWAN KUMAR BANSAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government are aware of the delayed and defective construction of SFS flats by DDA in Sector-C, Pocket-9, Vasant Kunj, New Delhi;

(b) if so, the remedial action taken in this regard;

(c) whether the possession of incomplete flats is being given to the allottees; and

(d) if so, the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). The DDA has reported that it is not aware of any defective construction of SFS flats in Sector 'C' Pocket 9 of Vasant Kunj. There has, however, been some delay in construction on account of general reasons viz. shortage of cement and steel, typical topography of the area, presence of isolated loose underground pockets, deep ditches, etc. there has also been some delay on part of the Delhi Electric Supply Undertaking in providing electricity services.

(c) and (d). The flats are complete in all respects, including services, except electricity, which has to be provided by Delhi Electric Supply Undertaking. The possession of the flats has, however, been given to those allottees only who have given their consent in writing to get the possession without electricity and water. The Delhi Electric Supply Undertaking has been requested to complete the remaining electrification work in the pocket and to give connections to the individual flats without further loss of time. The Delhi Electric Supply Undertaking has stated that individual electric connection could be provided to the allottees on demand immediately without any difficulty.

#### Development of Electronics Projects

2235. SHRI RAM KAPSE: Will the PRIME MINISTER be pleased to state:

(a) the total allocation for the development of electronic industry during the Eighth Five Year Plan, year-wise;

(b) the total amount allocated to Maharashtra for the purpose during the above period; and

(c) the details of specific electronic projects proposed to be undertaken during the year 1994-95 and Eight Five Year Plan period in Maharashtra; and

(d) the details of foreign investment proposals cleared for Maharashtra for the development of electronic industry?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENTS OF ELECTRONICS AND OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) The Planning Commission does not make specific sub sectoral allocation for electronics for the States. The Central Government outlay for the electronics sector is as follows:

Period	Outlay
1994-95	Rs.140.6 crores
VIII Plan	Rs.611 crores

(b) There is no specific allocation of this Central outlay statewise in the electronics sector. The Department of Electronics allocates from this Central Government outlay, its resources on various projects/programmes depending upon the requirement of the Electronics Industry which is decided by various expert Councils and Committees. Such projects and programmes are in the nature of infrastructure setting up or sponsored projects for specific technology or manpower development.

(c) Mission Mode Project for the development of high purity chemicals, polymers and precursors for electronics applications (phase I) is proposed to be undertaken at Centre for Materials for Electronics Technology (C-MET) Laboratory at Pune during VIII Five Year Plan period.

(d) During the year 1993 and 1994 (upto October, 1994), 22 proposals involving foreign direct investment were approved by the foreign investment Promotion Board/empowered Committee for electronics units in Maharashtra for the manufacture of Software, hardware, computer peripherals, Fax machine, video cassettes, cassette players, semi-conductor devices, compact discs, quartz products, recording studio under the Electronics Hardware Technology Park (EHTP), Software Technology Park (STP) schemes as well as the domestic sector.

### Competition among Multinational Companies

2236. SHRI BHUPINDER SINGH HOODA: Will the PRIME MINISTER be pleased to state:

(a) whether investigation department of M.R.T.P.C. have studied the agreements of foreign cola companies and filed its complaint to the Commission in April 1994 alleging that these MNC's are restricting competition and thereby abusing the M.R.T.P. rules and regulations;

(b) if so, the reasons for delay in taking action against these companies and the time by which restrictive clause is likely to be deleted; and

(c) the steps taken to ensure fair competition among these companies?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS. (SHRI H.R. BHARDWAJ): (a) to (c). Yes, Sir. The Director General of Investigation and Registration filed an application dated 18.4.1994 against M/s. Coca Cola Copmany USA and M/s. Brindavan Agro Industries Ltd. and another application dated 29.8.1994 against Pepsi Co. Inc. and Pepsi Foods Ltd. and Agra Veverages Corporation Ltd. under Section 10 (a) (iii) of the MRTP Act before the MRTP Commission. The Honourable Commission has already issued notices of enquiries against the said respondents. The Commission being a quasijudicial body, both the matters are subjudice.

### Rationalisation of Pay Structure

2237. PROF. PREM DHUMAL: Will the PRIME MINISTER be pleased to state:

(a) Whether a committee of Secretaries is examining the issue of rationalisation of pay structure in various Scientific Ministries/Departments:

(b) if so, whether the committee has submitted its report;

(c) if so, the details thereof; and

(d) if not, the time by which the report is likely to be submitted

THE MINISTER OF STATE IN PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN DEPARTMENTS OF ATOMIC ENERGY, DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) to (d). The issue of rationalisation of pay structure in various Scientific Ministries/Departments is reviewed from time to time. The rationalisation will depend upon the recommendations of the Fifth Pay Commission.

### Kendriya Bhandar

2238. SHRI RAJNATH SONKAR SHASTRI: Will the PRIME MINISTER be pleased to refer to the reply given on August 10, 1994 to parts (c) to (e) and (h) of unstarred question No. 2605 and state:

(a) whether the requisite information has since been collected;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SMT. MARGARET ALVA): (a) and (b). Excise Authority have since clarified that prior to March, 94 there was no duty liability on washing soaps and, from the month of March i.e. after the introduction of Finance Bill, 1994 in Parliament, Excise Duty on washing soap was imposed at the rate of 10%. The Excise Duty on washing soaps manufactured without the aid of power was withdrawn from May 1994. However, even during the period Excise Duty was applicable, manufacturers under SSI Units were liable to pay duty at the concession rates. As per the prescribed rates, since turnover of M/s Moti Soap Factory during March-April, 1994 was less than Rs. 30 lakhs, they did not pay any Excise duty. However, since the turnover of M/s Charkha Detergents and Soap Enterprises (Farihta) which is a SSI Unit, was between Rs. 30 lakhs to 75 lakhs, they paid Excise Duty at the rate of 5%

(c) Excess amount charged on revision of prices on account of levy of Excise Duty as per Finance Bill, 1994 which was withdrawn in May, 1994 by the Government has been recovered from the suppliers.

[Translation]

### Compensation to Displaced Kashmiris

2239. DR. G.L. KANAUIA: Will the PRIME MINISTER be pleased to state:

(a) the number of cases where compensation has since been paid to those Kashmiris who have lost their property due to terrorist activities and the time by which the remaining cases are likely to be disposed of;

(b) the total number of tents installed in the refugee camps in Jammu at present and the present condition of these tents;

(c) the problems of migrant camps towards which the attention of the Government has been drawn from time to time by the displaced persons living in various refugee camps in Jammu, Udhampur, Kathua and Delhi; and

(d) the steps being taken by the Government to restore their properties?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY. (SHRI BHUVNESH CHATURVEDI): (a) As per available information, 1097 claims of migrants have been settled and an amount of Rs. 5.26 crores sanctioned upto 16.11.94 as ex-gratia relief on account of damage to residential houses. Further, 5619 insurance claims of Jammu & Kashmir migrants have also been settled by the concerned insurance companies as on 31.10.94. The State Government has formed a High Level Committee to watch the progress and expedite settlement of pending claims of migrants. All efforts are being made to settle the remaining claims expeditiously.

(b) Around 1,500 families are living in tents in Jammu. The State Government has been periodically replacing the old tents and/or outer files. In the current year, 500 tents and 200 outer files have been replaced.

(c) Problems of migrants which *inter alia* include timely disbursement of relief, accommodation, facilities of sanitation, water supply and conditions in camps are being periodically reviewed by the State Government in consultation with the representatives of the migrants and consistent efforts are made to alleviate the difficulties to the extent possible.

(d) Concerned drive against militancy and various confidence building measures have been taken to restore normalcy in militancy affected areas and to create conditions conducive to return of migrants to their homes in the Valley.

[English]

#### Construction of Bridge over Yamuna

2240. DR. P.R. GANGWAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the progress made in respect of the proposed construction of a bridge across river Yamuna near Ashram in New Delhi to connect NOIDA and to ease the congestion in the Nizamuddin trans-yamuna bridge; and

(b) the steps taken to expedite the construction of the bridge?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). Government of India is responsible for development and maintenance of roads declared as National Highways. All roads other than the National Highways are primarily the responsibility of State Government concerned. The proposed bridge across river Yamuna near Ashram on a state road. The work has been entrusted to the Infrastructure Leasing and Financial Services under Build Own and Transfer Scheme. The alignment has been finalised and detailed Project Report is targeted to be completed by March 1995.

#### MIG-29 Simulators

2241. SHRI R. SURENDER REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether the Indian Aeronautical Development Agency has recently built its own MIG-29 operation and maintenance simulator;

(b) if so, the details thereof;

(c) whether any market survey has been conducted recently to assess the export potentials of these simulators; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):

(a) Aeronautical Development Agency has developed a maintenance simulator for MIG 29 aircraft to meet the requirements projected by the Air Force for training of maintenance personnel.

(b) The simulator is a personal computer based interactive graphics display system on which the MIG 29 maintenance data has been ported. The system is used for class room instruction and training of maintenance personnel.

(c) No Sir; and

(d) Does not arise.

[Translation]

#### Supply of Essential Commodities

2242. SHRI SUSHIL CHANDRA VARMA: Will the PRIME MINISTER be pleased to state:

(a) whether the supply of essential commodities is being maintained to the Kashmir Valley at the same level which existed prior to the outbreak of hostilities in Jammu and Kashmir; and

(b) if so, the figures of supply of these commodities during the last two years and the corresponding figures pertaining to the period, when normal conditions prevailed in the valley?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY, AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) and (b). Supply of wheat, rice and sugar to Jammu and Kashmir, including Kashmir Valley, has been maintained at the same level which existed prior to the outbreak of militancy in the State, as will be seen from the Statement I and Statement II.

#### STATEMENT-I

Yearwise Allocation and Offtake of Wheat & Rice in respect of Public Distribution System for J&K (In lakh MTs)

Year	Wheat		Rice	
	A	O	A	O
1987-88	1.54	0.90	3.22	2.31
1988-89	1.97	1.43	2.48	2.13
1989-90	2.55	1.10	2.80	2.40
1990-91	2.40	0.80	4.20	1.99
1991-92	2.38	1.30	4.59	2.74
1992-93	2.40	1.15	4.32	2.00
1993-94(p)	2.40	1.26	4.34	1.63
1994-95(p)	2.00	0.75	3.00	0.87

(April-Oct)

A = Allotment

O = Offtake

P = Provisional

## STATEMENT-II

Allocation of levy sugar for Public Distribution system for Jammu & Kashmir State.

(Tonnes)

Month	1991	1992	1993	1994
January	2884	3028	3028	3028
February	2884	3028	3028	3080
March	2884	3028	3028	3280
April	2884	3028	3028	3136
May	2884	3028	3028	3136
June	2884	3028	3028	3136
July	2884	3028	3028	3136
August	3028	3028	3028	3136
September	3028	3028	3028	3136
October	3028	3028	3028	3136
November	3028	3028	3028	3136
December	3028	3028	3028	3136

Year	Festival levy Sugar quota for J & K	
1991	—	868
1992	—	868
1993	—	868
1994	—	868

## Foreign Delegations to Jammu and Kashmir

2243. SHRI D. VENKATESWARA RAO:  
SHRI K. PRADHANI

Will the PRIME MINISTER be pleased to state:

(a) whether foreign media persons were allowed to visit Jammu and Kashmir to see the situation prevailing there;

(b) if so, the details thereof; and

(c) their comments in regard thereto?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) to (c). Foreign media persons have been visiting Jammu & Kashmir freely and regularly without any restrictions. It is not for the Government to say anything about their comments.

## Vacant Posts of IAS

2244. SHRI B.L. SHARMA PREM: Will the PRIME MINISTER be pleased to state:

(a) whether IAS posts are still lying vacant;

(b) if so, the details thereof alongwith the time since when these posts are lying vacant, State-wise; and

(c) the action taken/proposed to be taken by the Government to fill up the vacant posts?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SMT. MARGARET ALVA): (a) to (c). IAS posts comprise direct recruitment posts and promotion posts. The direct recruitment posts are filled up according to the demand of each State Government, from the Civil Services Examination recruits. Promotion posts are filled up as and when vacancies arise in the promotion quota from out of eligible candidates of State Services. This is an on going process, with possibility of short term vacancies arising due to promotions, transfers, training, casualties, etc. of IAS officers.

## Domestic Service Sector

2246. SHRI AMAL DATTA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have ruled out any further opening up of the domestic service sector for foreign companies;

(b) whether such sector opened for foreign companies so far, has been done with reciprocal facilities; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY (SRIMATI KRISHNA SAH): (a) to (c). The New Industrial Policy tabled in both Houses of Parliament in July, 1991 stipulates that the relationship between domestic and foreign industry needs to be much more dynamic than it has been in the past in terms of both technology and investments. Foreign direct investment under the New Industrial Policy, 1991 does not envisage reciprocal facilities. The Government welcomes foreign investment which is in the interest of the country's industrial development and which also promotes technology upgradation; access to international market; upgrades technical/managerial skills; and catalyses international competitiveness. Accordingly, the RBI presently accords automatic approval for foreign equity investment upto 51% in high-priority sectors listed in Annex III to the New Industrial Policy subject to specified parameters. All other proposals are considered and approved on merits by the Government under the usual procedure. The Government's policy on Foreign Investment is constantly monitored so as to respond promptly to the foreign investor's genuine needs and to make it internationally competitive.

## Disinvestment of Public Sector Undertakings

2247. SHRI SYED SHAHABUDDIN: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have seen the report prepared by the Indira Gandhi Institute of Development Research, Bombay, on the estimated loss in the five rounds of disinvestment of the Public Sector Undertakings between December, 1991 and March 1994 due to underpricing;

(b) if so, the reaction of the Government thereto;

(c) whether the Government have introduced any changes in the procedure for disinvestment so as to avoid such losses in future; and

(d) if so, the approved procedure for future disinvestment?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY (SHRIMATI KRISHNA SAHI): (a) to (d). The information is being collected and will be laid on the Table of the House.

#### Agricultural Land Ceiling Act

2248. DR. AMRITLAL KALIDAS PATEL: Will the PRIME MINISTER be pleased to state:

(a) whether the Government of Gujarat has sent any proposal to the Union Government seeking exemption under the Agricultural Land Ceiling Act to the land proposed to be used for horticulture purposes in the State;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT AND MINISTER OF STATE IN MINISTRY OF PARLIAMENTARY AFFAIRS) (SHRI RAMESHWAR THAKUR): (a) No proposal seeking exemption under the Agricultural Land Ceiling Act to the land proposed to be used for horticultural purposes has been received from the Government of Gujarat:

(b) and (c): Question does not arise.

#### Legislation for Arbitration

2249. SHRI ANKUSHRAO RAOSAHEB TOPE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to bring out a single comprehensive legislation on the law of arbitration in place of the existing one;

(b) if so, the details of the changes so proposed; and

(c) the factors which have weighed for taking such a decision?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) to (c). Government is considering a proposal for enactment of comprehensive law on arbitration, taking into account the international thought on the subject.

#### Demolition by DDA

2250. SHRI DHARMANNA MONDAYYA SADUL: Will the Minister of URBAN AND DEVELOPMENT be pleased to state:

(a) whether several people died in during demolition of unauthorised encroachments/constructions under taken by DDA during the last six months;

(b) if so, the details thereof;

(c) the compensation paid to the families of the deceased; and

(d) the steps taken to check such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) and (b) The Delhi Police have reported that during the period 1.6.1994 to 30.11.94 two persons died during a major demolition programme undertaken by DDA on 24.11.1994 at New Ashok Nagar, Delhi.

(c) and (d): The information is being collected and will be laid on the Table of the Sabha.

#### Tour by Minister

2251. SHRI PURNA CHANDRA MALIK: Will the PRIME MINISTER be pleased to state:

(a) the number of days during this financial year the 'Minister of State in the Ministry of Personnel, Public Grievances and Pensions' went on tour within the country and outside, separately;

(b) the details of such tours;

(c) the expenses incurred in respect of each such tour;

(d) whether the expenses were borne by the Central Government budget; and

(e) if not, the source of the funds?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a). Minister of State for Personnel, Public Grievances and Pensions was on tour for 58 days within the country and for 26 days outside the country, during the current financial year.

(b) The Minister had made 20 visits within the country to Bangalore, Mangalore, Bombay, Jaipur, Abhedabad, Hyderabad, Goa, Calcutta, Port Blair, Guwahati etc. She made 4 visits outside the country as per details given below;

(1) Australia—from 14.4.94 to 23.4.94 as a part of delegation of Vice President.

(2) UK and Sweden—from 18.7.94 to 20.7.94 to UK for discussion with ODA authorities regarding support to new project for technical assistance to India and from 21st to 22nd July, 1994 to Stockholm for attending the meeting of Governing Council of the Society for International Development (SID).

(3) USA—from 6.10.94 to 13.10.94 for attending the meeting of Executive Committee of the Society for International Development (SID), discussion with UNDP authorities etc.

(4) Bangkok (Thailand)—from 24.11.94 to 26.11.94 for attending the meeting of a high level pannel of ESCAP.

(c) The total expenses incurred were Rs. 2,86,180/- for internal tours and Rs. 3,90,065/- for external tours, excluding the tour to Australia which was made as a part of Vice-President's delegation.

(d) Yes.

(e) Does not arise.

[Translation]

#### Employment to Adivaal People

2252. SHRI DATTA MEGHE: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether there is any proposal under consideration of the Government to provide employment to adivaal people belonging to hilly/forest areas of Maharashtra;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG): (a) No specific proposal has been received in the planning Commission for consideration.

(b) and (c). Do not arise.

#### Advance Warning System

2253. SHRI RAJENDRA KUMAR SHARMA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have launched "Advance Warning System" to make the appointments at Board level in Public Sector Undertakings;

(b) if so, the number of Public Sector Undertakings in which the said appointments have been made during 1993-94;

(c) whether some appointments have also been made violating the seniority; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) A time schedule for initiating action to fill up Board level positions in Public Sector Undertakings well in advance of the occurrence of vacancy has been laid down since July, 1990.

(b) During 1.4.1993 to 31.3.1994, the Government approved appointments to 114 Board level positions in 69 Public Sector Undertakings.

(c) and (d) Board level appointments are on selection basis and seniority is not a criterion for such appointments.

[English]

#### British Business Team

2254. SHRI RAM KAPSE: Will the PRIME MINISTER be pleased to state:

(a) whether any British Business team has visited India in November 1994 to discuss the areas of British investment in India;

(b) if so, the details thereof; and

(c) the areas in which investment is likely to be made?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY (SHRIMATI KRISHNA SAHI): (a) to (c). An 80 member business delegation led by the British Minister for Trade and Industry, Mr. Richard Needham, visited India in November, 1994 to participate in British Technology week events a part of Indo-British Partnership initiative and had both official as well as industry level discussions to explore areas having investment opportunities available in India. During these discussions the two sides indicated their keenness to participate in some key sectors like Power Generation, Telecommunications, Electronics, Banking, Auto Components, Roads & Bridges, Horticulture, Technical Training, Infrastructure Development, Coal Mining and revitalisation of Jute Industry etc.

[English]

#### Fertilizer Units in Gujarat

2255. SHRIMATI BHAVNA CHIKHALIA: SHRIMATI SHEELA GAUTAM: SHRI RAMESHWAR PATIDAR:

Will the Minister of CHEMICALS & FERTILISERS be pleased to state:

(a) whether certain fertilizers units have been closed down in the States;

(b) if so, the names and locations thereof;

(c) the reasons of their closure; and

(d) the facilities/assistance provided to these Units by the Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEANS DEVELOPMENT (SHRI EDUARDO FALERIO): (a) As per the available information, no major fertilizer unit is lying closed in Gujarat State.

(b) to (d): Do not arise.

#### Corruption in Poverty Eradication Programmes

2256. SHRI CHHEDI PASWAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware of the alleged

corruption in poverty eradication programmes;

(b) if so, whether the Government have conducted any enquiry in the this regard; and

(c) if so, the action taken by the Government against the persons involved therein?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) to (c):—Integrated Rural Development Programme (IRDP) & Jawahar Rozgar Yojana (JRY) are two major poverty eradication programmes of the Government of India. Certain inbuilt checks exist in the system to overcome misutilisation of funds. However cases/complaints of alleged corruption in IRDP are dealt with by the respective State Governments which make necessary enquiries and take appropriate action. As regards JRY, a few complaints have been received by the Government of India regarding misuse of JRY funds. However considering the number of Panchayats involved in the implementation of the Yojana, these complaints are relatively few. Whenever such complaints of misutilisation of funds are received by the Centre, these are referred to the respective State Governments for enquiry and appropriate action. Based on such enquiries some of the State Governments have suspended the Officers/Sarpanches found responsible for misuse of JRY funds and criminal cases have been initiated against them. Moreover, instructions have also been issued to the village Panchayats to appoint a vigilance Committee for each village under its jurisdiction to oversee, supervise and monitor the implementation of works under the Programme. Besides, Officers from the Centre also visit specific districts in different States to oversee the progress of work as also to enquire into the complaints received by the Centre.

[English]

#### Investible Funds of Public Sector Undertakings

2257. SHRI M.V.V.S MURTHY: Will the PRIME MINISTER be pleased to state:

(a) whether the Department of Public Enterprises has asked the Central Enterprises and departments to monitor the shortterm parking of investible funds of Public Sector Undertakings under their administrative control;

(b) if so, whether radical policy decision has been taken to empower the Ministries to frame guidelines for this purpose and also to oversee the investment;

(c) if so, whether such guidelines have since been prepared; and

(d) if so, the details of the same?

THE MINISTER, OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (d) Government have issued detailed guidelines about the manner in which decisions to invest surplus funds of the PSUs are to be taken. The administrative Ministries have also been authorised to frame guidelines to this effect and monitor implementation. Some of the Ministries have already framed guidelines for investment of surplus funds requiring the PSUs under their control to take such decisions through Investment Committee headed by CMD, putting into place proper internal control mechanisms and reviewing by CMD the reports of the internal audit. These PSUs are also to put up quarterly Returns on investments to their Boards of Directors in a set proforma laid down by the Ministry.

[Translation]

#### Unemployment In Uttar Pradesh

2258. DR. SAKSHIJI: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Union Government have taken steps to control the unemployment problem in rural areas of Uttar Pradesh;

(b) if so, the details thereof;

(c) the amount allocated and released for the purpose during the Eighth Five Year Plan so far to the State; and

(d) the number of persons benefited therefrom?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): (a) and (b): Employment is a thrust area of the Eighth Five Year Plan. In tune with this objective Government have implemented a number of schemes in Uttar Pradesh to control unemployment. In addition to the various schemes implemented under the Annual Plans prepared by the State Government, in consultation with the Planning Commission, Central Government implement Centrally Sponsored/Central Sector Special employment programmes such as Integrated Rural Development & Allied Programmes (IRDP), Jawahar Rozgar Yojana (JRY), Employment Assurance Scheme (EAS), Prime Minister's Rozgar Yojana for Educated Unemployed Youth, etc.

(c) and (d). The Statement regarding amount allocated and released for the Specific Rural Employment Programmes mentioned above during the Eighth Five Year Plan so far to the State and the number of persons benefited therefrom is attached.

## STATEMENT

	1992-93			1993-94 (Prov.)			1994-95 (Prov.) (Sept. '94)		
	Total Allocation (Rs. lakhs)	Amount Released (Centre+ State (Rs. lakhs)	No. of Persons benefited (lakh mandays)	Total Allocation (Rs. lakhs)	Amount Released (Centre+ State (Rs. lakhs)	No. of Persons benefited (lakh mandays)	Total Allocation (Rs. lakhs)	Amount Released (Centre+ State (Rs. lakhs)	No. of Persons benefited (lakh mandays)
1. IRDP	13082.00	13807.48	387981*	20508.00	22091.32	445403*	20335.00	10167.50	138821
2. JRY									
1st stream	61016.78	58887.48	1496.29	59998.40	59028.58	1739.18	66041.76	56240.99	401.33
2nd stream	—	—	—	8335.00	8335.00	51.98	8335.00	2471.68	61.11
3. EAS	—	—	—	3507.81**	3507.81	15.00	6925.00**	8925.00	33.13

\* No. of families

\*\* EAS: Funds Released, as no State-wise allocations are made under EAS.

[English]

## Hindustan Antibiotics

2259. DR. ASIM BALA: Will the Minister for CHEMICALS & FERTILIZERS be pleased to state:

(a) whether Hindustan Antibiotics is being handed over to private entrepreneurs;

(b) if so, the reasons therefor;

(c) whether there is also a proposal for its modernisation; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) to (d). There is no proposal to hand-over Hindustan Antibiotics Limited, a public sector undertaking under this Ministry, to any private entrepreneur. There is a proposal of HAL for technological upgradation of its Penicillin-G plant through a Joint Venture. The matter relating to the proposed joint venture is now before the Hon'ble Supreme Court of India through Special Leave Petitions No. 17467 of 1994; No. 18235 of 1994 and No. 18236 of 1994 filed by three companies.

## Utilisation of funds

2260. DR. K.D. JESWANI: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the amount provided by the Union Government to Gujarat for different rural and urban employment schemes during 1993-94 and 1994-95 so far has since been utilised;

(b) if not, the reasons therefor; and

(c) the time by which the amount is likely to be utilised by the state Government on the implementation of these schemes?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHERI GIRIDHAR GAMANG) (a) The amounts allocated to the implanant Rural and Urban Employment Schemes and the utilisation thereof by the Government of Gujarat during 1993-94 and 1994-95 are given in the statement enclosed.

(b) The main reasons for the less utilisation of the allocated amounts during 1993-94 have been stated by the Government of Gujarat as the time taken in the preliminary works such as registration of labourers, preparation of suitable shelf of projects and the introduction of Employment Assurance Scheme and JRY-II in the mid-year.

(c) The State Government has stated that the unspent balances are likely to be utilised during the current year (1994-95).

## STATEMENT

Amounts allocated for some of the important Rural & Urban Employment Schemes in Gujarat during 1993-94 and 1994-95 along with utilisation thereof

(Rs. in lakhs)

Programme	1993-94		1994-95	
	Allocation*	Utilisation	Allocation	Utilisation@
IRDP	3090.00	3354.85	3063.00	1304.27
JRY 1st Stream	9037.55	10533.51	9947.86	3242.25
2nd Stream	3887.50	1182.44	3887.50	1225.65
EAS	806.25**	148.21	2425.00	131.72
JRY	354.19	359.90	410.67	104.98†

\* Includes Central &amp; States share

\*\* Funds released

@ Utilisation upto September, 1994

† Utilisation upto 30th November 1994

## Voluntary Organisations

2261. SHRI PHOOL CHAND VERMA: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Planning Commission has decided to speed up the activities of voluntary organisations during the Eighth Five Year Plan period;

(b) if so, the details thereof;

(c) whether the Government have received any complaints regarding the activities of these organisations;

(d) if so, the details thereof; and

(e) the reaction of the Government in regard thereto?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHERI GIRIDHAR GAMANG) (a) and (b). The broad Government policy to speed up the activities of voluntary organisations has been highlighted in the Eighth Plan document. It relies on building and strengthening people's institutions and making people active participants in

development, using the vast potential of the voluntary sector. A conference of voluntary organisations was organised in March, 1994 to discuss and devise modalities for collaborative relationship between voluntary organisations and Government. An Action Plan evolved at the conference has been approved by the Prime Minister and a Joint Machinery has been set up to operationalise the recommendations of the Action Plan.

(c) No, Sir.

(d) and (e): Do not arise.

[Translation]

#### Self Employment Scheme

2262. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the PRIME MINISTER be pleased to state:

(a) the existing schemes to provide self-employment to the Scheduled Castes and Scheduled Tribes;

(b) the number of SC/STs benefited therefrom during the last three years; and

(c) the amount of assistance provided under these schemes during the period?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) In the Ministry of Rural Development, the Integrated Rural Development Programme (IRDP) is the only scheme for providing self-employment. Under this programme, assistance is given in the form of subsidy by the Government and term credit by financial institutions for income generating activities for families living below poverty line. It is stipulated that 50% of total coverage should be of families belonging to Scheduled Castes and Scheduled Tribes.

(b) and (c): The total number of SC/STs benefited and the amount of assistance utilised under IRDP during the last 3 years is given in Statement-I.

#### STATEMENT

Number of Families Assisted and Subsidy Utilised by SC/STs under IRDP

	Total No of families assisted (No. in, 000)	No. of SC/ST families assisted (No. in, 000)	Total subsidy utilised (Rs. in crores)	Subsidy utilised by SC/STs (Rs. in crores)
1991-92	2536.8	1296.1	657.7	381.2
1992-93	2068.8	1063.6	579.7	337.5
1993-94	2539.4	1345.7	800.8	462.3

[English]

#### Option to draw pay of deputation post

2263. DR. RAMESH CHAND TOMAR: Will the PRIME MINISTER be pleased to state:

(a) whether the Government employees who are appointed on deputation in the personal staff of Ministers on a post one step higher than their post in the present department are not allowed option to draw pay in the

scale of pay of the deputation post under the normal rules;

(b) if so, the reasons therefor;

(c) whether the Government propose to review the extent orders to allow for such option; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) Employees in the personal staff of Ministers are appointed at the discretion of the Ministers. Hence, they are governed by a separate set of rules and not by general deputation rules. They are allowed special rates of deputation (duty) allowance which are higher than the normal deputation (duty) allowance.

(c) No, Sir.

(d) Does not arise.

#### Nuclear Energy

2264. SHRI MANORANJAN BHAKTA: Will the PRIME MINISTER be pleased to state:

(a) whether the India and U.S. have held talks recently on nuclear energy;

(b) if so, the details of the talks held; and

(c) the conclusion arrived at in the meeting?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) to (c). A delegation led by the Chairman, Atomic Energy Regulatory Board (AERB) visited US in end October/early November this year, at the invitation of the Chairman, United States Nuclear Regulatory Commission (USNRC). This visit is in pursuance of the discussions between the visiting US Energy Secretary and Chairman, Atomic Energy Commission in July 1994. The Indian delegation during its visit had extensive discussions with the Commissioners and senior staff of USNRC on safety aspects of nuclear power plants. They also visited the Technical Training Centre of USNRC and a Nuclear Power Plant. The visit was part of exchange of visits between the two sides to discuss issues of common concern and to derive mutual benefit. A return visit by the Chairman of USNRC is expected in February 1995.

#### S.E.E.U.Y. Scheme

2265. SHRI MOHAMMAD ALI ASHRAF FATMI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have considered all the applications received during the last year for providing self-employment to the educated unemployed youths

under SEEUY Scheme; and

(b) If so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) and (b) Under the Self-Employment for Educated Unemployed Youths (SEEUY) scheme, the applications received by the State agencies were to be scrutinised and recommended to banks. The banks on further examination sanctioned some cases while some were rejected and some remained pending.

As per information for the year 1993-94 received from States/UTs 3,38,491 applications were received, 1,38,772 applications were recommended to banks by District Industries Centre Task Forces and 50,803 applications were sanctioned loan by Banks. Self Employment for Educated Unemployed Youth Scheme was subsumed with Prime Minister's Rozgar Yojana in 1994-95.

The States/UTs have been advised that if there are still applications pending under SEEUY Scheme the applicants may be advised to apply under the Prime Minister's Rozgar Yojana Scheme.

[Translation]

#### Small Scale Units

2266. SHRI BHAGWAN SHANKAR RAWAT: Will the PRIME MINISTER be pleased to state:

(a) the number of small scale units found working in the country during each of the last three years, State-wise;

(b) the total amount invested in these units and the number of persons employed therein;

(c) whether money from Nationalised Banks, Life Insurance Corporation or other financial institutions including foreign loan has also been invested in these units;

(d) the number of such units which have not fallen sick so far;

(e) the target for setting up of such units during the Eighth Five Year Plan and the achievement made so far; and

(f) the quantum of export made by these units during each of the last three years together with value thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF RURAL INDUSTRIES AND AGRO AND RURAL INDUSTRIES): (SHRI M. ARUNACHALAM): (a) Small Scale Units are set up in the Private Sector. Any study to find out the Statewise number

of working units during the last 3 years has not been conducted. The estimate of total number of small scale units during the last 3 years in the country is as follows:—

(No. in lakhs)

Year	Registered*	Unregistered	Total
1991-92	14.98	5.84	20.82
1992-93	16.48	5.96	22.46
1993-94	17.72	6.12	23.84

\*The SSI Units registered with State/UT Directorate of Industries.

The Statewise cumulative number of small scale units registered with various State/UT Directorate of Industries during the last three years is given in the Statement enclosed.

(b) There has been no Census in the last 3 years to find out the investment in these Units. According to Second All India Census of registered SSI Units held with reference year 1987-88, the average investment per unit was Rs. 1.60 lakhs (Book value). The SSI Units are estimated to have provided employment to 139.38 lakh persons as on 31st March, 1994.

(c) Yes, Sir.

(d) Data on sick SSI Units is maintained by the Reserve Bank of India (RBI). The number of sick Village and Small Industry Units at the end of March, 1994 was 2,56,452.

(e) No target has been fixed for setting up SSI Units in the Eighth Five Year Plan. Plan targets have been fixed on production and employment.

(f) The data in terms of quantum of export from SSI Sector is not maintained separately. However, the performance of small scale industrial sector in terms of value of exports during the last 3 years is given below:

(Rs. in Crores)

Year	Value of Exports
1991-92	13683
1992-93	17784
1993-94	24149
	(Provisional)

#### STATEMENT

Cummulative number of SIDO Units registered on permanent basis with State/UTs Directorates of Industries

S.No.	State/UT	Cumulative number of SIDO Units as at the end of December		
		1991	1992	1993
1.	2	3	4	5
1.	Andhra Pradesh	93261	105528	111082(E)
2.	Arunachal Pradesh	525	689	899(E)
3.	Assam	12805	14354	15814
4.	Bihar	76779	83263	87992
5.	Delhi	26226	29936	27603

1	2	3	4	5
6.	Goa	8148	5355	5591
7.	Gujarat	86220	95189	105283
8.	Haryana	74360	80175	85169
9.	Himachal Pradesh	11653	12204	12740
10.	Jammu & Kashmir	21677	23057	23980(E)
11.	Karnataka	80292	88513	96638
12.	Kerala	78420	85935	98918
13.	Madhya Pradesh	172545	201820	220356
14.	Maharashtra	89953	84148	86771
15.	Manipur	4059	4308	4571
16.	Meghalaya	1368	1569	1680
17.	Mizoram	2478	2592	2633
18.	Nagaland	615	644	675
19.	Orissa	18004	16740	17257
20.	Punjab	124453	129163	132152
21.	Rajasthan	82393	84886	86837
22.	Sikkim	209	224	245(E)
23.	Tamilnadu	116940	137625	160527
24.	Tripura	4987	5981	6804
25.	Uttar Pradesh	217376	248207	268345(E)
26.	West Bengal	139878	141825	143293
27.	Andaman & Nicobar	795	851	914
28.	Chandigarh	2765	2876	2973
29.	Dadra & Nagar Haveli	282	308	344
30.	Daman & Diu	385	430	505
31.	Lakshadweep	144	184	224
32.	Pondicherry	3198	3525	3793
TOTAL		1498193	1648385	1772485

E — Estimated

[English]

#### Ammonia Plant

2267. SHRI P.C. CHACKO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether M/s. Fertilizers and Chemicals Travancore Ltd. have been permitted to set up a new Ammonia plant of 900 tonnes per day capacity;

(b) if so, the details thereof;

(c) the estimated cost involved in it;

(d) whether the estimated cost of the plant is likely to involve foreign exchange component; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) to (e). The Ammonia Plant Replacement Project of M/s. Fertilizers and Chemicals Travancore Limited (FACT), under implementation at Udyogmandal (near Cochin), Kerala, with a capacity for manufacture of 900 tonnes per day of ammonia was approved by the Government in May, 1993. The project is estimated to cost Rs. 818.43 crores with a foreign exchange component of Rs. 171.91 crores.

#### Land and Trade Unions by Kanpur Cantonment

2268. DR. LAL BAHADUR RAWAL: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware that lands to certain trade union organisations near the Army base in Kanpur Cantonment areas has recently been allotted;

(b) if so, the details thereof;

(c) whether some other trade union organisations are also proposed to be provided with similar lands;

(d) if so, the facts thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). The Indian National Defence Workers Federation was allotted 10,199 sq. ft. in Survey No. 573 on payment of annual rent and premium vide Ministry of Defence letter No. 718/2/L/L&C/72/88/D (Lands) dated 17th January, 1973. In 1983 this allotment was changed and land measuring 10,450 sq. ft. was allotted out of GLR Survey No. 701 to the Federation. This was further changed in 1993 and an area measuring 10,450 sq. ft. was allotted out of GLR Survey No. 520 in the Kanpur Cantonment to the Defence Workers Federation in lieu of the land allotted earlier.

(c) There is no proposal to allot defence land to any trade union organisation.

(d) and (e) Do not arise.

#### Information Technology Park in Bangalore

2269. DR. K.V.R. CHOWDARY:  
SHRI C.P. MUDALA GIRIYAPPA:  
SHRI K.G. SHIVAPPA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have approved the Tata-Singapore consortium to set up an information technology park in Bangalore;

(b) if so, the terms and conditions thereof;

(c) the details of other companies seeking facilities in this park; and

(d) the time by which it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENTS OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) and (b). Yes, Sir, the Government have approved a proposal for a new joint venture between Tata Industries Limited (40%), Government of Karnataka (20%), and Information Technology Park Investment Pvt. Ltd. (40%), a consortium of Singapore Companies for setting up an Information Technology Park at Whitefield in Bangalore catering the requirements of multinational companies and others who wish to expand in the field of Information Technology, Telecommunications and Electronics.

(c) The setting up of this park will provide the multi national companies facility to set up operations with

international class, space with reliable utilities in an environment conducive to its employees. The potential users identified for space in the Park are international IT companies like AT&T, IBM, Texas, Motorola, HP, PSJ, Bull, Elxsi, Intel, Digital etc.

(d) The promoters have proposed to develop the project in two phases. The first phase is expected to be completed over a period of 3 years and the second phase within a year thereafter.

#### Turnover by BHEL

2270. SHRI C.P MUDALA GIRIYAPPA Will the PRIME MINISTER be pleased to state

(a) whether the turnover of Bharat Heavy Electricals Limited (BHEL) has increased substantially during 1992-93 and 1993-94,

(b) if so, the details thereof,

(c) whether BHEL has earned substantial profit during the above period, and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) (a) to (d) The turnover and profit before tax of BHEL during the last three years are as under —

(Rs in crore)

Year	Turnover	Profit
1991-92	3331	187
1992-93	3508	309
1993-94	3554	317

#### Multi-National Electronic Companies

2272 SHRI ANAND RATNA MAURYA Will the PRIME MINISTER be pleased to state

(a) whether several multi-national companies like Sony, Goldstar etc have started their work in the country for the production of electronic goods,

(b) if so, the details thereof,

(c) whether the Government have issued any directive to such companies about import of electronic accessories and their prices,

(d) if so, the details thereof, and

(e) the measures being taken to control or limit the prices to be charged by new foreign companies?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, AND MINISTER OF STATE IN THE DEPARTMENTS OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO). (a) and (b) A proposal submitted by multinational company SONY for the manufacture of electronic goods has been approved by

the Government. The initial activity would commence in 1995 with the production and sale of TVs in India. No other proposal from any multinational company is under consideration of the Government for the manufacture of consumer electronic goods

(c) and (d) No, Sir.

(e) Does not arise

#### Service Package for Small Scale Industries

2273 DR KRUPASINDHU BHOI. Will the PRIME MINISTER be pleased to state

(a) whether the Government have introduced new technology service package to promote small scale industries,

(b) whether Tool Rooms have been set up under the new package and

(c) if so, the details thereof location-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M ARUNACHALAM) (a) and (b) Government has been assisting the Small Industries in upgrading their technology through technically qualified field staff of the Small Industries Service Institutes and their Branch Institutes located in all the States. The four Regional Testing Centres and their Field Stations assist the Small Industries in upgrading the technology by testing the raw materials and also the products of the Small Scale Industries. Tool Rooms also have been set up to assist the Small Scale Industries for fulfilling their needs for tools for high technology items

(c) Following are the Tool Rooms that have been set up by the Government and their locations

Sl No	Name of the Tool Room	Location
1	Central Tool Room	Ludhiana
2	Central Tool Room & Training Centre	Calcutta
3	Central Institute of Tool Design	Hyderabad
4	Hand Tool, Design Development & Training Centre	Nagpur
5	Central Institute of Hand Tools	Jalandhar
6	Indo-German Tool Room	Ahmedabad
7	Indo-German Tool Room	Aurangabad
8	Indo-German Tool Room	Indore
9	Central Tool Room & Training Centre (Indo-Danish)	Bhubaneswar
10	Central Tool Room & Training Centre (Indo-Danish)	Jamshedpur

[Translation]

**JRY in Rajasthan**

2274. SHRI GIRDHARI LAL BHARGAVA: Will the PRIME MINISTER be pleased to state :

(a) the assistance given to each State during the current financial year under the Jawahar Rozgar Yojana;

(b) whether the Government of Rajasthan have constructed roads and primary schools under this Yojana; and

(c) the work done by the State Government under the said scheme during the current financial year, so far?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAMESHWAR THAKUR). (a) A Statement indicating State-wise allocations during 1994-95 and releases made so far, under JRY is given in the statement attached

(b) and (c) The State of Rajasthan has reported an expenditure of Rs 6038.02 lakhs, upto November, 1994 generating an employment of 169 32 lakh mandays. A total of 21702 works have been completed during the current year comprising 310 rural roads, all school buildings, 13722 Indira Awaas Houses, 1702 Open Wells under Million Well Scheme (MWS), 61 Panchayat Ghars, 92 minor irrigation works, 192 sanitary latrines, and 5211 other works

**STATEMENT**

(Rs. in lakhs)

Sl No	State/UT	Allocation (1994-95) Central + State	Releases (1994-95) Central + State
1	2	3	4
1.	Andhra Pradesh	27099.96	21279.59
2.	Arunachal Pradesh	322.51	80.59
3.	Assam	8921.21	7075.65
4.	Bihar	53155.56	43070.95
5.	Goa	348.46	261.36
6.	Gujarat	9947.86	8354.69
7.	Haryana	2369.61	1792.13
8.	Himachal Pradesh	1107.26	861.49
9.	J & K	2250.00	1487.16
10.	Karnataka	18196.44	16220.11
11.	Kerala	6620.11	6099.61
12.	Madhya Pradesh	34339.59	26187.15
13.	Maharashtra	29543.60	22634.50
14.	Manipur	413.36	310.01
15.	Meghalaya	483.68	362.75
16.	Mizoram	203.75	152.81
17.	Nagaland	518.46	129.61
18.	Orissa	21984.43	16976.64
19.	Punjab	1699.28	1274.36
20.	Rajasthan	14266.86	11102.06
21.	Sikkim	188.76	141.59
22.	Tamil Nadu	24497.94	19209.36
23.	Tripura	536.90	402.66

1	2	3	4
24.	Uttar Pradesh	68041.76	56240.69
25.	West Bengal	24285.53	19696.35
26.	A & N Island	152.70	152.70
27.	D & N Haveli	82.89	62.16
28.	Daman & Diu	48.83	12.19
29.	Lakshadweep	76.55	57.42
30.	Pondicherry	149.47	112.09
Total .		349672.39	61600.45

**Voters list in Gujarat**

2275. SHRI N.J. RATHAVA: Will the PRIME MINISTER be pleased to state .

(a) whether any complaint has been received by the Government for deletion of names from the Voters List in Gujarat, and

(b) if so, the details thereof and the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ). (a) Yes, Sir.

(b) It has been alleged in the complaint that names of persons belonging to a particular community had been removed from the electoral rolls. The complaint has been forwarded by the Government to Election Commission as under the Constitution, superintendence, direction and control of the preparation of electoral rolls is vested in it.

(English)

**Shelving/Scrapping of Central Projects**

2276. SHRI SANAT KUMAR MANDAL. Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government have agreed to any proposal to shelve Central sector projects where only 5 per cent of the total allocated expenditure has so far been consumed but 60 per cent of the gestation period has already been crossed,

(b) if so, the details of the externally-aided projects which have been shelved, privatised or scrapped;

(c) the fate of investment already made in these projects and the amount proposed to be written off in each case;

(d) the highlights of the principles laid down for the appraisal, closer review, re-prioritisation by the administrative Ministries concerned and sanction of projects; and

(e) the impact of shelving or privatisation of these projects due for completion within the Eighth Plan period?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRDHAR GOMANGO): (a) to (e). A six member Ministerial committee has examined the various factors causing delay and cost overrun in projects and has suggested measures including prioritisation of projects and

sheaving/offering of projects to private sector which have not been able to make an effective start. The suggestions of the committee are under consideration of the Government.

[Translation]

#### Seizure of Arms

2277. DR. G.L. KANAUIA: Will the PRIME MINISTER be pleased to state :

(a) the number and types of arms seized by security personnel from militants during each of the last three years and in 1994 till date;

(b) whether some terrorist have been arrested recently for killing and kidnapping some eminent political leaders in Jammu and Kashmir;

(c) if so, the details thereof and action taken/proposed to be taken in this regard;

(d) the number of murder/arsen/rape cases by terrorists in the State during each of the last three years and in 1994 till date; and

(e) the details of action taken against the terrorists involved therein?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) a Statement showing the details of weapons recovered during 1991—94 is enclosed.

(b) and (c). Information is being collected and will be laid on the Table of the House.

(d) and (e). According to information made available by the State government around 12732 cases have been registered during the period 1991—1994 for various terrorist related activities including murder, arson and rape. In these cases, 9090 persons have so far been arrested during this period and action taken against them as per the law.

#### STATEMENT

##### Recovery of Weapons from Militants

Weapons/Explosives	1991	1992	1993	1994 (till Oct.)
Rocket Launchers	140	174	95	29
Machine Guns	176	174	166	124
AK Series Rifles	2602	3775	2424	1907
Sniper Rifles	3	13	60	29
Pistols/Revolvers	946	808	801	826
Ammunition (Assorted)	318623	343699	484945	414886 + 10 Box
Grenades	2236	2818	4798	2283 +2 Bag
Rockets	329	267	174	371
Rocket Boosters	203	144	99	64
Mines	217	307	766	895

Weapons/Explosives	1991	1992	1993	1994
Guns	79	81	95	107
Explosives (Kg.)	588	436	3275	352
Bombs	72	228	376	53
Grenades Launchers	—	1	10	55
Mortar	—	—	12	4
WT Sets	37	68	171	191

[English]

#### Purchasing by Kendriya Bhandar

2278. SHRI RAJNATH SONKAR SHASTRI: Will the PRIME MINISTER be pleased to refer to the reply given on December 7, 1994 to USQ No. 32 and state:

(a) whether the Kendriya Bhandar purchased only those items locally which are not on the approved list of its inventory and for which indents have been made by the Government departments/undertakings and that too only once by calling tenders duly published in the leading newspapers and the items are taken on regular inventory if the same indents are repeated;

(b) if so, the reasons for not following/adopting that procedure;

(c) the number of times the Kendriya Bhandar called tenders in the last three years giving the names of the items and how many of these items are being supplied by manufacturers or their authorised distributors;

(d) whether the Kendriya Bhandar has been increasing the rates quoted in the tenders subsequent to the acceptance of the tenders;

(e) if so, the reasons therefor; and

(f) the details of the items and the tenderer whose rates were increased in the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) and (b). Items, both on regular inventory and against specific demands from Government institutions and not approved in Kendriya Bhandar, are procured on the basis of tenders either published in the newspapers or from the established sources of supply supplemented by market enquiries. Kendriya Bhandar follows the tender system which is the well-established procedure to obtain competitive rates. This also provides opportunity to new manufacturers and suppliers, as well as to introduce new products.

(c) to (f). Kendriya Bhandar being a commercial organisation invites tenders frequently and handles a large number of items. Thus calling of tenders and procurement of goods is a continuous process. On the basis of rates, validity and other terms and conditions specified by tenderers, rate contract is entered into with the approved suppliers. For the items wherein it is not practicable to enter into such contracts with longer validity period, current rates are approved. For such items, proposals for increase in rates are examined especially with reference to

reasonability and prices prevailing in other comparable organisations, etc. and a decision arrived at by the Kendriya Bhandar. In view of the high number of items handled and the frequent procurement to maintain the supply line in the stores, furnishing of information in the manner asked for would involve time and effort which would not be commensurate with the results to be achieved.

#### Production of A.L.H.

2279. SHRI R. SURENDER REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether the trials of prototypes of Advanced Light helicopter (ALH) have shown encouraging results and these are presently operating;

(b) if so, the details thereof;

(c) whether the Government propose to sell these helicopters in other countries besides catering to the needs of the Indian Air Force, Navy and Army;

(d) if so, the details thereof; and

(e) the time by which the commercial production of ALH is likely to start and the number of these helicopters proposed to be constructed/manufactured per year?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (e). Yes, Sir. Three prototypes of the ALH which are currently under flight testing have either met or exceeded most of the specifications. The fourth prototype is currently under fabrication. The ALH, having incorporated many new technologies, is among the most advanced helicopters in its size class. It is expected to evoke demand also abroad for military and civilian uses. The project for commercial production will be launched after completion of the current certification phase.

#### Atomic Power Station

2280 SHRI SUSHIL CHANDRA VERMA: Will the PRIME MINISTER be pleased to state:

(a) the latest legal position in regard to the disposal of spent fuel in the Atomic Power Stations in the country; and

(b) the annual yield of spent fuel in the Atomic Power Stations in the country and in what manner the disposal subsequent use or recycling of spent fuel is taking place?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) As per the Atomic Energy (Safe Disposal of Radio Active Wastes) Rules, 1987, no person shall dispose of radioactive wastes in India without obtaining an authorisation from the competent authority.

(b) A 220 MWe natural uranium fuelled-Pressurised

Heavy Water Reactor (PHWR) unit generating electrical energy at a normative capacity factor of 62.8% discharges about 32 tonnes of spent fuel in a year. This quantity varies from year to year based on actual operating conditions.

The policy on disposal of spent fuel discharged by the power reactors is to initially store it under water, then reprocess the same for the recovery of useful nuclear materials present in it and recycle the separated useful nuclear materials back into the reactors as fresh fuel.

#### Photo Identity Cards

2281. SHRI D. VENKATESWARA RAO:  
SHRI M.V.V.S. MURTHY:  
SHRI SYED SHAHABUDDIN:  
SHRI ANAND RATNA MAURYA:

Will the PRIME MINISTER be pleased to state:

(a) whether the deadlock over the issue of photo-identity cards to voters has remained unresolved;

(b) whether Election Commission has made it clear that no elections will be held in any State without identity cards;

(c) if so, whether all the Chief Ministers have been consulted in this regard;

(d) if so, their reaction thereto;

(e) whether any concrete decision in this regard has been worked out; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) With the extension of the deadline by the Election Commission for issuance of photo identity cards to 15th January, 1995, the States where the elections are due to be held in 1995 are hopeful of completing the exercise by that time. There is, as such, no deadlock on the issue.

(b) The Election Commission has stated that it shall not hold any election in any State after 1.1.1995 unless photo identity cards have been issued in that State.

(c) and (d). A meeting of the Chief Minister to discuss the direction of the Election Commission regarding issue of photo identity cards was held in New Delhi on 19th January, 1994. The consensus in the meeting was that the scheme of issuance of photo identity cards should be implemented in a phased manner.

(e) and (f). The Representation of the People (Second Amendment) Bill, 1994 which was introduced in Lok Sabha in June, 1994 contains a provision which seek to make it necessary for Election commission to obtain prior concurrence of the Central Government before notifying and constituency for issuance of photo identity cards and further to render void and inoperative any notification issued by the Election Commission without such prior concurrence.

### Atomic Energy Convention

2282. SHRI RAM KAPSE: Will the PRIME MINISTER be pleased to state:

(a) whether our country has joined an international convention to enhance the safety of civilian nuclear power plants;

(b) the other countries who are the signatories of the said convention;

(c) if so, the details thereof; and

(d) the other aspects covered by the convention?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) and (b). Government of India have signed the Convention on nuclear safety on 20th September 1994. The countries which signed the convention as on 8th December 1994 are: Algeria, Argentina, Armenia, Australia, Austria, Belgium, Brazil, Bulgaria, Canada, Chile, China, Cuba, Czech Republic, Denmark, Egypt, Finland, France, Germany, Greece, Hungary, India, Indonesia, Ireland, Israel, Italy, Japan, Jordan, Republic of Korea, Luxembourg, Mexico, Morocco, Netherlands, Nicaragua, Nigeria, Norway, Pakistan, Peru, Philippines, Poland, Portugal, Romania, Russian Federation, Slovak Republic, Slovenia, South Africa, Spain, Sudan, Sweden, Syria, Tunisia, Turkey, Ukraine, United Kingdom, United States.

(c) and (d). The obligations contained in the convention are based on fundamental nuclear safety principles, which present an international consensus on the basic concepts for the regulation, the management of safety and the operation of nuclear installations. The obligations include, in particular, the obligation of the contracting parties to establish and maintain a legislative and regulatory framework for nuclear installations, and to implement a number of measures based on general safety considerations regarding - for example—the availability of financial and human resources, the assessment and verification of safety, quality assurance, and emergency preparedness. Other obligations concern technical aspects of the safety of nuclear installations, including siting, design, construction and operation. An important feature of the convention is that it provides for an obligation of the contracting parties to submit reports on implementation for consideration at meeting of the contracting parties to be held at regular intervals.

### Amendment to Companies Act, 1956

2283. SHRI ANKUSHRAO RAOSAHEB TOPE: Will the PRIME MINISTER be pleased to state:

(a) whether the Companies Law Board has suggested an amendment to the Companies Act, 1956 in respect of shares disrupted and also Section 11;

(b) if so, whether the Government have taken any decision thereon; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) No, Sir.

(b) and (c). Does not arise.

### Ordnance Equipment Factory, Kanpur

2284. SHRI INDRAJIT GUPTA: Will the PRIME MINISTER be pleased to state:

(a) whether the Ordnance Equipment Factory, Kanpur is planning to wipe off Leather Production Section due to lack of support from Defence Forces;

(b) whether the factory is facing crisis to recover its earmarked land and to expand its activities thereon due to lack of assistance from Defence Estate Office; and

(c) if so, the facts and remedial steps proposed to be taken in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):

(a) There is no proposal to close down or reduce the manufacture of leather products in the Ordnance Equipment Factory, Kanpur. The proposal is only to taper down the tannery, which is based on obsolete technology and equipment and causes pollution. The tannery employs a small number of workers who will be retrained and appropriately redeployed on other work.

(b) No, Sir.

(c) Does not arise.

### Production of Fertilizer in Uttar Pradesh

2285. DR. SAKSHIJI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the production of fertilizer units in Uttar Pradesh is not according to their actual production capacity;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to increase the production capacity?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) and (b). The statement of unit-wise capacity and actual production of major fertilizer plants in Uttar Pradesh is attached. The capacity utilisation of these plants has been satisfactory.

(c) The following ammonia-area plants are currently under implementation in Uttar Pradesh:

(i) Tata Chemicals Ltd., Bebrale (dist. Badaun), with a capacity of 7.45 lakh tonnes of urea per annum;

(ii) Bindal Agro Chemicals Ltd., Shahjahanpur with a capacity of 7.28 lakh tonnes of urea per annum; and

(iii) Aonia Expansion project of IFFCO, District-Bareilly with an additional capacity of 7.26 lakh tonnes of urea per annum.

## STATEMENT

Major Fertilizer Plants in Uttar Pradesh with their production performance during 1993-94

Sl. No.	Plant	Sector	Product	Installed Capacity ('000 MT)	Production (1993-94)	%age Cap Util
1.	FCI-Gorakhpur	Public	Urea	285	-	-
2.	IFFCO-Phulpur	Cooperative	Urea	495	540.5	109.2
3.	IFFCO-Aonia	Cooperative	Urea	726	906.4	124.8
4.	Duncans Industries Ltd-Kanpur	Private	Urea	675	601.3	89.1
5.	Indo Gulf-Jagishpur	Private	Urea	726	685.3	94.4

\*Gorakhpur unit of FCI has been closed since 10.8.1990 due to an accident in the plant.

[Translation]

## Setting up of Fertilizer Plants

2286. DR. AMRIT LAL KALIDAS PATEL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government propose to set up Amonia and Urea plants in the middle east countries;

(b) if so, the details thereof;

(c) the reasons for setting up of these plants in these countries; and

(d) the estimated cost of the plants?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) and (c). Natural gas is technically the most acceptable and economically the most efficient feedstock for ammonia/urea production. Due to constraints in the availability of natural gas in the country, fertilizer companies are being encouraged to explore possibilities of setting up ammonia/urea plants in the countries where gas is available in abundance at relatively cheap rates. This will ensure committed supplies of urea to India and would help in reducing the gap between demand and supply.

Memoranda of Understanding have been signed for

setting up fertilizer plants in Oman and Iran. Some Fertilizer companies have also evinced interest in such ventures in other countries like Qatar, Saudi Arabia, UAE, etc.

(b) and (d). The details are given below:—

Country	Proposed joint venture partners	Production capacity	Likely costs of the project
(i) Oman	Krishak Bharati Cooperative Ltd. (KRIBPHO); Rashtriya Chemicals & Fertilizers Ltd. (RCF) and Oman Oil Company, Oman.	15 lakhs MT of urea per annum	US \$897 million including financing charges of US \$78 million
(ii) Iran	Indian Farmers Fertilizer Cooperative Ltd. (IFFCO), Krishak Bharati Cooperative Ltd. (KRIBHCO) and Qeshm Free Area Authority of Iran	7.26 lakh MT of urea per annum	\$343.5 million
(iii) UAE	Southern Petro-chemicals Industries Corporation Ltd. (SPIC)/ Emirates Trading Agency of UAE	3.96 lakh MT of urea per annum	\$110 million

Note: The above configurations are only tentative at this stage.

[English]

**Sick Industries**

2287. DR. ASIM BALA: Will the PRIME MINISTER be pleased to state:

(a) the details of the sick industries in the country for the last five years, year-wise;

(b) whether number of such industries have increased; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) and (b). Data on sick industrial units assisted by banks in the country is compiled by the Reserve Bank of India and furnished to Government in its half-yearly reports. The latest available RBI-Report is as at the end of September, 1992. Details of sick industrial units in small scale and non-small scale sectors as reported by the Reserve Bank of India covering period of five years are as under:

Period (As at the end of)	No. of sick SSI Units	No. of sick non- SSI Units	Total
Dec., 1988*	240573	1241	241814
Sept., 1989	186441	1419	187860
March, 1990	218828	1455	220283
March, 1991	221472	1461	222933
March, 1992	245575	1536	247111
Sept., 1992	233441	1599	235040

\*Periodicity of reporting by banks changed from half-years ending June and December to half-years ending September and March, respectively.

(c) The major reasons for industrial sickness as reported by banks relate to internal factors comprising shortcomings in project management and project appraisal areas. The other main reasons reported by banks relate to external factors like, non-availability of raw materials, power shortage, financial bottlenecks, increase in over-head cost, fall in demand/recession, etc.

**Storage Facilities**

2288. DR. K.D. JESWANI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to provide scientific storage facilities especially to the farmers doing farming in scientific manner and also to the marginal farmers at village level;

(b) if so, the details thereof; and

(c) the number of such godowns set up in Gujarat and other States during the last year?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) and (b). The scheme for setting up of rural godowns being implemented by the Ministry of Rural Development since 1979-80 has been transferred to the State Sector from the year 1992-93.

(c) Does not arise.

**Tannery and Footwear Corporation of India Limited**

2289. SHRI V. SREENIVASA PRASAD: Will the PRIME MINISTER be pleased to state:

(a) whether the Tannery and Footwear Corporation of India Limited, Kanpur has provided all land and properties belonging to the company to secure working capital fund from the State Bank of India;

(b) whether no proper valuation of all the assets has been made to secure proper working capital fund from the bank to run this undertaking;

(c) if so, the reasons therefor;

(d) whether rate of production in the undertaking has been consistently low;

(e) if so, the details of production achieved in the past six months; and

(f) the action taken to ensure rate of production to reach break-even point of operation?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) No. Sir. TAFCO has not mortgaged any land or property to secure working capital funds from State Bank of India (SBI).

(b) and (c). Valuation of all the assets of the Corporation was got done by a Chartered Engineer in 1992.

(d) and (e). The production activity has been adversely affected on account of disconnection of power supply by Kanpur Electricity supply Administration (KESA) due to non-payment of their pending bills. The production achieved during the last six months (June to November, 1994) is Rs. 4.39 lakhs.

(f) TAFCO is under reference to BIFR since February, 1992. After detailed consideration of all relevant factors, the Board came to the *prima facie* conclusion that the Company should be wound up. A Show Cause Notice for winding up of the Company was accordingly issued by the BIFR during January, 1994.

[Translation]

**Landless Farmers in Maharashtra**

2290. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the PRIME MINISTER be pleased to state:

(a) the number of landless farmer in the country, State-wise;

(b) whether the Government propose to introduce any scheme to provide them land; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) AND MINISTER OF STATE IN THE

MINISTRY OF PALIAMENTARY AFFAIRS (SHRI RAMESHWAR THAKUR) (a) Information about landless farmers is not collected at the Census. However, details about Agricultural Labourers were collected at the 1991 Census. The number of Agricultural Labourers in the country (excluding Jammu & Kashmir) was 74 597,744 as per 1991 Census. The State-wise number of Agricultural Labourers are given in the attached statement.

(b) and (c) There is no new scheme under consideration for providing land to landless farmers. However, a scheme is already in operation under which ceiling surplus land, wasteland and Bhoodan land is distributed to the landless rural poor. An area of 51.01 lakh acres of ceiling surplus land, 127.39 lakh acres of wasteland and 23.27 acres of Bhoodan land have been distributed so far to the landless rural poor of this country.

#### STATEMENT

SI No	India/State/Union Territory	Agricultural Labourers
	INDIA	74 597,744
	(Excluding Jammu & Kashmir)	
	STATES	
1	Andhra Pradesh	11,625 159
2	Arunachal Pradesh	20,054
3	Assam	844,964
4	Bihar	9,512,892
5	Goa	35,284
6	Gujarat	3 230 547
7	Haryana	896,782
8	Himachal Pradesh	58,668
9	Karnataka	4,999,959
10	Kerala	2,120,452
11	Madhya Pradesh	5,863,029
12	Maharashtra	8,313,223
13	Manipur	47,350
14	Meghalaya	89,492
15	Mizoram	9,527
16	Nagaland	7,233
17	Orissa	2,976,750
18	Punjab	1,452,828
19	Rajasthan	1,391,670
20	Sikkim	12,851
21	Tamil Nadu	7,896,295
22	Tripura	187,538
23	Uttar Pradesh	7,833,258
24	West Bengal	5,055,478

#### UNION TERRITORIES

1	A N Islands	4,989
2	Chandigarh	1,642
3	Dadra & Nagar Haveli	6,233
4	Daman & Diu	1,199
5	Delhi	25,195
6	Lakshadweep	—
7	Pondicherry	77,203

[English]

#### Gas Based UREA Plants

2291 SHRI P C CHACKO. Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state

(a) whether gas-based urea plants have been set up at different places in the country,

(b) if so, the locations thereof, State-wise and Union Territory-wise, separately, in Public Sector and Private Sector,

(c) whether Government propose to set up such plants in Kerala,

(d) if so, the details thereof, and

(e) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) (a) Yes, Sir

(b) The requisite details are given in the Statement attached.

(c) to (e) Due to non availability of gas in the area there is no proposal to set up any such units in Kerala.

#### STATEMENT

Sector wise State wise location of gas based urea plants with their respective capacities

(000MT)

Plant	Location/State	Annual Capacity
<b>PUBLIC SECTOR</b>		
NFL Vijaipur	Vijaipur (Guna), Madhya Pradesh	726 0
HFC Namrup II	Namrup, Assam	330 3
HFC Namrup-III		385 0
RCF Trombay-I	Trombay Maharashtra	98 0
RCF Trombay-V	Thal Vaishet, Maharashtra	330 0
RCF Thal		1485 0
<b>COOPERATIVE SECTOR</b>		
IFFCO Kalol	Kalol, Gujarat	396 0
IFFCO Aonla	Aonla, Uttar Pradesh	728 0
KRIBHCO Hazira	Hazira, Gujarat	1452.0
<b>PRIVATE SECTOR</b>		
Gujarat State Fertilizers Company Limited	Baroda Gujarat	367 0
Baroda (Partly on gas) Nagarjuna Fertilizers & Chemicals Limited, Kakinada	Kakinada, Andhra Pradesh	495.5

Plant	Location/State	Annual Capacity
Indo-Gulf Fertilizers & Chemicals Corp. Ltd.;	Jagdishpur, Uttar Pradesh	726.0
Chambal Fertilizers & Chemicals Ltd.;	Gadepan, Rajasthan	741.0
Total:		8257.8

#### Minimum Wages in Khadi and Village Industries Commission

2292. SHRI BAPU HARI CHAURE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware that women employed directly by the Khadi and Village Industries Commission are not guaranteed the minimum wages paid to unskilled workers;

(b) if so, the reasons therefor; and

(c) the procedure followed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) to (c). Women artisans employed by Khadi Institutions and Cooperatives essentially belong to self employed sector and are not employees of the KVIC. These artisans earn Rs. 10/- to Rs. 20/- in spinning activity and Rs. 15/- to Rs. 30/- in weaving activity under Khadi. The average daily earnings of an artisan under major village industries in KVIC Sector ranges between Rs. 15/- to Rs. 40/-. The remuneration is paid on piece-rate system. The wages are arrived at after taking into consideration all relevant factors such as cost of the raw-materials, cost of processing, the compensation for the labour etc. For the upliftment of economic status of these artisans, KVIC has introduced improved new model charkhas and other tools and equipments which will increase the productivity of artisans and enable them to earn higher wages.

#### Tour by Minister

2293. SHRI JITENDRA NATH DAS: Will the PRIME MINISTER be pleased to state:

(a) the number of days during this financial year the Minister of State in the Ministry of Defence went on tour within the country and outside separately;

(b) the details of such tours;

(c) the expenses incurred in respect of each such tour;

(d) whether the expenses were borne by the Central Government budget; and

(e) if not, the source of the funds?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):

(a) The Minister of State in the Ministry of Defence went on

tour within the country on 13 occasions (covering 19 days) and outside the country on 2 occasions (covering 26 days) during the current financial year.

(b) The tours undertaken outside the country were to Slovak Republic, Czech Republic, Poland, U.K. and Greece. Within the country he has been on tour on 13 different occasions, to a variety of places.

(c) to (e). The Ministry of Defence bears his travel expenses as per his entitlement from its Budget Head 2052' A 1 (2) (2)- Department of Defence Production & Supplies' from which an amount of Rs. 2,68,397 has been incurred so far during the current financial year on his tours abroad. As Minister of State for Defence he is entitled also to free travel by IAF aircraft as per rules.

#### Tube Wells

2294. SHRI K. PRADHANI: Will the PRIME MINISTER be pleased to state:

(a) whether most of the tubewells installed in the country are in a defunct condition; and

(b) if so, the details thereof and steps proposed to be taken to repair them?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT): (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) and (b). The details of tubewells are not monitored by the Centre. As per the information gathered from the State Government, out of total installed 2351214 handpumps and 203477 stand-posts, 2129943 handpumps and 184910 standposts are in working condition for rural drinking water purposes. It is reported that all the Minor Irrigation Schemes are planned, funded and implemented by the State Governments from their own budgetary resources. Hence condition of tubewells installed by the State Governments or individuals is not monitored by the Centre.

#### Kashmiri Pandits

2295. DR. RAMESH CHAND TOMAR: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have made any arrangements for the safe return of Kashmiri Pandits to their own homes in Kashmir valley;

(b) if so, the details thereof;

(c) the steps taken/proposed to be taken to ensure their fair and free voting in the future elections;

(d) the detailed arrangements made for reseroation of their civil services in the J&K State; and

(e) the arrangements made for giving them due share in the governance of the J&K State Administration?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) to (c) Concerted drive against militancy and various confidence building measures

are being taken to restore normalcy in the Militancy affected areas and to create conditions conducive to the return of the migrants, including migrant employees, to their homes and callings/vocations in the Valley. As regards arrangements for casting of votes by the migrants, it is for the Election Commission to make the same at the relevant time.

(d) and (e). Appointments to administrative posts in the J&K Administration are governed by well established rules and regulations in force and the Kashmiri Migrants are not denied their rights and opportunities in any manner.

#### Investment in R & D

2296. SHRI SANAT KUMAR MANDAL: Will the PRIME MINISTER be pleased to state:

(a) whether the country's investment in Research and Development (R&D) has been dismal according to a recent Status Report on Science and Technology in India prepared by the Council of Scientific and Industrial Research (CSIR);

(b) if so, the reasons for devoting less than 1% of the GNP on Research and Development; and

(c) the steps proposed to be taken to raise the R&D expenditure and ensure gainful employment for qualified Science & Technology personnel in the country?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) and (b). Although R&D expenditure as percentage of GNP in 1992-93 has declined to 0.83% from a level of 0.85% in 1991, it has shown an increasing trend in absolute terms. The percentage of R&D in terms of GNP is on the lower side because of the reason that GNP has been increasing faster than R&D expenditure. This is substantiated by the fact that annual compound rate of growth of GNP at current prices for the period 1988-89 to 1992-93 was 15.3% whereas the growth rate of R&D expenditure at current prices was 11.3% for the same period. Besides, the Government Sector is the major R&D investor contributing to nearly 3/4th of the total R&D expenditure, thereby meaning that the response of the industry (both public and private) has been to the tune of nearly 1/4th of this expenditure.

(c) Government have been taking adequate measures from time to time to ensure increased level of R&D expenditure as also gainful employment for qualified S&T personnel in the country. Some of these measures are as follows:—

1. Increase in the outlay for Science & Technology sector in successive Five Year Plans.
2. Setting up of more Centres of Excellence/Advanced Studies in Universities and academic institutions.
3. Creation of Core Groups of Professionals with necessary modern facilities required for pursuing research in new and frontier areas of science.

4. S&T based training in entrepreneurial development.

5. Weighted tax-deduction at 125% for sponsored Research Programmes.

6. Recognition and awards schemes for scientists.

#### U.N. Convention on the Law of the Sea

2297. SHRI R. SURENDER REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether the United Nations Convention on the Law of the Sea has come into force recently;

(b) if so, the main provisions of the Convention particularly about the exploitation of the mineral resources in the deep seabed and mechanism for settlement of disputes;

(c) whether India has ratified the Convention;

(d) if so, the date on which it has been ratified; and

(e) the benefits that are likely to accrue to India?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) The UN Convention on the Law of the Sea came into force on 16th November 1994.

(b) The Convention covers almost all ocean space and its uses, including navigation and over flight, resource exploration and exploitation, conservation and pollution, fishing and shipping. Under the provisions of the Convention, all exploring and exploiting activities in the deep seabed area would be under the control of the International Seabed Authority. The Authority is entitled to conduct its own mining operations through its operating arm, the Enterprise and also to contract with private and state ventures to give their mining rights in the deep seabed area. The Convention obliges parties to settle their disputes peacefully and provides for selection of forum which include the International Court of Justice, Arbitration, or the International Tribunal for the Law of the Sea.

(c) and (d). the Government is examining the question of ratification of the Convention and the Agreement relating to the implementation of Part XI thereof.

(e) India will be entitled to explore and exploit the living and non-living resources of its 200 nautical mile Exclusive Economic Zone and continental shelf areas and to take measures for the prevention and control of marine pollution in various maritime zones. India will also have exclusive right for exploration of deep seabed mining site in the Central Indian Ocean.

#### Dowry Death Cases

2298. SHRI ANKUSHRAO RAOSAHEB TOPE:  
SHRI RAJENDRA AGNIHOTRI:

Will the PRIME MINISTER be pleased to state:

(a) the number of cases of harassment for dowry and dowry deaths lying pending in various High Courts and their benches in the country, State-wise;

(b) since when these cases are lying pending,

(c) the reasons for the pendency,

(d) the steps taken/proposed to be taken by the Government for early disposal of these cases, and

(e) the time by which these cases are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H R BHARDWAJ) (a) and (b) A statement showing the information available in respect of 17 High Courts is attached. The information in respect of Calcutta High Court is being collected and will be laid on the table of the House

(c) and (d) The pendency of cases in High Courts is due to various complex factors. In order to consider the problem of arrears of cases in Courts and to find out ways and means to deal with it as expeditiously as possible, a meeting of the Chief Ministers and Chief Justices of High Courts was held on 4th December, 1993 under the Chairmanship of the Prime Minister. The resolutions adopted in the conference have been commended to all the State Governments/UT Administrations and High Courts for necessary action. The Administration of Justice has been made a plan item with a view to remove the infrastructural bottlenecks coming in the way of expeditious disposal of cases.

(e) It is not possible to indicate the time frame for the disposal of these cases.

#### STATEMENT

*Dowry deaths and torture cases pending in High Courts*

Name of the High Court	Number of cases pending in		
	1992-93	1993-94	1994-95
1 Allahabad	104	113	76 (As on 25.10.94)
2 Andhra Pradesh	45	76	35 (As on 2.8.94)
3 Bombay	199	70	137 (As on 10.8.94)
4 Calcutta	Information awaited		
5 Delhi*	63	82	92 (As on 31.8.94)
6 Gauhati	N.A.	N.A.	5 (4.8.94)
7 Gujarat	The Registry of the Gujarat High Court had informed that no separate record for Dowry deaths and torture cases is maintained		
8 Himachal Pradesh*	20	40	69 (As on July 1994)
9 Jammu & Kashmir	10	N.A.	3 (Including 1993-94 and upto 7.12.1994)
10 Karnataka	N.A.	N.A.	1263 (As on 31.8.94)
11 Kerala	5	7	11 (As on 5.8.94)
12 Madhya Pradesh	71	78	61 (As on 10.8.94)
13 Madras	Nil	Nil	Nil
14 Orissa*	14	18	9 (As on 13.8.94)
15 Patna	16	14	6 (As on 15.12.94)
16 Punjab & Haryana	7	19	26 (Upto July 1994)
17 Rajasthan	7	19	39 (As on 23.8.94)
18 Sikkim	Nil	Nil	Nil

\*Figures for Calendar Years 1992, 1993 and 1994

#### Solar Energy

2299 DR. SAKSHI. Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under consideration of the Union Government for setting up a Solar Thermal Power Plant in Mathura, Uttar Pradesh;

(b) if so, the details thereof, and

(c) the time by which it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM)

(a) No such proposal is under consideration of the Government

(b) and (c) Does not arise

[Translation]

#### Plastic Technology

2300 SHRI N.J. RATHVA Will the Minister of CHEMICALS & FERTILIZERS be pleased to state

(a) whether the Government propose to set up Training-cum-Service Centres for Plastic Technology, particularly in the tribal areas of Gujarat, and

(b) if so, the locations and time by which these are likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) (a) The Central Institute of Plastics Engineering and Technology an organisations under the Department of Chemicals & Petrochemicals, already has a training-cum-service centre relating to plastics technology at Ahmedabad in Gujarat. As this centre can look after the requirements of this State, there is at present no proposal to set up any further training cum service centre for plastics technology in Gujarat.

(b) Does not arise

[English]

#### Heavy Engineering Corporation Limited

2301 SHRI V. SREENIVASA PRASAD Will the PRIME MINISTER be pleased to state

(a) whether the Heavy Engineering Corporation Limited is on the verge of severe financial crisis and closure as reported in the "Statesman" dated October 29, 1994,

(b) if so, the facts of the matter reported therein,

(c) whether HECL has submitted any note to the Government or its revival,

(d) the details thereof and

(e) the concrete remedial steps proposed to take to save the company?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) (a) and (b)

In the newsitem captioned "HEC on the brink of extinction" published in the Statesman dated 29.10.94, poor order booking and critical liquidity position in respect of HEC has been reported.

(c) to (e). HEC had prepared a Turn Around Plan (TAP) which envisaged fund assistance of Rs.198 crores (Rs.70) crore for Capital Expenditure and Rs.128 crore as equity) besides VRS and financial restructuring. IDBI, the Operating Agency appointed by the BIFR examined the TAP and formulated a revival package. However, the same has not been accepted by BIFR stating that the rehabilitation package formulated by IDBI was not viable. Finalisation of the fresh revival plan is in process.

**Non-conventional energy sources in Andhra Pradesh**  
2302. DR. K.V.R. CHOWDARY:

SHRI DATTATRAYA BANDARU:

Will the PRIME MINISTER be pleased to state:

(a) the total amount provided for the development of the non-conventional energy sources in Andhra Pradesh during the last three years;

(b) the schemes implemented in this regard and progress made/reviewed so far; and

(c) the targets fixed for the Eighth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) In the last three years, an amount of about Rs.28.15 crores have been provided under various programmes implemented by the Central Government for the development of non-conventional energy sources in the State of Andhra Pradesh.

(b) Ministry of Non-Conventional Energy Sources is implementing wide ranging programmes including Biogas, Improved Chulha, Biomass, Solar Thermal, Solar Photovoltaics, Wind, Small Hydro, Biomass Cogeneration, Integrated Rural Energy Programme, among others, throughout the country including in the State of Andhra Pradesh. Various systems installed under these programmes in Andhra Pradesh are given in Statement attached.

(c) State-wise targets for various Renewable Energy Programmes are fixed on year to year basis and not for the full plan period.

#### STATEMENT

Number of NRSE systems installed in the State of Andhra Pradesh (Cumulative)

S.No.	NRSE Systems	Installation
1	2	3
1.	Family Type Biogas Plants	1,52,977
2.	CBP/IBP	71
3.	Improved Chulha	14,20,000
4.	Biomass Gasifiers	60
5.	Solar Water Heating Systems and other Solar Thermal Systems	2044 m <sup>2</sup>

S.No.	Solar Cookers	Installation
1	2	3
6.	Solar Cookers	5826
7.	Wind Power	2.775 MW
8.	Small Hydro Projects	6.01 MW
9.	SPV Domestic Lights	166
10.	SPV Street lights	2894
11.	SPV Community TV	4
12.	Solar Lanterns	1276
13.	SPV Water Pumps	119
14.	SPV Power Plants	2(12 KW)
15.	Small Battery Charging Systems	12.85KW
16.	Wind Pumping Systems (Nos.)	337
17.	IREP Blocks	23

#### Atomic Minerals Division Headquarter

2303. SHRI SANAT KUMAR MANDAL: Will the PRIME MINISTER be pleased to state:

(a) whether it has been decided to shift the Eastern regional headquarters of Atomic Minerals Division (AMD) from Calcutta to Khasmahal in Bihar after 37 years of its existence;

(b) if so, the reasons therefor;

(c) the estimated expenditure involved in this shifting;

(d) whether staff of AMD have requested to Government to intervene the matter; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) and (b). In view of the fact that a good percentage of the country's uranium reserves occur in Jaduguda, Narwapahar and other parts of Singhbhum district in Bihar and the adjoining areas of Orissa and major investigations are concentrated in this area and also the fact that suitable land/office accommodation is not available in Calcutta at reasonable prices, the eastern region office of the Atomic Minerals Division (AMD) of the Department of Atomic Energy has been shifted from Calcutta to Khasmahal where laboratories, an office and housing complex of the AMD are nearing completion at a cost about Rs. 7 crores. The approvals for construction of the complex at Khasmahal, (Jamshedpur) was given in 1989 and 1990. It will serve to consolidate the various offices of the AMD spread over at Ranchi & Koderma in Bihar and Calcutta. However, a liaison office of the AMD will continue to function at Calcutta with the necessary staff.

(c) The cost of shifting employees from Calcutta to Khasmahal is around Rs. 8.5 lakhs.

(d) and (e). Employees of the Calcutta office have represented against the shifting of the regional office.

in view of the overall considerations of economy, convenience and efficient working of the eastern regional office of the AMD, the offices and laboratories have been consolidated at Khasmahal where all necessary facilities for the employees have been created. The strength of the Calcutta regional office is 75 out of around 275 employees of the eastern region of the AMD.

## ISRO

2304. SHRI RAMESH CHENITHALA:  
 SHRI RAM VILAS PASWAN:  
 SHRI MOHAN RAWALE:  
 SHRI SIMON MARANDI:  
 SHRI JEEWAN SHARMA:  
 SHRI PHOOL CHAND VERMA:  
 SHRI MULLAPPALLY RAMCHANDRAN:  
 SHRI SHYAM BIHARI MISRA:  
 SHRI NARAIN SINGH CHAUDHARI:  
 SHRI P.C. THOMAS:  
 SHRI S. SIVARAMAN:

Will the PRIME MINISTER be pleased to state:

(a) whether his attention has been invited to the news-item appearing in the 'Economic Times', New Delhi dated the November 26, 1994 regarding arrest of some officers of ISRO in connection with an espionage case;

(b) if so, the facts of the matter;

(c) the outcome of the probe ordered into this spying ring;

(d) its impact on India's strategic cryogenic development, PSLV and missile projects; and

(e) the remedial measures taken for future?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) Yes, Sir.

(b) and (c). During investigations of a case in Thiruvananthapuram under Foreigners Orders 1948 read with Foreigners Act 1946 against a foreign national for overstaying in India, the Police authorities discovered evidence indicating some links between the said foreign national and a Scientist of Liquid Propulsion Systems Centre, Thiruvananthapuram, one of the Centres of Indian Space Research Organisation (ISRO). It was suspected that certain classified documents of ISRO had been leaked out to the foreigner. Therefore, a case was registered under Section 3 & 4 of the Official Secrets Act, 1923 read with Section 34 of Indian Penal Code (IPC). Following the registration of this case, six persons including 2 Scientists of ISRO, 2 foreigners and 2 businessmen were arrested. The matter has since been entrusted by Government of India to the CBI on the request of Government of Kerala and a case has been registered by the Central Bureau of Investigation (CBI) in RC-10(S)/94-SIU(V)/SIC-II New Delhi under Section 7 of Foreigners Orders 1948 read with Section 14 of Foreigners Act, 1946 and RC 11(S)/94-SIU-V/SIC-II under Sections 3, 4, & 5 of Official Secrets Act, 1923 read with Section 34 of IPC. All the six accused are under custody and the cases are under investigation. The two Scientists have been placed under deemed suspension.

(d) No adverse impact on India's strategic Cryogenic development, PSLV and Missile Projects is expected.

(e) Review of the existing mechanisms for security in the different Centres and Units of Department of Space/ISRO has been initiated to strengthen the security measures.

[Translation]

## Public Sector Undertakings In Gujarat

2305. SHRI N.J. RATHVA: Will the PRIME MINISTER be pleased to state:

(a) the details of the Public Sector Undertakings in Gujarat facing shortage of working capital and the amount of shortage in each case;

(b) whether the Government are making any efforts to provide working capital to each such undertaking in the form of promoters; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (c). There are two Central PSEs in the State of Gujarat namely, Indian Petrochemicals Corpn. Ltd. and NTC(G) Ltd. IPCL is access profit making PSE whereas due to continuous losses NTC(G) Ltd. has become sick and is facing working capital shortage. NTC(G) Ltd. has been referred to Board for Industrial and Financial Reconstruction (BIFR) as per provisions of Sick Industrial Companies (Special Provisions) Act, 1985 amended in 1991. BIFR have appointed Operating Agency to prepare revival scheme for NTC(G) Ltd. taking into account working capital requirement also.

[English]

## Independent Secretariat for Election Commission

2306. SHRI R. SURENDER REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether the Chief Election Commissioner of India has written to the Government recently seeking creation of an independent Secretariat under his charge and control on the pattern of the Secretariats of Lok Sabha, Rajya Sabha and the Supreme Court Registry;

(b) if so, the details of the proposals received in this regard from the Chief Election Commissioner (CEC);

(c) the existing pattern of the office of CEC;

(d) whether some of the earlier Chief Commissioners had made similar proposals;

(e) if so, the details thereof; and

(f) the reaction of the Government to the present CEC's proposals?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI H.R.

BHARDWAJ: (a) and (b). In his letter dated 27th July, 1994, the Chief Election Commissioner has sought administrative autonomy, as according to him, his present position is at variance with the situation prevailing in the case of other constitutional authorities.

(c) While, the Chief Election Commissioner and other Election Commissioners are appointed by the President under the provisions of article 324 of the Constitution, the other officers and staff of the Commission are appointed like other Government servants.

(d) and (e). In 1982, the then Chief Election Commissioner had written to the Government seeking enhanced administrative and financial powers of the Commission. He also demanded that the expenditure incurred on the Election Commission of India should be charged on the Consolidated Fund of India.

(f) These are under examination.

#### Tour by Minister

2307. SHRI JITENDRA NATH DAS: Will the PRIME MINISTER be pleased to state:

(a) the number of days during this financial year the Minister of State in the Ministry of Law, Justice and Company Affairs went on tour within the country and outside, separately;

(b) the details of such tours;

(c) the expenses incurred in respect of each tour;

(d) whether the expenses were borne by the Central Government budget; and

(e) if not, the source of these funds?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) to (c). A Statement containing the information regarding tours undertaken by the Minister of State for Law, Justice and Company Affairs is attached.

(d) and (e). The expenses on Air/Rail Fare, Petrol, T.A. and D.A. in respect of all these tours were borne by the Central Government.

#### STATEMENT

		Period of Tour		No. of Days	Place of Visit	Expenditure (in Rs.) On Air/Rail Fare, Petrol, TA&DA
		From	To			
WITHIN THE COUNTRY	1.	1.4.94	2.4.94	2	Kurukshetra/Tajewala	—*
	2.	14.5.94	15.5.94	2	Kurukshetra/Yamunanagar	—*
	3.	17.6.94	18.6.94	2	Bombay	7,759/-
	4.	20.6.94	21.6.94	2	Bangalore	9,624/-
	5.	25.6.94	25.6.94	1	Panipat	—*
	6.	7.9.94	8.9.94	2	Bombay	8,528/-
	7.	9.9.94	12.9.94	3	Bhopal	2,300/-
	8.	6.10.94	6.10.94	1	Bombay	7,851/-
	9.	29.10.94	1.11.94	3	Chandigarh	700/-
	10.	9.11.94	9.11.94	1	Bombay	7,851/-
	11.	14.11.94	15.11.94	2	Chandigarh	700/-
	12.	16.11.94	16.11.94	3	Calcutta	9,594/-
	13.	19.11.94	21.11.94	3	Chandigarh	700/-
	14.	26.11.94	27.11.94	2	Ahmedabad	6,272/-
	15.	2.12.94	4.12.94	3	Kurukshetra/Tajewal/ Yamunanagar	—*
	16.	7.12.94	7.12.94	1	Rohtak	—*
	17.	10.12.94	10.12.94	1	Rohtak	—*
				TOTAL	61,877/-	
FOREIGN TOUR	18.	8.10.94	15.10.94	7	London & Frankfurt	1,30,048/-

\*There was no expenditure on these tours except on petrol. It is not possible to calculate the exact expenditure in this regard.

## Tour by Minister

2308. DR. SUDHIR RAY: Will the PRIME MINISTER be pleased to state:

- the number of days during this financial year the Minister of State in the Ministry of Science and Technology went on tour within the country and outside, separately;
- the details of such tours,
- the expenses incurred in respect of each such tour;
- whether the expenses were borne by the Central Government budget; and
- if not, the source of the funds?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) to (c). The information is being collected and will be laid on the Table of the House;

(d) The expenditure on these visits was borne from the Central Govt. budget;

(e) Does not arise, Sir.

## Rural Development Plan

2309. SHRI RAJNATH SONKAR SHASTRI: Will the PRIME MINISTER be pleased to state:

- the details of the Central plans drawn so far for the development of rural areas;
- the details of funds allocated by the Union Government to the States, State-wise and plan-wise; and
- the funds which have been spent so far, plan-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL):

(a) to (c). Integrated Rural Development Programme (IRDP), Jawahar Rozgar Yojana (JRY), Employment Assurance Scheme (EAS) and Accelerated Rural Water Supply Programme (ARWSP) are the major programmes for Rural Development. The details of funds allocated by the Union Government to the State and the funds utilised during VIIIth and VIIth Plans Statewise are given in the *Statement I, Statement II, and Statement III* respectively.

## STATEMENT-I

Allocation and Utilisation under Integrated Rural Development Programme during VII Plan to 1994-95 (Oct.)

(Rs. in lakhs)

State/UTs.	1985-86		1986-87		1987-88		1988-89		1989-90		VII Plan	
	Allocation	Util.										
1. Andhra Pradesh	2666.33	3139.28	3739.77	4747.60	4347.72	5456.61	4922.08	6435.38	5502.91	6024.20	21178.81	25783.07
2. Arunachal Pradesh	214.28	195.41	367.15	295.95	384.00	301.75	427.20	339.17	469.44	279.21	1892.05	1411.49
3. Assam	1377.20	1244.01	1256.59	1901.34	1365.16	1948.24	1493.76	1842.75	1502.92	1735.88	6995.53	8672.20
4. Bihar	5248.41	4954.45	7097.72	7683.99	8410.68	10117.08	9609.33	9104.66	1025.89	9366.77	41392.03	41228.95
5. Goa	53.56	86.61	193.36	120.35	80.00	85.00	89.00	90.98	97.80	109.02	513.72	492.88
6. Gujarat	1597.10	1511.05	1979.67	2324.35	2123.03	2485.04	2306.64	2630.85	2266.10	2643.33	10272.54	11594.62
7. Haryana	441.25	804.53	691.18	893.43	673.45	978.08	691.08	1118.34	542.26	1163.71	3039.22	1958.09
8. Himachal Pradesh	310.63	552.02	437.76	682.81	385.76	603.56	369.06	540.28	194.14	563.41	1697.35	2942.00
9. Jammu & Kashmir	549.77	599.80	702.03	558.95	606.14	711.81	572.09	676.52	271.13	430.86	2701.16	2985.96
10. Karnataka	1726.56	2043.07	2173.82	2424.80	2593.47	2709.39	2973.30	2990.55	3444.34	2986.13	12911.49	13153.94
11. Kerala	1341.32	982.65	1477.97	2382.07	1635.49	1927.44	1805.79	1878.84	1871.12	1926.69	8131.69	9097.69
12. Madhya Pradesh	3762.82	3868.51	5073.61	5515.73	5051.95	7870.75	6599.79	4261.72	7297.04	6861.43	28585.21	31990.14
13. Maharashtra	3057.85	3336.09	3069.47	4192.98	4424.25	4965.68	5076.53	4236.85	5894.54	5992.69	22152.64	23724.29
14. Manipur	126.41	135.21	154.93	284.51	129.14	153.99	118.61	127.88	43.51	97.58	572.50	799.15
15. Meghalaya	170.92	177.84	208.17	435.06	192.96	995.69	192.30	233.81	130.54	133.58	894.89	1178.10
16. Mizoram	09.28	127.05	180.68	300.79	160.00	272.89	178.00	183.00	195.60	201.25	803.58	1085.08
17. Nagaland	100.29	208.30	263.28	145.20	168.00	316.30	186.90	219.83	205.38	284.85	923.84	1154.48
18. Orissa	2496.40	2245.60	2972.04	2819.17	3244.50	3917.11	3557.74	3855.33	3605.01	3063.53	15875.69	15400.74
19. Punjab	531.06	872.18	795.38	1410.48	728.95	1006.55	718.50	1026.59	458.57	1251.59	3232.44	5567.39
20. Rajasthan	1587.63	1934.79	2523.54	2435.50	2879.05	3247.34	3229.64	3101.11	3514.63	3386.97	13734.49	14485.71
21. Sikkim	20.07	27.38	86.13	33.39	32.00	38.31	35.80	52.80	39.12	49.53	212.92	201.41
22. Tamil Nadu	2778.05	2965.09	3793.53	4322.20	4234.50	4742.61	4697.52	5290.09	4940.56	5159.64	20442.96	22500.43
23. Tripura	168.76	236.87	146.75	372.11	153.12	475.32	164.18	696.13	153.97	400.67	783.78	2181.10
24. Uttar Pradesh	6827.25	7814.29	10029.66	11138.60	11651.58	13030.70	13186.37	14733.79	14727.97	15378.18	56422.83	62095.56
25. West Bengal	3403.28	4107.11	4001.01	3679.49	4725.10	4990.72	5389.59	6115.38	6155.62	7087.23	23674.60	25979.93
26. A & N Islands	22.32	12.70	45.15	49.91	40.00	34.23	44.50	40.32	48.90	51.53	200.87	198.69
27. Chandigarh	4.48	—	60.73	1.85	0.75	0.52	8.90	—	9.78	—	84.62	2.37
28. D & N Havell	4.46	7.16	23.79	19.19	8.00	10.45	8.90	8.97	9.78	9.79	54.93	55.56
29. Delhi	22.32	39.38	100.56	86.19	40.00	51.03	44.50	17.42	48.90	43.07	256.30	257.09
30. Daman & Diu	—	—	—	—	16.00	8.04	17.80	17.84	19.56	15.23	53.36	41.11
31. Lakshdweep	22.32	33.13	30.49	9.27	21.25	22.45	44.50	26.92	48.90	13.78	167.46	100.53
32. Pondicherry	17.86	37.92	76.75	70.65	32.00	69.93	3.56	67.13	49.12	42.73	201.33	278.36
	40736.00	44110.38	54382.56	61337.93	61338.00	72744.41	68795.30	76844.53	74775.05	76542.82	300068.91	331582.17

## STATEMENT-I

Allocation and Utilisation under Integrated Rural Development Programme during VIII Plan to 1994-95 (Oct)

(Rs in lakhs)

State/UTs	Annual Plan				VIII Plan							
	1990-91		1991-92		1992-93		1993-94		1994-95 (till Oct)		VIII Plan (till Oct)	
	Allocation	Util	Allocation	Util	Allocation	Util	Allocation	Util	Allocation	Util	Allocation	Util
Andhra Pradesh	5502.91	7200.12	5177.52	6548.98	4880.00	5411.42	9416.00	8813.75	8344.00	4176.64	21640.00	18401.81
Arunachal Pradesh	489.44	278.58	469.44	294.47	416.00	426.52	686.00	523.65	623.00	166.45	1725.00	1116.62
Assam	1502.92	1782.26	1414.06	1587.04	1332.00	1584.46	2770.00	2532.34	2747.00	253.05	6849.00	4369.85
Bihar	11025.89	8948.86	10361.80	8394.64	9778.00	7726.73	15974.00	10873.59	16232.00	3759.25	41984.00	22359.57
Goa	97.80	106.72	97.80	87.30	86.00	53.54	142.00	77.48	142.00	67.42	370.00	198.44
Gujarat	2266.10	2341.24	2132.11	2307.69	2010.00	2204.54	3080.00	3354.85	3063.00	1526.21	6163.00	7085.56
Haryana	542.26	1002.65	510.19	756.84	480.00	796.25	742.00	1318.31	736.00	498.75	1958.00	2813.31
Himachal Pradesh	194.14	411.62	182.66	352.17	172.00	291.88	242.00	378.02	240.00	210.21	654.00	880.11
Jammu & Kashmir	271.13	516.11	255.10	421.07	240.00	385.47	462.00	428.67	1000.00	277.62	1702.00	1069.78
Karnataka	3444.34	3078.53	3240.68	2782.63	3054.00	2671.69	5650.00	4026.36	5603.00	1892.10	14307.00	8590.14
Kerala	1871.12	2043.51	1760.48	1784.84	1660.00	1647.95	2056.00	1913.75	2039.00	1047.62	5754.00	4869.32
Madhya Pradesh	7297.01	8377.81	6865.57	8353.08	6472.00	7336.37	10664.00	10040.21	10573.00	2250.37	27709.00	19826.95
Maharashtra	5894.54	5122.53	5546.00	5633.70	5228.00	5332.16	9174.00	7329.26	9096.00	2086.96	23498.00	14748.39
Manipur	43.51	136.27	40.94	153.20	38.00	86.42	200.00	175.91	450.00	134.58	688.00	396.91
Meghalaya	130.55	172.93	126.82	166.02	116.00	173.80	192.00	158.33	478.00	74.99	788.00	407.12
Mizoram	195.60	214.61	195.10	169.72	174.00	212.29	288.00	292.09	201.00	99.71	663.00	564.09
Nagaland	205.38	257.63	205.38	299.15	182.00	236.84	300.00	310.79	337.00	100.01	819.00	647.64
Orissa	3605.01	3637.09	3391.85	3671.71	3198.00	3373.97	6826.00	6263.38	6769.00	1709.33	18793.00	11346.69
Punjab	458.57	1050.47	431.46	858.45	406.00	935.95	528.00	1471.24	523.00	339.26	1457.00	2746.47
Rajasthan	3514.33	3563.24	3306.82	4079.89	3118.00	3258.25	4430.00	4213.30	4393.00	1788.90	11941.00	9260.45
Sikkim	49.12	37.17	39.12	47.39	34.00	39.71	58.00	40.86	56.00	18.94	146.00	99.61
Tamil Nadu	1749.56	5010.13	4600.44	4567.72	4782.00	4436.01	7608.00	7269.39	7543.00	3995.61	19533.00	15701.01
Tripura	153.67	36.65	144.87	397.8	136.00	414.47	618.00	540.29	643.00	168.43	1397.00	1123.19
Uttar Pradesh	14727.97	11369.96	13857.12	16226.71	13062.00	14395.38	20508.00	20197.02	20335.00	8804.45	53005.00	43396.65
West Bengal	6155.62	6568.96	5731.65	6317.73	5160.00	5758.50	7542.00	2959.40	7478.00	2173.66	20480.00	10891.56
A & N Islands	48.00	41.21	48.90	38.06	43.00	19.34	71.01	39.10	71.00	12.48	185.00	89.92
Chandigarh	9.78										0.00	0
D & N Navelli	9.78	9.28	9.78	8.67	9.00	10.41	15.00	14.89	15.00	2.91	39.00	28.21
Delhi	48.90	43.87	48.90	22.57							0.00	0
Daman & Diu	19.56	15.01	19.56	11.23	17.00	16.30	28.00	18.74	28.00	2.72	73.00	37.78
Lakshadweep	5.00	9.18	5.00	7.90	4.00	8.60	7.00	6.19	7.00	2.70	18.00	17.89
Pondichery	39.12	49.09	39.12	33.55	35.00	42.47	58.00	36.29	58.00	25.14	151.00	103.9
	74731.16	80948.85	70360.74	77308.78	66222.00	69307.64	109343.00	95664.95	109822.00	37666.49	285387.00	202639.08

## STATEMENT-II

Statement showing Central Release to States and Expenditure under JRY during 1993-94 &amp; 1994-95

(Rs in lakhs)

Sl No	State/UT	Resources Release Under JRY		Expenditure		Reporting Month
		1993-94	1994-95	1993-94	1994-95	
		3	4	5	6	
1	Andhra Pradesh	4995.00	4995.00	4246.73	3006.68	Oct., 94
2	Arunachal Pradesh	0.00	0.00	0.00	0.00	
3	Assam	0.00	0.00	0.00	0.00	
4	Bihar	13785.00	13785.00	8078.50	6806.72	Oct., 94
5	Goa	0.00	0.00	0.00	0.00	
6	Gujarat	3115.00	3110.00	1182.44	1616.69	Nov., 94
7	Haryana	0.00	0.00	0.00	0.00	
8	Himachal Pradesh	0.00	0.00	0.00	0.00	
9	J & K	683.00	683.00	147.50	372.37	Nov., 94
10	Karnataka	3771.00	3772.00	1690.62	2523.93	Nov., 94

1	2	3	4	5	6	7
11.	Kerala	0.00	0.00	0.00	0.00	
12.	Madhya Pradesh	11606.00	12195.00	3917.89	5245.30	Oct., 94
13.	Maharashtra	7959.00	3174.00	1388.61	3150.79	Oct., 94
14.	Manipur	0.00	0.00	0.00	0.00	
15.	Meghalaya	0.00	0.00	0.00	0.00	
16.	Mizoram	0.00	0.00	0.00	0.00	
17.	Nagaland	0.00	0.00	0.00	0.00	
18.	Orissa	5370.00	6715.00	1911.22	3346.45	Nov., 94
19.	Punjab	0.00	0.00	0.00	0.00	
20.	Rajasthan	3655.00	3655.00	1628.85	2894.96	Oct., 94
21.	Sikkim	0.00	0.00	0.00	0.00	
22.	Tamilnadu	2322.76	2604.00	793.98	1788.87	Nov., 94
23.	Tripura	0.00	0.00	0.00	0.00	
24.	Uttar Pradesh	6668.00	6668.00	1979.92	2968.03	Oct., 94
25.	West Bengal	4900.00	4900.00	1884.00	1973.69	Oct., 94
26.	A & N Island	0.00	0.00	0.00	0.00	
27.	D & N Navell	0.00	0.00	0.00	0.00	
28.	Daman & Diu	0.00	0.00	0.00	0.00	
29.	Lakshadweep	0.00	0.00	0.00	0.00	
30.	Pondicherry	0.00	0.00	0.00	0.00	
Total		68829.76	70256.00	28850.26	35684.48	

Statement showing Central Release to States and Expenditure under EAS during 1993-94 & 1994-95

(Rs. in lakhs)

Sl. No.	State/UT	Resources released Under EAS		Expenditure		Rec. Month
		1993-94	1994-95	1993-94	1994-95	
1	2	3	4	5	6	7
1.	Andhra Pradesh	3600.00	8720.00	2566.02	6552.70	Oct. 94
2.	Arunachal Pradesh	240.00	960.00	136.17	103.59	Oct. 94
3.	Assam	2070.00	2760.00	963.09	624.96	Sep. 94
4.	Bihar	4710.00	6280.00	1608.36	4366.56	Oct. 94
5.	Goa					
6.	Gujarat	485.00	1940.00	146.21	392.67	Nov. 94
7.	Haryana	1320.00	2240.00	993.85	1284.03	Nov. 94
8.	Himachal Pradesh	35.00	140.00	2.47	22.20	Oct. 94
9.	J & K	835.00	1580.00	123.75	1053.12	Nov. 94
10.	Karnataka	2820.00	4480.00	678.26	3978.55	Nov. 94
11.	Kerala	580.00	1080.00	171.20	644.21	Oct. 94
12.	Madhya Pradesh	5695.00	8920.00	2503.49	4332.47	Oct. 94
13.	Maharashtra	2645.00	3944.00	430.10	2627.62	Oct. 94
14.	Manipur	660.00	880.00	116.89	1130.71	Oct. 94
15.	Meghalaya	160.00	—	—	33.81	Oct. 94
16.	Mizoram	660.00	800.00	470.98	838.68	Oct. 94
17.	Nagaland	840.00	1120.00	975.15	—	Aug. 94
18.	Orissa	4268.00	5720.00	1280.35	3581.31	Sep. 94
19.	Punjab					
20.	Rajasthan	3660.00	7040.00	926.99	4374.77	Oct. 94
21.	Sikkim	116.00	160.00	20.27	35.56	Aug. 94
22.	Tamilnadu	1055.00	1832.00	319.48	1973.68	Oct. 94
23.	Tripura	610.00	1440.00	659.35	636.39	Sep. 94
24.	Uttar Pradesh	2806.25	5740.00	847.68	2188.29	Oct. 94
25.	West Bengal	4055.00	6360.00	2621.00	3066.07	Oct. 94

1	2	3	4	5	6	7
26.	A & N Island	10.00	40.00	2.41	2.78	Oct. 94
27.	D & N Haveli	5.00	20.00	1.51	0.81	Oct. 94
28.	Daman & Diu	5.00	—	—	—	Oct. 94
29.	Lakshadweep	25.00	—	—	—	Aug. 94
30.	Pondicherry					
Total		43910.25	74196.00	18375.03	43847.59	

Central Release to States under JRY during 1989-90 to 1994-95

(Rs. in lakhs)

Sl. No.	State/UT	Central Release under J R Y					
		1989-90	1990-91	1991-92	1992-93	1993-94 (allocation)	1994-95
1.	2	3	4	5	6	7	8
1.	Andhra Pradesh	15455.61	15637.71	15555.01	17176.84	21695.22	21679.97
2.	Arunachal Pradesh	245.72	251.31	27.05	131.34	151.07	258.91
3.	Assam	4223.12	3887.08	3467.48	4955.31	7177.52	7136.97
4.	Bihar	30969.53	29234.83	28429.78	37352.50	40295.16	42524.45
5.	Goa	303.00	142.91	282.79	324.90	341.45	278.77
6.	Gujarat	6363.83	5712.05	6408.76	8195.83	7447.38	7958.29
7.	Haryana	1654.55	1496.76	2055.02	1836.47	1678.72	1911.69
8.	Himachal Pradesh	922.80	662.81	964.14	1107.11	988.61	885.81
9.	J & K	1421.94	1600.00	1992.90	1711.70	1442.36	1800.00
10.	Karnataka	10086.29	8550.77	9321.49	11399.80	13220.11	14557.15
11.	Kerala	5892.81	4332.78	5049.74	6159.44	5061.88	5296.09
12.	Madhya Pradesh	20495.03	19927.61	17119.51	26309.75	24849.95	27471.67
13.	Maharashtra	16795.12	15522.87	12975.66	20039.83	17895.45	23634.14
14.	Manipur	353.38	296.60	113.02	516.10	284.39	330.69
15.	Meghalaya	366.50	99.18	489.79	368.88	192.96	386.94
16.	Mizoram	149.93	666.92	182.74	195.55	367.44	163.00
17.	Nagaland	403.99	183.80	578.84	502.21	537.61	414.77
18.	Orissa	10144.33	10048.47	8360.48	13405.24	16392.98	17587.54
19.	Punjab	1286.93	1273.49	1314.42	1361.75	1291.27	1359.42
20.	Rajasthan	10269.70	10481.46	7580.42	13653.57	10509.52	11413.49
21.	Sikkim	158.26	112.36	269.57	285.58	195.02	151.01
22.	Tamilnadu	14632.81	13778.93	12051.53	17007.61	17704.01	19598.35
23.	Tripura	477.96	391.42	474.10	535.69	543.77	429.52
24.	Uttar Pradesh	41364.90	38830.87	35637.61	47109.97	47222.86	52833.41
25.	West Bengal	18692.28	15856.92	10613.77	20379.06	16303.45	19428.42
26.	A & N Island	163.14	78.29	52.16	62.58	81.93	152.70
27.	Chandigarh	40.77	28.14	0.00	0.00	0.00	0.00
28.	D & N Haveli	83.80	80.74	78.50	91.02	73.75	82.89
29.	Daman & Diu	52.18	25.04	4.38	20.28	20.26	48.83
30.	Delhi	187.42	92.09	0.00	0.00	0.00	0.00
31.	Lakshadweep	61.75	87.01	25.83	60.08	58.48	78.55
32.	Pondichery	172.36	223.79	80.36	232.91	126.23	149.47
Total		213911.74	200095.01	181558.85	252488.40	254135.83	280000.00

N.B.: JRY started from 1989-90.

## Expenditure of States Under JRY during 1989-90 to 1994-95

(Rs. in lakhs)

Sl. No.	State / UT	Expenditure						Rec. Month
		1989-90	1990-91	1991-92	1992-93	1993-94	1994-95	
1.	2	3	4	5	6	7	8	9
1.	A.P.	18415.55	19317.09	19065.78	19866.65	28568.86	13379.24	Oct 94
2.	Aru. P.	165.40	223.75	221.17	234.80	191.60	72.46	Sep 94
3.	Assam	4901.66	5648.57	5000.44	4034.49	7911.51	5153.04	Nov. 94
4.	Bihar	31690.69	42582.90	37580.16	41257.59	60445.49	19746.32	Oct 94
5.	Goa	292.35	277.12	364.56	340.38	353.83	2206.02	DO
6.	Gujarat	8076.28	7513.03	10039.31	8327.77	10533.51	4475.24	Nov 94
7.	Haryana	1970.95	2085.43	2353.04	2012.13	2164.35	1173.29	Do
8.	H.P.	987.48	1270.68	1186.15	1049.73	1303.08	626.33	do
9.	J & K	1770.50	1636.30	2046.35	1635.94	1030.67	1316.16	do
10.	KTK	10942.81	10892.31	11082.63	12533.91	17567.06	8767.82	do
11.	Kerala	6587.35	6819.92	7252.79	6843.94	7788.38	3678.89	do
12.	M.P.	20562.93	24234.17	31681.83	29328.16	36260.38	9253.32	Oct 94
13.	Mhtra	21059.06	19254.92	18124.11	18648.24	25626.40	9796.98	do
14.	Manipur	440.01	490.06	206.77	292.23	301.82	190.59	Sep 94
15.	Meghalaya	172.29	339.35	81.47	413.10	359.46	176.23	Oct 94
16.	Mizoram	188.07	833.41	260.51	213.27	350.70	233.58	do
17.	Nagaland	504.99	617.46	733.84	637.21	668.66	NIL	do
18.	Orissa	10445.27	12845.26	14033.59	13067.13	19582.43	8337.08	Nov 94
19.	Punjab	1720.68	1222.55	1053.97	2590.94	1922.31	655.47	do
20.	Rithan	10648.94	17087.49	13206.41	12246.06	14247.06	5119.91	Oct 94
21.	Sikkim	155.85	197.78	323.62	303.56	273.07	140.68	do
22.	T. Nadu	20162.77	19661.60	21134.07	20094.35	26530.04	15504.36	Nov 94
23.	Tripura	542.26	525.40	602.99	485.40	838.66	248.49	Oct 94
24.	U P.	52950.57	45773.98	49146.83	52257.00	69531.24	24717.75	do
25.	W.B.	19975.36	17019.09	19342.16	21412.74	24031.32	11741.83	Nov 94
26.	A & N	95.59	102.02	86.73	67.50	107.20	32.07	Oct 94
27.	Cgarh	27.00	12.29	0.00	0.00	0.00	0.00	do
28.	D & N H	89.01	66.53	103.31	76.31	80.68	22.79	Oct 94
29.	D& Diu	32.28	15.46	27.23	5.33	25.94	2.70	Aug 94
30.	Delhi	90.39	56.84	0.00	0.00	0.00	0.00	do
31.	L deep	52.12	64.72	49.15	61.66	73.58	29.32	Oct 94
32.	Pery	194.20	164.48	193.27	139.39	122.53	81.03	Nov. 94
Total		245810.66	258851.96	265989.24	270476.20	358841.82	144878.99	

N.B. JRY started from 1989-90

## STATEMENT-III

## Financial Progress under accelerated rural water supply programme (ARWSP)

State/U.T.	Total VII Plan			1990-91			1991-92		
	Allocation	Release	Expend.	Allocation	Release	Expend.	Allocation	Release	Expend.
1	2	3	4	5	6	7	8	9	10
Andhra Pradesh	105.670	109.300	108.450	23.010	23.110	23.010	25.470	25.347	28.450
Arunachal Pradesh	14.410	4.738	4.931	4.170	4.140	3.370	4.620	2.940	2.990

1	2	3	4	5	6	7	8	9	10
Assam	70.440	71.120	69.446	13.700	10.270	11.784	13.700	17.120	17.620
Bihar	129.640	108.722	109.385	27.100	20.330	10.927	29.990	28.580	26.450
Goa	2.110	1.160	1.157	0.500	0.500	0.375	0.550	0.550	0.790
Gujarat	64.870	75.784	79.633	14.640	14.010	14.800	16.330	19.990	15.144
Haryana	42.650	32.336	32.129	8.670	4.786	7.965	9.990	11.080	8.240
Himachal Pradesh	34.630	44.580	44.740	6.400	6.400	6.422	6.420	6.410	5.380
J & K	91.250	100.089	95.747	19.130	14.250	15.690	19.160	20.030	19.900
Karnataka	94.620	95.446	100.164	21.160	21.418	18.705	23.470	23.300	20.390
Kerala	54.600	55.060	53.836	10.760	10.760	15.249	11.910	12.450	13.680
Madhya Pradesh	128.820	145.080	158.030	25.470	20.272	26.335	26.190	35.830	32.870
Maharashtra	133.990	126.638	124.644	30.630	33.654	25.262	33.900	34.380	23.763
Manipur	16.780	17.780	18.287	3.080	3.080	3.075	3.080	3.080	2.360
Meghalaya	20.800	17.203	22.507	4.200	4.200	3.780	4.200	4.200	3.340
Mizoram	5.090	8.708	9.330	1.170	1.170	1.170	1.290	1.290	1.750
Nagaland	21.100	21.063	24.030	4.220	4.420	2.596	4.220	3.870	2.300
Orissa	60.100	58.819	54.899	12.060	18.374	15.364	13.350	11.730	11.650
Punjab	24.080	29.38	32.458	3.830	3.840	4.972	4.240	4.240	4.240
Rajasthan	166.340	171.710	173.782	36.660	37.530	36.660	41.830	41.830	41.830
Sikkim	16.980	16.426	19.060	3.720	3.740	3.398	3.720	4.200	4.200
Tamil Nadu	92.810	95.510	89.189	18.240	18.240	25.892	20.190	20.190	24.410
Tripura	17.550	17.805	18.133	3.500	2.530	2.685	3.500	4.480	2.900
Uttar Pradesh	226.210	199.600	245.170	42.680	42.680	38.306	47.240	55.780	42.190
West Bengal	83.180	66.509	66.656	16.480	13.384	13.727	18.240	16.180	13.900
A&N Islands	2.155	1.650	1.975	0.400	0.825	0.636	0.400	0.200	0.000
Chandigarh	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
D&N Haveli	0.480	0.060	0.000	0.120	0.000	0.000	0.130	0.000	0.000
Delhi	0.390	0.130	0.000	0.130	0.130	0.98	0.140	0.070	0.012
Lakshadweep	0.400	0.050	0.060	0.100	0.000	0.045	0.100	0.000	0.000
Pondicherry	1.130	0.980	1.063	0.260	0.130	0.065	0.260	0.100	0.100
Daman & Diu	0.760	0.240	0.000	0.200	0.528	0.000	0.220	2.400	2.820
Total	1724.015	1692.422	1758.891	356.390	338.701	332.355	390.000	411.970	373.669

(Rs. in crores)

## Financial Progress under accelerated rural water supply programme (ARWSI)

1	VIIIth Plan 1992-93			1993-94			1994-95	
	Allocation	Release	Expend.	Allocation	Release	Expend.	Allocation	Utilisation
	11	12	13	14	15	16	17	18
Andhra Pradesh	25.470	25.470	25.470	41.240	46.240	41.240	4644.00	2700.00
Arunachal Pradesh	4.620	4.620	5.820	7.460	7.460	5.176	842.00	151.21
Assam	13.700	13.700	7.000	13.700	13.700	18.120	1422.00	570.00
Bihar	29.990	18.474	33.780	48.560	48.560	22.217	5469.00	500.00
Goa	0.550	0.550	0.520	0.840	1.340	0.837	129.00	38.46
Gujarat	16.330	16.330	17.970	26.560	29.560	18.584	3029.00	833.17
Haryana	9.990	8.328	11.660	16.520	18.310	15.817	2008.00	777.30
Himachal Pradesh	6.420	6.420	6.420	8.330	10.330	8.041	942.00	283.60
J & K	19.160	19.000	9.970	23.30	18.888	28.686	2599.00	347.71
Karnataka	23.420	23.420	28.130	35.120	37.120	36.791	4272.00	17.7.82
Kerala	11.910	11.910	10.710	19.280	21.270	13.165	2172.00	303.10
Madhya Pradesh	28.190	27.021	25.540	45.540	48.000	49.730	5142.00	2402.76
Maharashtra	33.900	24.237	32.158	54.880	54.880	43.741	6132.00	1652.72
Manipur	3.080	3.080	2.180	3.080	3.080	2.962	309.00	159.30
Nagaland	4.220	2.281	1.380	4.220	3.890	0.903	420.00	218.73

1	11	12	13	14	15	16	17	18
Orissa	13.350	13.350	14.940	21.600	23.600	21.625	236.00	118.00
Punjab	4.240	4.240	4.240	6.880	8.880	11.306	422.00	0.00
Rajasthan	41.830	41.830	41.170	68.860	71290	64.738	2434.00	1139.82
Sikkim	3.720	3.677	3.820	3.720	3.720	3.720	770.00	421.74
Tamil Nadu	20.190	20.190	23.940	32.680	34.700	29.295	8232.00	2245.39
Tripura	3.500	3.040	3.120	3.500	3.500	3.844	372.00	172.95
Uttar Pradesh	47.240	47.240	48.020	76.480	76.472	69.652	3682.00	1107.66
West Bengal	18.240	18.240	13.500	29.520	29.520	22.344	358.00	139.66
A&N Islands	0.400	0.000	0.000	0.400	0.000	0.000	866.00	2970.00
Chandigarh	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
D&N Haveli	0.130	0.000	0.000	0.200	0.300	0.000	22.00	18.18
Delhi	0.140	0.072	0.066	0.220	0.197	0.117	25.00	0.00
Lakshadweep	0.100	0.000	0.000	0.100	0.400	0.350	8.00	0.55
Pondicherry	0.250	0.130	0.260	0.400	0.260	0.260	16.00	9.43
Daman & Diu	0.220	0.220	1.830	0.950	0.865	0.683	10.00	0.90
Meghalaya	4.220	4.200	2.750	4.200	4.200	5.787	420.00	218.73
Mizoram	1.290	1.290	1.280	2.100	2.100	2.100	236.00	118.00
<b>Total</b>	<b>390.000</b>	<b>362.560</b>	<b>377.584</b>	<b>600.270</b>	<b>632.732</b>	<b>542.337</b>	<b>68160.00</b>	<b>22726.50</b>

[Translation]

**Paper manufacturers/traders**

2310. SHRI MANJAY LAL: Will the PRIME MINISTER be pleased to state:

(a) whether the paper manufacturers/traders have sought certain concessions and facilities from the Government as reported in the Hindi daily 'Janasatta' dated April 19, 1994;

(b) if so, the facts of the matter reported therein; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) Yes, Sir,

(b) and (c). Issues raised in the press clipping relate to various Deptts. in the Central Govt. as well as State Govt. These issues are examined as and when any specific attention of the Govt. is drawn by any recognised Association/Forum.

[English]

**Electoral rolls**

2311. SHRI RAM NAIK: Will the PRIME MINISTER be pleased to state:

(a) whether efforts were initiated by the union and state Governments to identify foreign nationals staying in the four metropolitan cities, viz., Delhi, Mumbai, Calcutta and Madras;

(b) whether it has been noticed that the names of the foreigners are included in the electoral rolls of these metropolitan cities;

(c) the number of notices issued in each city to the

persons included in electoral rolls for proving their nationality during last August to October 1, 1994; and

(d) the result achieved of this exercise in each of the metropolitan city?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) to (d). The information is being collected and will be laid on the Table of the House.

**Extension of LTC Block Period**

2312. SHRI G. DEVARAYA NAIK: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware that a large number of Government employees have not availed of LTC for the Block year 1990-93 in view of the plague panic and assembly elections;

(b) if so, whether the Government propose to extend the said block period by six months enabling the employees to avail LTC;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRIMATI MARGARET ALVA): (a) Since the claims of the Government servants for LTC are processed and accepted by the respective controlling authorities at various levels under different Ministries and Departments, the information regarding number of employees who have not availed LTC for the Block year 1990-93 is not centrally available.

(b) to (d) The proposal to extend the grace period in respect of block years 1990-93 beyond 31st December, 1994 is under consideration of the Government.

### LTC Facilities

2313. SHRI KALKADAS:  
SHRI AMAR ROYPRADHAN:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government servants are permitted to travel by air from Calcutta/Madras to Andaman & Nicobar Islands for LTC purpose after paying the difference of their entitled class;

(b) if so, the full details of the relevant rules in this regard;

(c) if not, the reasons therefor;

(d) whether the Government propose to allow air travel for LTC purpose from Calcutta/Madras to Andaman and Nicobar Islands keeping in view the arduous time consuming and uncertain ship journey; and

(e) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) to (c). As per rule 12(3) of Central Civil Services (Leave Travel Concession) Rules, 1988 a Government servant may travel by air between places not connected by rail, where and alternate means of travel is either not available or is more expensive. Rule 12(4) stipulates that in regard to places in territory of India connected by shipping services, the entitlement of a Government servant to travel by ship is regulated as in the case of journeys by ship undertaken on transfer. Since Andaman and Nicobar Islands are connected by shipping services, the normal mode of travel to these Islands on LTC is by ship.

As an exception, Central Government servants drawing pay of Rs. 5100/- and above, who are posted in the Andaman and Nicobar Islands and their families are entitled to the facility of air journey on LTC between Port Blair and Calcutta/Madras.

(d) No, Sir.

(e) Does not arise.

### Malpractices by Multi-National Companies

2314. SHRI ARJUN SINGH YADAV: Will the PRIME MINISTER be pleased to state:

(a) whether the Director General of Investigation and Registration is investigating the cases of unfair practices and restrictive trade practices adopted by multi-national companies like the Colgate Palmolive India Limited, Hindustan Lever Limited and Ponds India Limited;

(b) if so, the details thereof;

(c) whether the Director General of Investigation and Registration has submitted any report in this regard; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) Yes, Sir.

(b) to (d). Director General of Investigation and Registration has already submitted his preliminary investigation reports in respect of M/s. Hindustan Lever Ltd. and M/s. Ponds India Ltd. before the Hon'ble MRTTP Commission. The Commission being a quasi-judicial body, the matters are subjudice before the Commission.

As regards Colgate Palmolive India Ltd., further information from the company is awaited on receipt of which DGI&R will finalise his preliminary investigation report.

[Translation]

### Deep Mining

2315. SHRI PHOOL CHAND VERMA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government of Madhya Pradesh has sought grants for purchase of high pressure deep drilling combination rig and hydrofracturing machine for deep mining in pleatue areas and digging tube wells in caved in straits; and

(b) if so, the details thereof and the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIJBHAI PATEL): (a) and (b). The proposal for procurement of six Combination drilling rigs and two hydrofracturing units received from State Government of Madhya Pradesh, has been approved by the Government of India.

[English]

### Jessop & Co. Ltd.

2316. SHRIMATI MALINI BHATTACHARYA: Will the PRIME MINISTER be pleased to state:

(a) whether procedural formalities of selling of land and premises of Head Office of Jessop & Co. Ltd., a subsidiary of BBUNL have been completed;

(b) if not, the reasons therefor;

(c) whether the pre-nationalised loan of Rs. 13.83 crores owed to SBI by Jessop & Co. Ltd. has been converted to long term loan;

(d) whether a non-plan assistance of Rs. 10 crores as sought by the company for the current financial year for working capital and payment of statutory liabilities, has since been given;

(e) if not, the reasons therefor;

(f) whether a viability scheme has been submitted by Jessop & Co. Ltd. to the Department of Heavy Industry; and

(g) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHAI): (a) and (b). A committee has been set up to finalize the modalities for sale of premises of Head Office of Jessop & Company.

(c) No, Sir.

(d) and (e). Due to non-availability of budgetary

provision this year non plan assistance of Rs 10 crore has not been given to Jessop & Co Ltd

(f) and (g) Jessop & Co Ltd is still finalising a revival scheme

[Translation]

#### Unauthorised Construction in Jangpura

2317 SHRI RAM PRASAD SINGH  
SHRI MANJAY LAL

Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) whether illegal construction made in Delhi has been ascertained

(b) if so the action taken in this regard

(c) whether the papers pertaining to enquiry into unauthorised construction made in Jangpura Bhogal and other areas burnt in Lajpat Nagar zonal office in a mysterious manner and

(d) the action taken/proposed to be taken by the Government to check such malpractices?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P K THUNGON) (a) and (b) The Delhi Development Authority Municipal Corporation of Delhi New Delhi Municipal Council Delhi Cantonment Board and Land & Development Office have reported as under—

#### Delhi Development Authority

The Delhi Development Authority have reported that no such comprehensive survey has been conducted by DDA However as and when cases of unauthorised constructions are detected action is taken under relevant Sections of the Delhi Development Act 1957 During the last one year notices in 3423 cases have been issued in respect of unauthorised constructions in the development area of DDA Action for sealing cum demolition have been taken in 671 cases Besides in 518 cases of unauthorised constructions in regularised colonies sealing cum demolition orders have been passed out of which 61 cases have been taken up for sealing cum demolition

#### Municipal Corporation of Delhi

Municipal Corporation of Delhi has reported that illegal construction in Delhi is a continuing problem As and when such illegal/unauthorised constructions are detected/ reported action is taken under the relevant provisions of the Delhi Municipal Corporation Act

#### New Delhi Municipal Council

During the last three years New Delhi Municipal Council have initiated action in respect of 602 cases of unauthorised construction detected in the area thin its jurisdiction

#### Land & Development Office

Land & Development Office have reported that inspections are carried out only in complaint cases due to general ban on inspections in rehabilitation colonies

#### Delhi Cantonment Board

Delhi Cantonment Board have reported that as and when illegal constructions are detected/reported action is taken under the provisions of the Cantonment Act

(c) MCD has reported that the fire accident which took place on 22 1993 in its Zonal Office was reported to the Delhi Police and the Police is investigating the case

(d) MCD has reported that instructions have been issued to tighten the Security measures, to check minimise chances of fire incidents

#### Prices of Khadi clothes

2318 SHRI NAWAL KISHORE RAI  
SHRI GUMAN MAL LODHA

Will the PRIME MINISTER be pleased to state

(a) whether wholesale price index of Khadi clothes has shown an increase during the current financial year,

(b) if so the factual position in this regard

(c) whether the prices of Khadi clothes have also increased during the aforesaid period and

(d) if so the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M ARUNACHALAM) (a) to (d) The information is being collected and will be laid on the Table of the House

[English]

#### Uranium Project

2319 DR LAXMINARAYAN PANDEYA  
SHRI ATAI BHARI VAJJI AYEI

Will the PRIME MINISTER be pleased to state

(a) whether the Government propose to set up a uranium project for uranium reserve in Mijsyal area of Meghalaya and

(b) if so the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) (a) and (b) The Uranium Corporation of India Limited (UCIL) a Public Sector Undertaking of the Department of Atomic Energy (DAE) has been entrusted with the responsibility of preparation of a Detailed Project Report (DPR) for the setting up of a project for the mining and milling of uranium ore in the Domiasiat area of Meghalaya After preparing of the DPR and Keeping in view the demand for uranium for the nuclear power programme and the availability of resources, a project for the mining and milling of uranium ore will be taken up

#### Indian Soldiers/Doctors in Somalia

2320 DR SAKSHIJI  
SHRI SHRAVAN KUMAR PATEL

Will the PRIME MINISTER be pleased to state

- (a) whether some Indian Doctors and army personnel were killed in Somalia recently;
- (b) if so, the details thereof;
- (c) the amount of compensation given to the families of the deceased; and
- (d) the number of Indian doctors and army personnel in Somalia at present?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) (a) and (b). Ten Indian Army personnel deployed in UN Peace Keeping Mission in Somalia including three doctors were killed in two separate incidents on 22nd August and 31 August 1994,

(c) A Statement is attached.

(d) A total of 4989 personnel, including 29 doctors, were deployed with UNOSOM II in Somalia. At present, the contingent is in the process of being deinducted. By 15th December 94, 2088 personnel have returned to India.

#### STATEMENT

For the troop contingent including Staff Officers deployed in UN Peace Keeping operations, as per UN Regulations, in cases of death, injury or illness attributable to service, UN reimburses payments made by Governments based on their National Legislations and/or Regulations. As per Government orders, death, injury or illness during the peace keeping operations at Somalia will be treated as battle casualties and be covered for liberalised pensionary awards. Apart from the pensionary benefits, the families would also be entitled to death benefit from Army Group Insurance if the deceased was covered. Sometimes grants are also given from Army Wives Welfare Association fund; Disabled Army Personnel, Widow and Orphans Fund and Army Officers Benevolent Fund on the merit of the case.

[Translation]

#### Cold Storages

2321. SHRI RAM PUJAN PATEL. Will the PRIME MINISTER be pleased to state:

- (a) whether it is compulsory to get cold storages insured;
- (b) if so, whether the farmers are entitled to get compensation in case their goods stored therein are damaged; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL) (a) In the States of Uttar Pradesh, West Bengal and Punjab, it is compulsory to get all cold storages insured. In other States, in the case of Co-operative cold storages, it is compulsory to get cold storages insured.

(b) In the case of insured cold storages the farmers are entitled to get compensation in case of damage to the goods stored therein. In other cases the matter is mutually

settled by cold storage owner and the farmers. When there is any dispute between the farmers and the cold storage owner, the matter is decided by the designated Licensing Officer.

(c) does not arise.

#### Employment Policy

2322. SHRI RAM TAHAL CHOUDHARY  
SHRI LALL BABU RAI:

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the details of policy emphasis on creating employment under the Eighth Five Year Plan; and

(b) the extent to which the above policy has proved successful to create additional employment in both public and private sectors?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) (a) The employment strategy in the Eighth Five Year Plan lays stress on a geographically and cropwise diversified agricultural growth, development of agro-based and allied activities, of non-agricultural, particularly manufacturing activities, in rural areas and small and the decentralised manufacturing sector, expansion of programmes of construction of infrastructure and residential accommodation and promotion of the growth of the services and the informal sector activities, besides streamlining existing special employment programmes

(b) Estimates of additional employment generated during the first two years of the Eighth Plan are given below:

Year	Increase or decrease in employment		
	Total	Public Sector	Private Sector
1992-93	6.38	0.18	6.20
1993-94	5.59	(-)-0.51	6.10

[English]

#### Foreign Investment

2323. SHRI SOMJIBHAI DAMOR  
SHRI SHANKERSINH VAGHELA:  
SHRI R. JEEVARATHNAM:  
PROF. PREM DHUMAL:

Will the PRIME MINISTER be pleased to state:

(a) the details of the amount approved and invested by foreign investors including NRIs in the country so far, state-wise;

(b) the share of Non-Resident Indians in this investment.

(c) the incentives given or being given to the foreign investors for establishing industry in the country; and

(d) the steps being taken by the Government to attract

more foreign investment, particularly in the States having more potential in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) SHRIMATI KRISHNA SAHI (a) and (b): A Statement-I showing the amount of foreign direct investment including investment by NRIs approved and invested by foreign investors and NRIs in the country during the period from 1991 to 1994 (upto October) is attached.

A Statement-II of State-wise break-up of foreign direct investment (including NRI investment) approved from January, 1993 to October, 1994 is attached. State-wise data prior to 1993 were not centrally maintained.

(c) and (d). Various policy measures initiated for attracting foreign investment are detailed in the Statement on Industrial Policy laid on the Table of the House on 24th July, 1991. While leaving the choice of location to the commercial judgement of entrepreneurs including foreign investors, the Government supplements the industrialisation efforts of State Governments through the Growth Centre Schemes, Tax Holiday in backward areas and Transport Subsidy.

#### STATEMENT I

*Details of Foreign Direct Investment Including Investment by NRIs Approved and Invested by foreign Investors and NRIs During 1991 to 1994 (Up to October)*

(Rs. In Crores)

Year	Foreign Direct Investment Approved (Including NRIs)	Actual Inflow of Foreign Direct Investment (Including NRIs)	Total amount of FDI (including NRI) actually invested	Total amount of NRI investment made under 40% and 100% Scheme
1991	534.11	19.70	351.43	160.25
1992	3887.54	439.13	675.22	147.96
1993	8859.33	1043.32	1786.00	559.61

1	2	3	4	5
1994 (upto Oct.)	16743.03 (Including Euro-issues of Rs. 4551.09 crores)	430.74	2220.86	913.59

#### STATEMENT-II

*State-wise Break up of Foreign Investment Approvals From January, 1993 to October, 1994*

State	Investment Approved (Rs. in Million)
Maharashtra	50990.52
Delhi	25497.82
Gujarat	17609.80
Tamil Nadu	11601.62
West Bengal	10149.51
Andhra Pradesh	10173.53
Orissa	6134.86
Madhya Pradesh	7936.58
Punjab	4957.67
Rajasthan	2762.51
Haryana	2416.59
Karnataka	2361.08
Uttar Pradesh	1175.86
Pondicherry	1113.18
Chandigarh	715.35
Bihar	709.69
Goa	399.55
Dadra & Nagar Haveli	351.64
Kerala	352.34
Himachal Pradesh	122.49
Daman & Diu	54.78
Anandaman & Nicobar	9.60
Assam	2.74
Other (State not indicated)	36494.96
<b>Total</b>	<b>199089.24</b>

[Translation]

#### NRI Investment

2234. SHRI R. JEEVARATHNAM: Will the PRIME MINISTER be pleased to state:

(a) the details of Non-Resident Indians from Singapore who have come forward to invest in Tamil Nadu during the current financial year; and

(b) the facilities offered by the State Government to those NRIs?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) 17 proposals involving NRI investment of Rs. 1707.23 lakhs have received Govt. approval during 1.4.94 to 31.10.94 for setting up industries in the State of Tamil Nadu. According to records, one proposal is from an NRI based in Singapore and involves an investment of Rs. 60.00 lakhs for setting up a Waste Paper Treatment Plant.

(b) Inter alia, the State Govt. provides infrastructural facilities like land, power, etc., for setting up industries.

#### Poisoned Pepsi Bottles

2324-A. SHRI RAM TAHAL CHOUDHARY:  
SHRIMATI GEETA MUKHERJEE:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Govt. have recently cleared a joint project between Pepsi and Indian Organic Chemical Limited for the manufacture and import of Plastic bottles;

(b) if so, the details thereof;

(c) whether this project involves the import of large stocks of hazardous plastic wastes from the United States; and

(d) if so, the steps taken by the Govt. in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) to (d). Govt. of India has approved in October, 1993 a 100% EOU project of Pepsico Inc., USA, for manufacture of 20,000 MTs of Virgin Polyester chips of beverage bottle grade. The project is being implemented by a company viz. M/s. Futura Polymers Ltd., which is a joint venture of Indian Organic Chemicals Limited (IOCL) and Pepsico having respectively 48.72% and 51.28% of equity. PET WASTE is not used as a raw material for this project. There is no contract between IOCL and Pepsico for import of PET waste from USA.

Govt. are well aware of the environmental and health problems in the event of import of plastic waste. Recycling of most of the plastic waste is non-hazardous provided toxic material has not been stored in it. Accordingly, as per the present import policy, import of all kinds of plastic scrap/waste, except PET bottle waste, is permissible only against an import licence. This has been done so as to avoid indiscriminate import of hazardous material and to encourage recycling of domestic waste of plastics which provides employment to a large number of persons.

#### Shortage of Urea

2324-B SHRI NAWAL KISHORE RAI:  
SHRI NITISH KUMAR:

Will the Minister of CHEMICALS & FERTILISERS be pleased to state:

(a) whether there is possibility of shortage of urea in the country during the year 1994-95;

(b) if so, the estimated requirement and the total quantity of urea likely to be available at the time of sowing Rabi crops;

(c) whether there has been constant decline in the production of urea and other fertilisers during the last three years;

(d) if so, the reasons therefor; and

(e) the percentage increase registered in the cost of production of various fertilisers during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) and (b). The availability of urea in the country is by and large, adequate with reference to the assessed demand of the State as reflected in the allocations made for the current Rabi season under the Essential Commodities Act, 1955. However, changes in the demand pattern, low opening stocks for Rabi 1994-95, production outbacks in some units and movement constraints have led to temporary and localised shortage of urea in some States. The situation is being closely monitored in coordination with State Governments, suppliers and handling agencies of imported fertilisers. Corrective steps have been taken, where necessary.

(c) and (d). There has been no decline in the production of urea following the decontrol of phosphatic fertilisers on 25.8.92 and consequent reduction in their demand, the production of phosphatic fertilisers in the country showed a down trend which continued till 1993-94.

(e) The cost of production of fertilisers varies from plant to plant depending upon the feed-stocks used, health and vintage of the plant, capacity utilisation, energy consumption etc. In the case of urea, the cost of production (as reflected in the weighted average retention price) went up by 18% during the period from 1991-92 to 1993-94, mainly on account of increase in the price of inputs and higher capital cost of new units.

The weighted average retention price of DAP prior to its decontrol on 25.8.92 was Rs. 8325/- per tonne. During 1993-94, the cost of production of DAP were generally lower on account of a fall in the prices of imported raw materials, notably, phosphoric acid and ammonia and abolition of customs duty on their import. An upward trend has been registered during 1994-95 due to increase in the prices of raw materials in the international market.

[English]

**Circular Railway for Bangalore**

2324-C SHRI K.G. SHIVAPPA:

SHRI C.P. MUDALGIRIYAPPA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is a presistant demand for providing circular ring railway for Bangalore city; and

(b) if so, the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Government of Karnataka are reportedly getting a feasibility study conducted by M/s. Infrastructure Leasing & Financial Services Ltd., (IL&FS), for introducing a mass rapid transit system in Bangalore. IL&FS are understood to have submitted their draft Feasibility Report to Bangalore Mass Rapid Transit Ltd., (BMRTL) in Sept. 1994. The report is being studied by BMRTL Board. No copy of the said report has been received in this Ministry.

(b) Does not arise.

11.13 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock

[Mr. SPEAKER in the Chair]

(Interruptions)

12.01 hrs.

At this stage, Shri Purna Chandra Malik and some other hon. Members came and stood on the floor near the Table.

(Interruptions)

12.02 hrs.

At this stage, Kumari Mamata Banerjee and some other hon Members came and stood on the floor near the Table

(Interruptions)

MR SPEAKER: The House stands adjourned to meet at 2.00 P.M.

12.03 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock

[Shri Sharad Dighe in the Chair]

(Interruptions)

14.01 hrs.

At this stage, Shri Mohammad Ali Ashraf Fatmi and some other hon Members came and stood on the floor near the Table

(Interruptions)

14.0½ hrs.

At this stage, Kumari Mamata Banerjee and some other hon. Members came and stood on the floor near the Table.

(Interruptions)

MR CHAIRMAN: The House stands adjourned to meet at 4.00 P.M.

14.02 hrs.

The Lok Sabha then adjourned till Sixteen of the Clock.

16.00 hrs.

The Lok Sabha re-assembled at Sixteen of the Clock.

[Shri Sharad Dighe in the Chair]

(Interruptions)

16.0½ hrs.

At this stage, Shri Mohammad Ali Ashraf Fatmi and some other hon. Members came and stood on the floor near the Table.

(Interruptions)

MR CHAIRMAN: Now Papers to be laid.

16.01 hrs.

**PAPERS LAID ON THE TABLE**

Statement correcting reply to Unstarred Questions No. 1667 dt. 13.12.93 re:production of Major Metallic and Non-Metallic Ores and Statement for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shri Balram Singh Yadav, I beg to lay on the Table:

A statement (Hindi and English versions) (i) correcting the reply given on the 13th December, 1993 to Unstarred Question No. 1667 tabled by Shri Syed Shahabuddin regarding production of Major Metallic and Non-Metallic Ores and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. L.T. 6803/94]

Annual Reports and Reviews on the working of Institute of Applied Man power Research, New Delhi for 1993-94 and of Indian Statistical Institute, Calcutta for 1993-94

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): Sir, I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, New Delhi, for the year 1993-94 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Applied Manpower Research, New Delhi, for the year 1993-94. [Placed in Library. See No. L.T. 6804/94]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1993-94, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Calcutta, for the year 1993-94. [Placed in Library. See No. L.T. 6805/94]

Annual Reports, Annual Accounts and Reviews on the working of Sree Chitra Tirunal Institute for Medical Science and Technology, Thiruvananthapuram for 1993-94 and of Indian Institute of Astrophysics, Bangalore for 1993-94 etc.

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): Sir, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Science and Technology, Thiruvananthapuram, for the year 1993-94.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Science and Technology, Thiruvananthapuram, for the year 1993-94 together with Audit Report thereon.
  - (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Sree Chitra Tirunal Institute for Medical Science and Technology, Thiruvananthapuram, for the year 1993-94.
- [Placed in Library. See No. L.T. 6806/94]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1993-94.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1993-94, together with Audit Report thereon.
  - (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Institute of Astrophysics, Bangalore, for the year 1993-94.
- [Placed in Library. See No. L.T. 6807/94]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 1993-94 alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions)

regarding Review by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 1993-94.

[Placed in Library. See No. L.T. 6808/94]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Calcutta, for the year 1993-94 alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Bose Institute, Calcutta, for the year 1993-94.
- [Placed in Library. See No. L.T. 6809/94]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Hyderabad, for the year 1993-94 alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Remote Sensing Agency, Hyderabad, for the year 1993-94.
- [Placed in Library. See No. L.T. 6810/94]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National MST Radar Facility, Chittoor, for the year 1993-94 alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National MST Radar Facility, Chittoor, for the year 1993-94.
- [Placed in Library. See No. L.T. 6811/94]
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1993-94 alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 1993-94.
- [Placed in Library. See No. L.T. 6812/94]
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Shah Institute of Nuclear Physics, Calcutta, for the year 1993-94 alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Saha Institute of

Nuclear Physics, Calcuta, for the year 1993-94.

[Placed in Library. See No. L.T. 6813/94]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Bombay, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Atomic Energy Education Society, Bombay, for the year 1993-94.
- [Placed in Library. See No. L.T. 6814/94]
- (10) (i) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 of the Companies Act, 1956:
- (a) (i) Statement regarding Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 1993-94.
- (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- [Placed in Library. See No. L.T. 6815/94]
- (b) (i) Statement regarding Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 1993-94.
- (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- [Placed in Library. See No. L.T. 6816/94]
- (c) (i) Statement regarding Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 1993-94.
- (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- [Placed in Library. See No. L.T. 6817/94]
- (d) (i) Statement regarding Review by the Government of the working of the

Antrix Corporation Limited, Bangalore, for the year 1993-94.

- (ii) Annual Report of the Antrix Corporation Limited, Bangalore, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6818/94]

- (e) (i) Review by the Government of the working of the National Research Development Corporation, New Delhi for the year 1993-94.
- (ii) Annual Report of the National Research Development Corporation, New Delhi for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6819/94]

Reviews on the working of and Annual Reports of Hindustan Organic Chemicals Limited, Raigad for 1993-94 and of Indian Petrochemicals Corporation Limited, Vadodara for 1993-94 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shri Eduardo Faleiro, I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:
- (a) (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Raigad, for the year 1993-94.
- (ii) Annual Report of the Hindustan Organic Chemicals Limited, Raigad, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- [Placed in Library. See No. L.T. 6820/94]
- (b) (i) Review by the Government of the working of the Indian Petrochemicals Corporation Limited, Vadodara, for the year 1993-94.
- (ii) Annual Report of the Indian Petrochemicals Corporation Limited, Vadodara, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- [Placed in Library. See No. L.T. 6821/94]
- (c) (i) Statement regarding Review by the Government of the working of the CMC Limited, Hyderabad, for the year 1993-94.
- (ii) Annual Report of the CMC Limited,

- Hyderabad, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. L.T. 6822/94]
- (d) (i) Statement regarding Review by the Government of the working of the Semiconductor Complex Limited, Mohali, for the year 1993-94.  
(ii) Annual Report of the Semiconductor Complex Limited, Mohali for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. L.T. 6823/94]
- (e) (i) Review by the Government of the working of the Hindustan Insecticides Limited, Hyderabad, for the year 1993-94.  
(ii) Annual Report of the Hindustan Insecticides Limited, Hyderabad, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. L.T. 6824/94]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Petrofils Co-operative Limited, Vadodara, for the year 1993-94 alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Petrofils Co-operative Limited, Vadodara, for the year 1993-94.  
[Placed in Library. See No. L.T. 6825/94]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 1993-94 alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 1993-94.  
[Placed in Library. See No. L.T. 6826/94]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Madras, for the year 1993-94 alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering and Technology, Madras, for the year 1993-94.  
[Placed in Library. See No. L.T. 6827/94]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, Thiruvananthapuram, for the year 1993-94 alongwith Audited Accounts.  
(ii) Statement (Hindi and English versions) regarding Review by Government of the working of the Electronics Research and Development Centre, Thiruvananthapuram, for the year 1993-94.  
[Placed in Library. See No. L.T. 6828/94]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Software Technology, Bombay, for the year 1993-94 alongwith Audited Account.  
(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Centre for Software Technology, Bombay, for the year 1993-94.  
[Placed in Library. See No. L.T. 6829/94]
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Satcomm Services (India), New Delhi, for the year 1993-94 alongwith Audited Accounts.  
(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Satcomm Services (India), New Delhi, for the year 1993-94.  
[Placed in Library. See No. L.T. 6830/94]
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 1993-94 alongwith Audited Accounts.  
(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 1993-94.  
[Placed in Library. See No. L.T. 6831/94]
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Bombay, for the year 1993-94 alongwith Audited Accounts.  
(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research, Bombay, for the year 1993-94.  
[Placed in Library. See No. L.T. 6832/94]
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Imphal, for the year 1993-94 alongwith Audited Accounts.  
(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Centre for Electronics

Design and Technology, Imphal, for the year 1993-94.

[Placed in Library. See No. L.T. 6833/94]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Aurangabad, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) of the Centre for Electronics Design and Technology, Aurangabad, for the year 1993-94.

[Placed in Library. See No. L.T. 6834/94]

#### Notifications Under Companies Act, 1956

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): Sir, I beg to lay on the Table—

- (1) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
- (i) The Companies (Issue of Share Certificates) Amendment Rules, 1994 published in Notification No. G.S.R. 597(E) in Gazette of India dated the 28th July, 1994.
- (ii) The Companies (Central Government's General Rules and Forms (Second Amendment) Rules, 1994 published in Notification No. G.S.R. 598(E) in Gazette of India dated the 28th July, 1994.
- (iii) The Companies (Central Government's General Rules and Forms (Third Amendment) Rules, 1994 published in Notification No. G.S.R. 697(E) in Gazette of India dated the 20th September, 1994.
- (iv) The Companies (Particulars of Employees) (Amendment) Rules, 1994 published in Notification No. G.S.R. 752(E) in Gazette of India dated the 17th October, 1994.
- (2) A copy of the Notification No. G.S.R. 788(E) (Hindi and English versions) published in Gazette of India dated the 5th November, 1994 making certain alterations in Schedule XIV to the Companies Act, 1956 under sub-section (3) of section 641 of the Companies Act, 1956.

[Placed in Library. See No. L.T. 6835/94]

Reviews on the working of and Annual Reports of Heavy Engineering Corporation Ltd., Ranchi for 1993-94 and of Damodar Cement and Slag Ltd., Purulia for 1993-94 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shrimati Krishna Sahi, I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi

and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1993-94.
- (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6836/94]

- (b) (i) Statement regarding Review by the Government of the working of the Damodar Cement and Slag Limited, Purulia, for the year 1993-94.
- (ii) Annual Report of the Damodar Cement and Slag Limited, Purulia, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6837/94]

- (c) (i) Statement regarding Review by the Government of the working of the Instrumentation Limited, Kota, for the year 1993-94.
- (ii) Annual Report of the Instrumentation Limited, Kota, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6838/94]

- (d) (i) Statement regarding Review by the Government of the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1993-94.
- (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6839/94]

- (e) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India, Limited, Bombay, for the year 1993-94.
- (ii) Annual Report of the National Bicycle Corporation of India, Limited, Bombay, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6840/94]

- (f) (i) Statement regarding Review by the Government of the working of the Tyre Corporation of India Limited, Calcutta, for the year 1993-94.

- (ii) Annual Report of the Tyre Corporation of India Limited, Calcutta, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. L.T. 6841/94]
- (g) (i) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 1993-94.  
(ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. L.T. 6842/94]
- (h) (i) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 1993-94.  
(ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. L.T. 6843/94]
- (i) (i) Statement regarding Review by the Government of the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1993-94.  
(ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. L.T. 6844/94]
- (j) (i) Statement regarding Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 1993-94.  
(ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. L.T. 6845/94]
- (k) (i) Statement regarding Review by the Government of the working of the Bharat Yantra Nigam Limited, Allahabad, for the year 1993-94.  
(ii) Annual Report of the Bharat Yantra Nigam Limited, Allahabad, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. L.T. 6846/94]
- (l) (i) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, for the year 1993-94.  
(ii) Annual Report of the Bharat Heavy Electricals Limited, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. L.T. 6847/94]
- (m) (i) Statement regarding Review by the Government of the working of the Cycle Corporation of India, Limited, Calcutta, for the year 1993-94.  
(ii) Annual Report of the Cycle Corporation of India, Limited, Calcutta, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. L.T. 6848/94]
- (n) (i) Statement regarding Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1993-94.  
(ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1992-93 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. L.T. 6849/94]
- (o) (i) Statement regarding Review by the Government of the working of the Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1993-94.  
(ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.  
[Placed in Library. See No. L.T. 6850/94]
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at item (n) of (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1993-94 alongwith Audited Accounts.  
(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Productivity Council, New Delhi, for the year 1993-94.  
[Placed in Library. See No. L.T. 6851/94]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1993-94 alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Automative Research Association of India, Pune, for the year 1993-94.

[Placed in Library. See No. L.T. 6852/94]

- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between Bharat Heavy Electricals Limited and the Department of Heavy Industry, Ministry of Industry for the year 1994-95.

[Placed in Library. See No. L.T. 6853/94]

Annual Reports and Reviews on the working of Electronics Service and Training Centre, Nainital for 1993-94 and of Process and Product Development Centre, Agra for 1993-94 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shri M. Arunachalam, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Service and Training Centre, Nainital, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Electronics Service and Training Centre, Nainital, for the year 1993-94.

[Placed in Library. See No. L.T. 6854/94]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre, Agra, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Process and Product Development Centre, Agra, for the year 1993-94.

[Placed in Library. See No. L.T. 6855/94]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Jamshedpur, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Central Tool Room and Training Centre, Jamshedpur, for the year 1993-94.

[Placed in Library. See No. L.T. 6856/94]

Reviews on the working of and Annual Reports of Bharat Electronics Limited, Bangalore for 1993-94 and of Garden Reach Ship-building and Engineers Limited, Calcutta for 1993-94 etc.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): Sir, I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government of the working of the Bharat Electronics Limited Bangalore, for the year 1993-94.
- (ii) Annual Report of the Bharat Electronics Limited Bangalore, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6857/94]

- (b) (i) Review by the Government of the working of the Garden Reach Ship-builders and Engineers Limited, Calcutta, for the year 1993-94.
- (ii) Annual Report of the Garden Reach Ship-builders and Engineers Limited, Calcutta, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6858/94]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 1993-94.

[Placed in Library. See No. L.T. 6859/94]

- (3) (i) A copy of the Annual Administration Reports (Hindi and English versions) of the Cantonment Boards for the year 1993-94.

[Placed in Library. See No. L.T. 6860/94]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 1993-94.

[Placed in Library. See No. L.T. 6861/94]

- (5) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of

Mountaineering and Winter Sports, Aru, for the year 1991-92 alongwith Audited Accounts.

- (ii) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Aru, for the year 1992-93 alongwith Audited Accounts.

[Placed in Library. See No. L.T. 6862/94]

- (b) (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Aru, for the year 1991-92 and 1992-93.

- (6) Statement (Hindi and English) showing reasons for delay in laying the papers mentioned (5) above.

[Placed in Library. See No. L.T. 6863/94]

Notification under Administrative Tribunals Act, 1985 and All India Services Act, 1951, etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shrimati Margaret Alva, I beg to lay on the Table—

- (1) A copy each of the following Notification (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:—

- (i) The Madhya Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994 published in Notification No. G.S.R. 743(E) in Gazette of India dated the 7th October, 1994.
- (ii) The Central Administrative Tribunal (Procedure) Second Amendment Rules, 1994 published in Notification No. G.S.R. 756(E) in Gazette of India dated the 18th October, 1994.
- (iii) The Central Administrative Tribunal (Group 'B' and 'C' Miscellaneous Posts) Amendment Rules, 1994 published in Notification No. G.S.R. 773(E) in Gazette of India dated the 25th October, 1994.
- (iv) The Central Administrative Tribunal (Staff) (Conditions of Service) Amendment Rules, 1994 published in Notification No. G.S.R. 774(E) in Gazette of India dated the 25th October, 1994.
- (v) The Central Administrative Tribunal, Stenographers Service (Group 'B' and 'C' Post) Recruitment Amendment Rules, 1994 published in Notification No.

[Placed in Library. See No. L.T. 6864/94]

G.S.R. 775 (E) in Gazette of India dated the 25th October, 1994.

- (2) A copy of the following papers (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:—

(i) The Indian Police Services (Probation) Amendment Rules, 1994 published in Notification No. G.S.R. 54 in Gazette of India dated the 29th January, 1994.

(ii) The Indian Forest Service (Probation) Amendment Rules, 1994 published in Notification No. G.S.R. 534(E) in Gazette of India dated the 25th June, 1994.

[Placed in Library See No. L.T. 6865/94]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1993-94 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi for the year 1993-94.

[Placed in Library See No. L.T. 6866/94]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 1993-94 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of Grih Kalyan Kendra New Delhi, for the Year 1993-94.

[Placed in Library See No. L.T. 6867/94]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Service Cultural and Sport Board, New Delhi, for the year 1993-94 alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1993-94.

[Placed in Library See No. L.T. 6868/94]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Consumer co-operative Society Limited, New Delhi, (Kendriya Bhandar) for the year 1993-94 alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) by the Government of the working of the Central Government Employees Consumer Co-operative Society Limited, New Delhi, (Kendriya Bhandar) for the year 1993-94.

[Placed in Library See No. L.T. 6869/94]

**Annual Accounts of National Capital Region Planning Board, New Delhi for 1993-94 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): Sir, I beg to lay on the Table a copy of the Annual Accounts (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 1993-94 alongwith Audited Accounts under section 26 of the National Capital Region Planning Board Act, 1985 N.L. [Placed in Library See No. L.T. 6870/94]

16.01½ hrs.

**STATEMENT BY MINISTER**

**Change in Income-Tax Act**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY): I beg to lay a statement regarding Change in Income Tax Act.

**STATEMENT**

The Income-tax Act contains special provisions in the case of business for prospecting, etc., for mineral oil. Section 42 of the Act provides a machinery for securing flexible deductions in respect of expenses and allowances, etc., admissible in determining the profits and gains of any business consisting of the prospecting for, or extraction or production of, mineral oils. The provisions of the section can be invoked only where the Central Government has entered into an agreement with any person for prospecting for or extraction or production of mineral oils and the Central Government or its nominee is a participant in such business. This is done by means of production-sharing contracts. Besides the Government and its nominee, a consortium of companies is usually engaged in this business. As a result, the assessment of these (except the Government which is not liable to income-tax) is to be made in the status of Association of Persons (A.O.P.).

A suggestion has been received from the Ministry of

Petroleum and Natural Gas that persons engaged in the business of prospecting, etc., for mineral oil should be assessed in their several capacities on their income from such business and not in the status of A.O.P. Assessment in the latter status tends to create difficulties in availing of the facility of the 'carry forward' of losses if the constitution of the A.O.P. were to change later on. Further, the non-resident persons assessed in the status of A.O.P. will find it difficult to get credit in their own country for the tax paid in India, as the tax has been paid by the A.O.P. and not by the non-residents as such.

Section 293A of the Income-Tax Act empowers the Central Government to make certain concessions in favour of the aforesaid persons. However, the scope of this section is restricted to either exempting from tax or reducing the rate of income-tax or to make any other modification in respect of income-tax or in regard to the income of the said persons. It does not empower the Central Government to make a modification in regard to the status in which these persons are to be assessed.

In order to encourage participation in the business for prospecting, etc., for mineral oil, I have pleasure in announcing the Government's decision to amend section 293A to provide enabling power to the Government to make a modification in regard to the status in which the persons engaged in such business are to be assessed. The amendment will take effect from assessment year 1993-94 and onwards.

Necessary amendment in this behalf will be proposed through the next Finance Bill.

*(Interruptions)*

MR. CHAIRMAN: The House stands adjourned to meet again tomorrow, the 22nd December, 1994, at 11.00 a.m.

16.02 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Thursday, December 22, 1994/Pausa 1, 1916 (Saka).*